

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, DELHI
ORIGINAL APPLICATION NO. 1267 of 2024

In the matter of: -

Kuldeep Dhama

Applicant

Vs.

State of Uttar Pradesh

Respondent

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Filed by Adv. Rajkumar
On behalf of Central Pollution Control Board

Place: Delhi
Dated:23.12.2024

JOINT COMMITTEE REPORT

IN THE MATTER OF

Kuldeep Dhama vs State of U.P.

in

(Original Application No. 1267/2024)

in compliance to Hon'ble NGT order dated 21.11.2024

1. Background

The Hon'ble National Green Tribunal (NGT), passed an order dated 21.11.2024 in the matter of Kuldeep Dhama vs State of U.P. in Original Application No. 1267/2024 to obtain a factual report w.r.t. a letter petition dated 06.05.2024 of Mr. Kuldeep Dhama, President, Yamuna Sangharsh Samiti, 23/8, village Kaniya, Muzzafarnagar, U.P complaining about illegal mining by M/s Smart Mart Stores Private Ltd in village Sankraudh, stating that a mining permit for six months has been granted on Gata No. 620 and 634 measuring 7 hectares for a quantity of 1,40,000 cubic meters to M/s Smart Mart Stores Private Ltd but the said proponent has actually carried out mining activities beyond the lease area, i.e. in 25 hectares and has also created pits of the depth of 30 to 40 feet below water level which is in violation of conditions of environmental clearance and causing damage to environment. The relevant para of the Hon'ble NGT order is as under:

"...3. In our view the allegations made in the letter petition, prima facie, give rise to substantial question relating to environment arising out of the implementation of enactments mentioned in Schedule I of NGT Act 2010 but before proceeding further in the matter we find it appropriate to obtain a factual report and for this purpose, constitute a Joint Committee comprising District Magistrate, Bagpat; Uttar Pradesh Pollution Control Board and Central Pollution Control Board (hereinafter referred to as 'CPCB').

4. CPCB shall be the Nodal Authority for co-ordination and compliance.

5. The above Committee shall visit the site, collect relevant information, interact with the stakeholders and submit a factual report within one month.

6. List the matter on 24.12.2024"

A copy of the referred order of the Hon'ble NGT is enclosed as **Annexure-1**.

In compliance of the said NGT order, following officials were nominated as the members of the Joint Committee from the concerned departments:

Sr. No.	Name and designation	Department
1.	Sh. Pankaj Verma, ADM (F/R)	District Administration Bagpat, U.P. (Nominated by DM, Bagpat)
2.	Sh. Ankur Tiwary, Sci. E	Central Pollution Control Board, Project office, Agra (Nominated by CPCB)
3.	Sh. Bhuvan Prakash Yadav, Regional Officer	Uttar Pradesh Pollution Control Board, Regional Office, Meerut (Nominated by UPPCB)

2. Inspection of the Joint Committee

In compliance of the Hon'ble NGT order, the aforesaid Joint Committee visited the site at Sankraudh Village, Bagpat on 09.12.2024, carried out field inspection and collected information. Following officials were also present on the site during inspection for assisting the Joint Committee:

Sr. No.	Name and designation	Department
1.	Sh. Virendra Pratap Singh, Mining officer	Geology and Mining Department Bagpat, U.P.
2.	Sh. Anuj Kumar, Mining Inspector	Geology and Mining Department Bagpat, U.P.
3.	Dr. Vipul Kumar Singh, Sci. B	Central Pollution Control Board, Project office, Agra
4.	Sh. Yogesh Mishra, Asst. Environmental Engineer	Uttar Pradesh Pollution Control Board, Regional Office, Meerut

Project proponent, Mr. Dharmi Chand Sharma s/o Shyamlal Sharma was also present during the joint visit.

2.1 Observations of the Joint Committee

The observations based on joint inspection and the available records made available by RO-UPPCB and the Mining Department are as under:

- 2.1.1 As per UP Govt. (Geology and Mining Department) letter dt. 30.12.2022 (sent to Director, Geology and Mining Directorate, U. P.) as provided by Mining officer, Bagpat, U.P., the mining site (07 hectares) at Gata no. 620, 634 of Village-

- Sankraudh, Tehsil-Khekra, Bagpat (U.P.) is included in the District Survey Report (DSR). Copy of letter is annexed as **Annexure-2**.
- 2.1.2 Notice for e-tendering along with e-auction for the lease was issued by the District Magistrate, Bagpat on **06.01.2023**. Copy of e-tendering notice is annexed as **Annexure-3**.
- 2.1.3 Letter of Intent (Lol) for the lease was issued by the District Administration to the Project Proponent (PP) on **06.02.2023**. The Lol was issued for 07 hectare mine lease area with quantity 1,40,000 m³ for 06 months. Copy of Lol is annexed as **Annexure-4**.
- 2.1.4 The PP prepared **mining plan** with mine closure plan for the above-mentioned sand mining project. Copy annexed as **Annexure-5**. The above-mentioned mining plan was approved by Director, Geology and Mining Directorate, U. P. vide letter dated **04.03.2023** and sent to District Magistrate, Bagpat for mining of 1,40,000 m³ sand at the proposed site for the duration of 06 months. Copy of letter is annexed as **Annexure-6**.
- 2.1.5 The public hearing for the said mining project was conducted on **16.08.2023**. Copy of MoM of public hearing is annexed as **Annexure-7**
- 2.1.6 State Level Environment Impact Assessment Authority (SEIAA), Uttar Pradesh granted Environmental Clearance (EC) on **06.11.2023** to M/s Smart Mart Stores Pvt. Ltd., A1/1 Hardevpuri 100 ft. road Nathu colony chowk Shahdara, New Delhi, for sand mining for total proposed production of 14,000 m³ in 6 months for lease area of 7 hectare. Copy of EC is annexed as **Annexure-8**.
- 2.1.7 SEIAA, Uttar Pradesh, on **29.02.2024**, amended EC for production of 1,40,000 m³ in 6 months for lease area of 7 hectare on request of PP. Copy of letter is annexed as **Annexure-9**.
- 2.1.8 As per EC obtained on 06.11.2023, the PP was issued Consolidated Consent to Operate and Authorization (CCA) under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 on **13.12.2023**, which is valid up to 31.12.24 and for 14,000 m³/year of sand mining upto a depth of **2.3** meters. Also, under the specific condition no. 3 of CCA and CTE, mining for 1,40,000 m³/year of sand was also included as per

amended EC dt. 29.02.24. Copy of CCA and CTE are annexed as **Annexure-10** and **Annexure-11**.

- 2.1.9 DM Bagpat issued license of sand mining on **20.12.2023** to M/s Smart Mart Stores Pvt. Ltd. and granted a mining lease of 07 hectares total area for 1,40,000 m³ sand mining for 6 months nearby bank of River Yamuna at Gata no. 620, 634 of Village- Sankraudh, Tehsil-Khekra, Bagpat (U.P.). Copy of license is annexed as **Annexure-12**.
- 2.1.10 As per the Directorate of Geology and Mining, U.P., a total of 1,08,403 m³ of ordinary sand has been excavated by the project proponent during 20.12.2023 to 19.06.2024. Copy annexed as **Annexure-13**.
- 2.1.11 The PP submitted half yearly Environmental Compliance report (for the period December 2023 to June 2024) on 20.06.2024 to MoEF&CC, IRO, Lucknow. Copy annexed as **Annexure-14**.
- 2.1.12 The demarcation of the lease area was done by a joint committee of District Administration Bagpat, U.P. with the geo-coordinates of Pillars A, B, C, D as Pillar A (28°51'26.23"N 77°12'38.43"E), Pillar B (28°51'03.67"N 77°12'44.87"E), Pillar C (28°51'03.05"N 77°12'42.75"E) & Pillar D (28°51'24.53"N 77°12'33.69"E). Copy of joint demarcation report is annexed as **Annexure-15**.
- 2.1.13 PP had submitted a letter to ADM, Bagpat, UP informing about plantation of 8000 plants in schools of Village- Sankraudh and around the Yamuna River Bank as per EC conditions. Copy of letter of PP annexed as **Annexure-16**.
- 2.1.14 The Joint Committee visited the alleged sand mining site at Gata no. 620, 634 of Village- Sankraudh, Tehsil-Khekra, Bagpat (U.P.). During the visit, sand mining activity was not being carried out by Project Proponent (PP), M/s Smart Mart Stores Private Ltd. at Gata no. 620, 634 of Village- Sankraudh, Tehsil-Khekra, Bagpat (U.P.) It was informed by the Mining officer, Bagpat that the mining license issued to PP i.e. M/s Smart Mart Stores Pvt. Ltd. was expired in June-2024.
- 2.1.15 During the visit, only one pillar (Pillar A) was found on the lease area (**Pic. 1**). The mining lease area was located at the site by the help of surveyor of mining department and records available with District Administration.

2.1.16 Machineries were not found on the lease site and nearby river bank of Yamuna during the site visit by the Joint Committee.

2.1.17 The point-wise observation of the Joint Committee on the points raised by the applicant as per the Hon'ble NGT order are being mentioned as under:

S.N.	Points raised by the applicant	Observation of the Joint Committee
1	A mining permit for 6 months has been granted on Gata No. 620 and 634 measuring 7 hectares for a quantity of 1,40,000 m ³ to M/s Smart Mart Stores Private Ltd	DM-Bagpat, U.P. issued license of sand mining on 20.12.2023 to M/s Smart Mart Stores Pvt. Ltd. and granted a mining lease of 07 hectares total area for 1,40,000 m ³ sand mining for 6 months at Gata no. 620, 634 of Village- Sankraudh, Tehsil-Khekra, Bagpat (U.P.).
2	Mining activities beyond the lease area, i.e. in 25 hectares	Sand mining activity was not observed during the visit by Joint Committee due to expiry of the lease in June 2024. Thus, sand mining activity was carried out before replenishment process of mineral during monsoon season (Year 2024). The Joint Committee did not observe mining activities in the area beyond the mining lease area during the site visit. (pic no. 6) However, a task force has been formed by the DM Bagpat in the district to stop illegal mining and transportation on 27.12.2023 (Annexure-17) . Spot inspections were carried out jointly by lekhpal and mining inspector on 05.04.2024 and 23.04.2024 and on 23.04.24 , during spot inspection, it was observed that around the geo-coordinates 28 ⁰ 50'47.33"N, 77 ⁰ 12'52.64"E towards river Yamuna i.e. beyond the

		<p>lease sanctioned area, from a pit measuring 42 m(L) x 34m (W) x 0.25m (D), 357 m³ of sand was illegally mined and transported, which was against the conditions of the mining lease permission. For this, the project proponent i.e. M/s Smart Mart Stores Pvt. Ltd. was penalized a fine of Rs. 3,89,230/- and the same was recovered from the PP. Copy of notices and recovery challans are annexed as Annexure-18. During subsequent joint inspection by mining inspector, UPPCB and Geologist, Ghaziabad on 02.05.2024, it was verified that the mining was not being done beyond the mining lease area (Annexure-19).</p>
3	<p>PP has created pits of the depth of 30 to 40 feet below water level which is in violation of conditions of environmental clearance and causing damage to environment</p>	<p>Sand mining activity was not observed during the visit by Joint Committee due to expiry of the lease in June 2024. Thus, sand mining activity was carried out before replenishment process of mineral during monsoon season (Year 2024). The Joint Committee did not observe the alleged created pits of the depth of 30 to 40 feet below water level. During the spot inspections carried out jointly by lekhpal and mining inspector on 05.04.2024 also, 4 pits of depths ranging 1.5m to 1.7m were reported and on 23.04.2024, 1 pit of depth 0.25m was reported (Annexure-18) and during the subsequent joint inspection by mining inspector, UPPCB and Geologist, Ghaziabad on 02.05.2024, it was verified that the mining was not done beyond 1-3 m or below water level (Annexure-19).</p>

3. Recommendations of the Joint Committee:

As per the field visit observations and factual status of the grievances based on records made available to the committee by the concerned department, the recommendations are as follows:

3.1 Mining should be carried out in compliance with the Mines and Minerals (Development & Regulation) Act, 1957 (MMDR Act) and Sustainable Sand Mining Management Guidelines 2016 and if any violation is found, strict action should be taken and the EC should be imposed by the concerned authority as per rules and the NGT orders.

3.2 Monitoring of sand mining at the sand blocks should be carried out according to the 'Enforcement & Monitoring Guidelines for Sand Mining, 2020'. Mining Department should be vigilant and perform regular visits to the mining site and take appropriate action if violation found.

3.3 As the complaint of the complainant about mining beyond the lease area, i.e. in 25 hectares and in pits of the depth of 30 to 40 feet below water level is serious in nature, therefore, heavy machinery that can be used for in-stream mining and mining boats should not to be allowed to be kept in areas near the river.

3.4 Mining Department should keep the high-resolution satellite images of lease area before and after the mining activity in license period to verify the extent of mining.



(Ankur Tiwary)

Scientist 'E'

Central Pollution Control Board,

Agra



(Bhuvan Prakash Yadav)

Regional officer

UPPCB, Meerut



(Pankaj Verma)

ADM (F/R)

Baghpat, U.P.

Pictures of site visit



Pic.1: Pillar- A at the lease site



Pic.2: Coordinates of Pillar B, Verification of the site by joint team



Pic.3: Coordinates of Pillar C



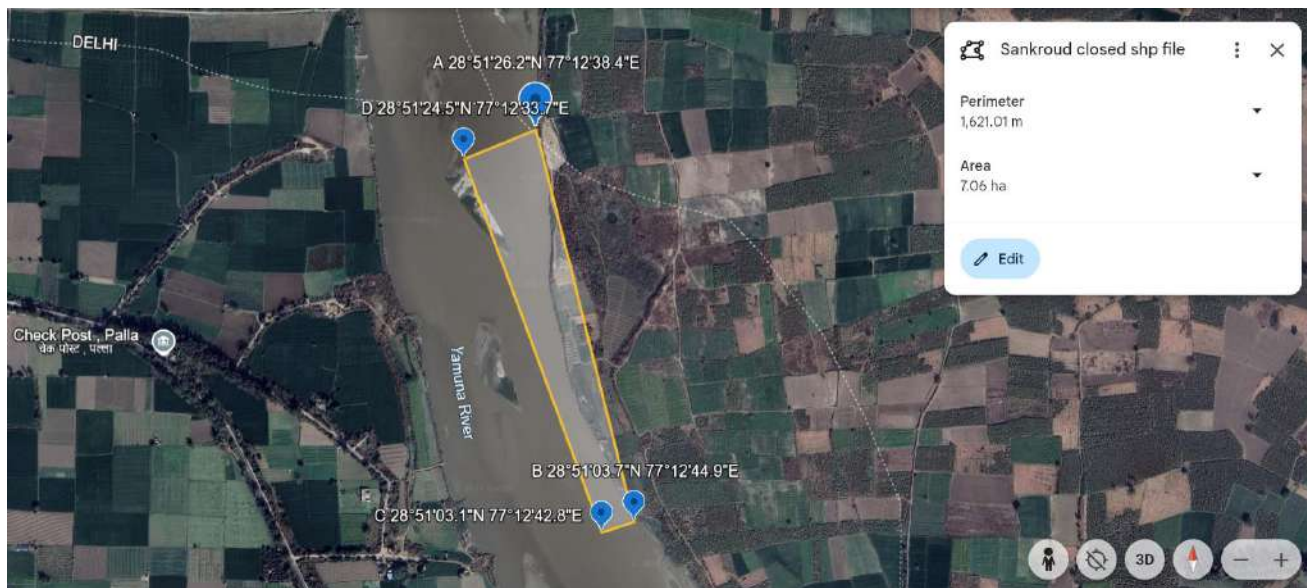
Pic.4: Coordinates of Pillar D



Pic.5: Discussion with ADM, Bagpat, UP at the location of Pillar B



Pic.6: Separation point of mined and un-mined area



Pic.7: Satellite image (Google Earth) of the lease site:

PR Madan

Item No. 03

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1267/2024

Kuldeep Dhama

Applicant

Versus

State of U.P.

Respondent(s)

Date of hearing: 21.11.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

ORDER

1. Mr. Kuldeep Dhama, President, Yamuna Sangharsh Samiti, 23/8, village Kaniya, Muzzafarnagar, U.P has sent a letter petition dated 06.05.2024 complaining about illegal mining by M/s Smart Mart Sores Private Ltd in village Sankraudh and this letter petition has been registered as original application under Section 14 & 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act 2010**') in exercise of *suo-moto* jurisdiction in view of law laid down by Supreme Court in ***Municipal Corporation of Greater Mumbai Versus Ankita Sinha and Others, (2022) 13 SCC 401.***

2. The complainant has said that a mining permit for six months has been granted on Gata No. 620 and 634 measuring 7 hectares for a quantity of 1,40,000 cubic meters to M/s Smart Mart Stores Private Ltd but the said proponent has actually carried out mining activities beyond the lease area, i.e. in 25 hectares and has also created pits of the depth of 30 to 40 feet

below water level which is in violation of conditions of environmental clearance and causing damage to environment.

3. In our view the allegations made in the letter petition, *prima facie*, give rise to substantial question relating to environment arising out of the implementation of enactments mentioned in Schedule I of NGT Act 2010 but before proceeding further in the matter we find it appropriate to obtain a factual report and for this purpose, constitute a Joint Committee comprising District Magistrate, Bagpat; Uttar Pradesh Pollution Control Board and Central Pollution Control Board (hereinafter referred to as '**CPCB**').

4. CPCB shall be the Nodal Authority for co-ordination and compliance.

5. The above Committee shall visit the site, collect relevant information, interact with the stakeholders and submit a factual report within one month.

6. List the matter on 24.12.2024

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

November 21, 2024
O.A. No. 1267/2024
HB

संख्या- 1556/86-2022-01(सा0)/2020

प्रेषक,

हृदय नारायण सिंह यादव,
उप सचिव,
उ0प्र0 शासन।

सेवा में,

निदेशक,
भूतत्व एवं खनिकर्म, उ0प्र0,
लखनऊ।

भूतत्व एवं खनिकर्म अनुभाग

लखनऊ: दिनांक 30 दिसम्बर, 2022

विषय:- जिला सर्वेक्षण रिपोर्ट में संशोधन/संयोजन के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक अपने पत्र सं0-1321/एम0228/2017(खनन नीति) डी0एस0आर0 दिनांक 22.12.2022 का सन्दर्भ ग्रहण करने का कष्ट करें। पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा बालू के सुव्यवस्थित खनन प्रक्रिया के सम्बन्ध में जनवरी, 2020 में निर्गत "Enforcement & Monitoring guidelines for sand Mining" के प्रस्तर 4.1.1(a) के अनुसार शासन के कार्यालय ज्ञाप सं0-790/86-2020-01(सा0)/2020 दिनांक 01.06.2021 सपठित कार्यालय ज्ञाप संख्या-1153/86-2021-01(सा0)/2020, दिनांक 09.09.2021 द्वारा विशेषज्ञों की 08 सदस्यीय तकनीकी समिति गठित की गई है। सन्दर्भित पत्र दिनांक 22.12.2022 के माध्यम से 02 जनपदों के प्रस्तावों पर परीक्षणोपरान्त उक्त तकनीकी समिति द्वारा, की गई संस्तुति के क्रम में कुल-05 क्षेत्रों को जिला सर्वेक्षण रिपोर्ट में संशोधन/संयोजन कर सम्मिलित किये जाने का प्रस्ताव शासन के निर्णयार्थ उपलब्ध कराया गया है। उक्त क्षेत्रों का जनपदवार विवरण निम्नवत् है:-

क्रम संख्या	जनपद	ग्राम का नाम/खण्ड सं0	क्षेत्रफल (हेक्टेयर में)	संस्तुत क्षेत्रों की संख्या		क्षेत्रों की कुल संख्या
				राज्य सरकार भूमि (रित के नाम दर्ज)	निजी भूमि	
1.	बागपत	सांकरौद खादर	1.440	01	00	01
		खण्ड सं0-620	5.56			
		खण्ड सं0-634	कुल--7.00			
2.	सोनभद्र	बिल्ली मारकुण्डी खण्ड सं0-4836	1.8000	00	01	01
3.	सोनभद्र	बिल्ली मारकुण्डी खण्ड सं0-4870 क, 4871 क, 4871ख	1.228	00	01	01
4	सोनभद्र	जोगिनी	1.0940	00	01	01
5	सोनभद्र	सुकृत खण्ड सं0-3/49	3.5127	00	01	01
कुल खण्डों की संख्या-				01	04	05

2. इस सम्बन्ध में मुझे यह कहने का निदेश हुआ है कि सम्यक् विचारोपरान्त उपरोक्त 02 जनपदों के कुल-05 क्षेत्रों को जिला सर्वेक्षण रिपोर्ट में संयोजित किये जाने का निर्णय लिया गया है। अतः तत्क्रम में अग्रेतर आवश्यक कार्यवाही करने का कष्ट करें।

भवदीय,

(हृदय नारायण सिंह यादव)
उप सचिव।

कार्यालय जिलाधिकारी बागपत
(खनन अनुभाग)
ई-निविदा आमन्त्रण हेतु सूचना

67

पत्र सं०: 334 / ई-निविदा / विज्ञापित-बालू / 2022-23

दिनांक: 06 जनवरी, 2023

सर्वसाधारण को सूचित किया जाता है कि जनपद बागपत में नदी तल में उपलब्ध निम्न विवरण के अनुसार बालू/मोरम के खनन क्षेत्र को शासनादेश संख्या- 781/86-2020-14(सा0)/2020 दिनांक 23.05.2020 एवं शासनादेश संख्या- 782/86-2020-14(सा0)/2020 दिनांक 26.05.2020 में दिये गये निर्देशानुसार 06 माह की अल्प अवधि के लिये ई-निविदा प्रणाली खनन अनुज्ञा पत्र पर स्वीकृत किये जाने हेतु उपलब्ध घोषित किया जाता है तथा दिनांक 24.01.2023 से 30.01.2023 को समय सायं 5.00 बजे (05 कार्य दिवस) तक क्षेत्रों के लिये ई-निविदा पोर्टल etenders.up.nic.in पर ई-निविदा आमंत्रित की जाती है।

1. क्षेत्र का विवरण:-

क्र० सं०	तहसील	ग्राम / एरिया कोड	गाटा संख्या / खण्ड संख्या	क्षेत्रफल (एकड़ में)	सीमाये	जीओ-कॉर्डिनेट्स	उपखनिज का नाम	खनन योग्य निर्धारित / आंकलित उपखनिज की मात्रा (घ0मी0में)	आधार मूल्य (रॉयल्टी दर X निर्धारित आंकलित मात्रा)	अर्नेस्ट मनी (आधार मूल्य का 50 प्रतिशत)
1	खकडा	सांकरौद खादर 220294 0102	620, 634	7.00	पूरब-गाटा सं० 620 व 634 का शेष भाग पश्चिम-गाटा सं० 634 का शेष भाग उत्तर- गाटा सं० 620 व 634 का शेष भाग दक्षिण- गाटा सं० 634 का शेष भाग	A- N- 28° 51' 26.23" E- 77° 12' 38.43" B- N- 28° 51' 03.67" E- 77° 12' 44.87" C- N- 28° 51' 03.05" E- 77° 12' 42.75" D- N- 28° 51' 24.53" E- 77° 12' 33.69"	साधरण बालू	140000	91,00,000	45,50,000

उक्त निविदा गठित समिति द्वारा दिनांक 31.01.2023 को पूर्वाह्न 11.30 बजे से खोली जायंगी।

- खनन अनुज्ञा पत्र की अवधि (मानसून संत्र जुलाई, अगस्त, सितम्बर को छोड़कर) अधिकतम 06 माह के लिये होगा।
- जिलाधिकारी द्वारा निर्धारित उपखनिज (बालू या मोरम या बजरी या बोल्टर या इनमें से कोई भी मिली जुली अवस्था में हो) की मात्रा यदि पर्यावरण अनापत्ति प्रमाण पत्र में अनुमन्य मात्रा से भिन्न हो तो पर्यावरण अनापत्ति की मात्रा अनुमन्य होगी।
- किसी क्षेत्र के ई-निविदा हेतु निविदा में भाग लेने से पूर्व प्री बिड अर्नेस्ट मनी जमा करना अनिवार्य होगा। अर्नेस्ट मनी, आधार मूल्य के 50 प्रतिशत के समतुल्य होगी, जिसे बैंक ड्राफ्ट के माध्यम से सम्बन्धित जिलाधिकारी के पक्ष में, जहां वह खनन क्षेत्र स्थित है अग्रिम के रूप में दी जायेगी। प्रत्येक क्षेत्र के लिये अलग-अलग निविदा प्रस्तुत की जायेगी तथा तदनुसार प्रत्येक क्षेत्र के लिये अलग-अलग अर्नेस्ट मनी का बैंक ड्राफ्ट प्रस्तुत करना होगा।
- ई-निविदा में भाग लेने से पूर्व क्षेत्र में आंकलित उपखनिज बालू/मोरम की मात्रा एवं खनन स्थल के लिये पहुंच मार्ग आदि के लिये मौके का निरीक्षण कर बिडर स्वयं आश्वस्त हो लें। ई-निविदा में भाग लेने के पश्चात इस सम्बन्ध में किसी प्रकार का दावा स्वीकार नहीं किया जायेगा।
- यू0पी0 इलेक्ट्रॉनिक्स कारपोरेशन लिमिटेड को प्रदेश में ई-निविदा कराने हेतु नोडल संस्था नामित किया गया है। निविदाकार को ई-निविदा प्रक्रिया में भाग लेने से पूर्व निम्नांकित कार्यवाही करनी होगी:-
(क) ई-निविदा प्रक्रिया में प्रतिभाग करने वाले विडर्स/कन्ट्रैक्टर्स/बेन्डर्स द्वारा किसी भी सर्टिफाइंग एजेंसी से टाइप-11 का डिजिटल सिग्नेचर प्राप्त करना होगा।
(ख) इच्छुक व्यक्ति/फर्म/कम्पनी (आवेदक) को यू0पी0 इलेक्ट्रॉनिक्स कारपोरेशन लिमिटेड के माध्यम से etenders.up.nic.in पर आनलाइन पंजीयन कराना होगा। पंजीयन हेतु व्यक्ति/फर्म/कम्पनी को ई-निविदा etenders.up.nic.in के पोर्टल पर उपलब्ध ऑनलाइन फार्म भरना होगा, निविदादाता अपने स्वयं जनित यूजर आईडी व पासवर्ड बनायेंगे।

(ग) बिडर्स/कान्ट्रैक्टर्स/बेन्डर्स ई-निविदा पोर्टल पर प्रशिक्षण यू0पी0 इलेक्ट्रानिक्स कारपोरेशन लिमिटेड से निःशुल्क प्राप्त कर सकते हैं।

(घ) निविदा से सम्बन्धित अधिकारीगण, निविदा समिति के सदस्य भी डिजिटल सिग्नेचर प्राप्त करेंगे। इसके अतिरिक्त सम्बन्धित अधिकारी एवं निविदा समिति के सदस्य यू0पी0 इलेक्ट्रानिक्स कारपोरेशन लिमिटेड से निःशुल्क प्रशिक्षण प्राप्त कर सकते हैं।

- 6- निविदादाता द्वारा ऑनलाइन निविदा प्रक्रिया में प्रतिभाग करते समय etenders.up.nic.in पोर्टल पर स्वयं की आईडी लॉगिन कर तकनीकी बिड के समय संलग्न प्रारूप-2 पर सूचनायें भरकर स्कैन प्रति एवं निम्न स्वप्रमाणित अभिलेख/प्रमाण पत्र की स्कैन प्रति अपलोड करना अनिवार्य होगा।

प्रारूप-2 की सूचनायें:-

- क विज्ञप्ति संख्या व दिनांक जिसके द्वारा क्षेत्र विज्ञापित किया गया है।
 ख. विज्ञप्ति में क्षेत्र का क्रमांक।
 ग. निविदाकार का नाम, पिता का नाम पता (स्थायी एवं वर्तमान) ई-मेल एवं मो0नं0।
 घ. उस क्षेत्र और खनिज का विवरण, जिसके लिये निविदा प्रस्तुत की गयी है।
 ङ. अप्रतिदेय आवेदन शुल्क रू0 2,000.00 का चालान संख्या व दिनांक।
 च. आधार कार्ड या अन्य पहचान पत्र का क्रमांक।
 छ. पैनकार्ड का क्रमांक।
 ज. चरित्र प्रमाण पत्र की संख्या व दिनांक तथा जनपद जहां से जारी किया गया हो।
 झ. कम्पनी की दशा में कम्पनी का DIN संख्या।

स्वप्रमाणित अभिलेख/प्रमाण पत्र:-

- क. ई-निविदा की प्रक्रिया में भाग लेने हेतु रू0 2,000.00 का अप्रतिदेय आवेदन शुल्क का चालान।
 ख. आधार कार्ड या अन्य पहचान पत्र।
 ग. पैनकार्ड।
 घ. जिलाधिकारी या ऐसे अधिकारी, जो जिलाधिकारी द्वारा तदर्थ प्राधिकृत किया जाये, द्वारा जारी खनन अदेयता का प्रमाण पत्र, परन्तु जहां आवेदक प्रदेश में पट्टाधारक/परिहारधारक न रहा हो, वहां इस आशय का शपथ पत्र।
 ङ. सम्बन्धित व्यक्ति को उस जिले के जिलाधिकारी, जहां वह स्थायी रूप से निवास करता है, से जारी चरित्र प्रमाण पत्र। फर्म की दशा में फर्म के प्रत्येक पार्टनर का चरित्र प्रमाण पत्र तथा कम्पनी की दशा में कम्पनी का DIN आवश्यक होगा।
 7- विज्ञप्ति के अनुसार पॉच कार्यदिवसों में प्राप्त निविदाओं को अगले कार्यदिवस में जिलाधिकारी की अध्यक्षता में गठित समिति के दो सदस्योंके डिजिटल सिग्नेचर द्वारा खोला जायेगा।
 8- यदि निविदाकार द्वारा बिन्दु संख्या-6 में वांछित अभिलेख/बैंक ड्राफ्ट की प्रति ई-निविदा के साथ अपलोड नहीं की जाती है तो उसकी ई-निविदा अस्वीकार कर दी जायेगी। अपलोड किये गये प्रारूप-2 की प्रति तथा बैंक ड्राफ्ट की मूल प्रति निविदा खोले जाने से पूर्व निर्धारित अवधि के अन्तर्गत जमा करना होगा। बैंक ड्राफ्ट के पीछे विज्ञप्ति संख्या व दिनांक, विज्ञप्ति क्षेत्र का क्रमांक तथा निविदाकार का नाम व मोबाइल नम्बर लिखना अनिवार्य होगा।
 9- बैंक ड्राफ्ट की मूल प्रति ई-निविदा खोले जाने से पूर्व निर्धारित तिथि (निविदा डाले जाने की अन्तिम तिथि के अगले कार्यदिवस) तक सम्बन्धित खनिज कार्यालय में उपलब्ध करानी होगी। जिस निवदाकर्ता का बैंक ड्राफ्ट निर्धारित तिथि तक जमा नहीं होगा, उसकी ई-निविदा नहीं खोली जायेगी एवं निरस्त समझी जायेगी।
 10- सर्वोच्च दर के निविदाकर्ता का चयन, उस क्षेत्र पर खनन अनुज्ञा दिये जाने के लिये किया जायेगा। सफल निविदाकर्ता द्वारा निविदा डाले जाने के समय ऑनलाइन अपलोड किये गये समस्त अभिलेखों की मूल प्रति सम्बन्धित खनिज कार्यालय में प्रस्तुत किया जायेगा, जिसका कार्यालय द्वारा अपलोड किये गये अभिलेखों से मिलान कर लिया जायेगा। अभिलेखों के मिलान के उपरान्त समिति के संस्तुति के आधार पर जिलाधिकारी द्वारा सफल निविदाकर्ता के पक्ष में खनन अनुज्ञा हेतु आशय पत्र जारी किया जायेगा।
 11- सफल निविदाकर्ता को छोड़कर अन्य निविदादाताओं द्वारा प्रस्तुत अर्नेस्ट मनी के बैंक ड्राफ्ट को उसे वापस कर दिया जायेगा।
 12- प्राप्त ई-निविदा के अनुसार 06 माह के लिये देय कुल निविदा धनराशि के 50 प्रतिशत की धनराशि में से अर्नेस्ट मनी के रूप में जमा धनराशि को समायोजित कर शेष धनराशि आशय पत्र निर्गत होने के दो कार्यदिवसों के अन्दर

जमा करना पड़ेगा। शेष 50 प्रतिशत की धनराशि अनुज्ञा पत्र जारी होने से पूर्व जमा करना अनिवार्य होगा। निविदा धनराशि पर नियमानुसार डी0एम0एफ0 एवं टी0सी0एस0 देय होगा।

- 13- जिन क्षेत्रों की पर्यावरण अनापत्ति प्रमाण पत्र प्राप्त है, उन क्षेत्रों के सफल निविदादाता को नियमानुसार पर्यावरण अनापत्ति को अपने पक्ष में हस्तांतरण कराना होगा। जिन क्षेत्रों के लिये पर्यावरण अनापत्ति प्राप्त नहीं है, के सफल निविदाकार खनन अनुश्रा हेतु इस आशय का पत्र प्राप्त होने के उपरान्त पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार की अधिसूचना दिनांक 14.09.2006 के प्राविधानों के अनुसार पर्यावरण अनापत्ति प्रमाण पत्र प्राप्त करेगा। अनुज्ञा पत्र धारक से अनुज्ञा अवधि समाप्ति के उपरान्त पर्यावरणीय स्वीकृति अनुवर्ती प्रस्तावक अथवा राज्य सरकार के पक्ष में अन्तरित किये जाने के सम्बन्ध में सहमति पत्र लिया जायेगा।
- 14- पर्यावरण अनापत्ति प्रमाण पत्र प्राप्त होने एवं सम्पूर्ण देय धनराशि जमा करने के उपरान्त नियमानुसार क्षेत्र का सीमांकन किया जायेगा। तत्पश्चात खनन अनुज्ञा पत्र निर्गत किया जायेगा।
- 15- अनुज्ञा पत्र में विनिर्दिष्ट अवधि की समाप्ति दिनांक तक, या ऐसे दिनांक तक जब तक खनिज की अनुज्ञात मात्रा हटा न जी जाये, इनमें से जो भी पहले हो, के लिये अनुज्ञा पत्र वैध रहेगा।
- 16- पर्यावरण अनापत्ति प्रमाण पत्र एवं अनुमोदित खनन योजना में दी गयी शर्तों एवं प्रतिबन्धों के अधीन ही खनन संक्रियायें सम्पादित करेगा।
- 17- क्षेत्र की स्थानीय स्थिति तथा प्राविधिक समस्याओं के दृष्टिगत अतिरिक्त शर्तों का निर्धारण सम्बन्धित जिलाधिकारी द्वारा आवश्यकानुसार किया जा सकेगा।
- 18- मा0 उच्चतम/उच्च न्यायालय एवं मा0 राष्ट्रीय हरित अधिकरण द्वारा समय-समय पर दिये गये आदेश उ0प्र0 उपखनिज (परिहार) नियमावली 1963 तथा समय-समय पर निर्गत समस्त संगत शासनादेशों/निर्देशों का अनुपालन सुनिश्चित कराना होगा।
- 19- अन्य नियम एवं शर्तों- जो क्षेत्र की भौगोलिक स्थिति के कारण जिलाधिकारी द्वारा आवश्यक समझी जाये।

जिलाधिकारी
बागपत।

पत्रांक व दिनांक उपरोक्तानुसार।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- सचिव, भूतत्व एवं खनिकर्म, उत्तर प्रदेश शासन, लखनऊ।
- 2- निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उत्तर प्रदेश, खनिज भवन, लखनऊ।
- 3- निदेशक, सूचना एवं जनसम्पर्क विभाग, उत्तर प्रदेश लखनऊ।
- 4- प्रभारी अधिकारी, भूतत्व एवं खनिकर्म विभाग उत्तर प्रदेश क्षेत्रीय कार्यालय गाजियाबाद।
- 5- प्रबन्ध निदेशक, यू0पी0 इलेक्ट्रॉनिक्स कारपोरेशन लिमिटेड, अशोक मार्ग, लखनऊ।
- 6- उपजिलाधिकारी, बागपत/बडौत/खेकडा को व्यापक प्रचार-प्रसार हेतु।
- 7- जिला सूचना विज्ञान अधिकारी, एनआईसी, बागपत।
- 8- जिला सूचना अधिकारी, बागपत को इस निर्देश के साथ कि उक्त विज्ञप्ति को जनपद में प्रचलित मुख्य दो दैनिक समाचार पत्रों में निःशुल्क प्रकाशन कराना सुनिश्चित करें।
- 9- नाजिर सदर, कलेक्ट्रेट, बागपत को सूचना पट पर चस्पा कराने हेतु।

जिलाधिकारी
बागपत।

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कार्यालय जिलाधिकारी बागपत

पत्र सं०-420 / खनन/ई-निविदा / 2022-23

दिनांक: 6-2-23

खनन पट्टा हेतु सहमति पत्र

(Letter of Intent)

SMART MART STORES PRIVATE LIMITED,
A-1/1, HARDEV PURI 100FT.ROAD, NATHU COLONY CHOWK
SHAHDARA, NEW DELHI, 110032

1-प्रो०- धर्मी चंद शर्मा पुत्र श्यामलाल शर्मा,
नि० म०न०-सी० 42 आनन्द विहार, दिल्ली,

2- प्रो०- इन्द्र चन्द शर्मा पुत्र भूरमल शर्मा,
नि० म०न०-66, राम विहार, दिल्ली।

शासनादेश सं०- 1875/86-2017-57(सा०)/2017 टीसी-1 दिनांक 14.08.2017 एवं शासनादेश संख्या 781/86-2020-14(सा०)/2020 दिनांक 23.05.2020 एवं शासनादेश संख्या 782/86-2020-14(सा०)/2020 दिनांक 26.05.2020 में दिये गये निर्देशानुसार 6 माह की अल्प अवधि के लिये ई-टेंडरिंग प्रणाली के माध्यम से साधारण बालू खनन अनुज्ञा पत्र पर स्वीकृत किये जाने हेतु विज्ञप्ति सं० 334/ई-निविदा/विज्ञप्ति-बालू/2022-23 दिनांक 06.01.2023 निम्नवत् क्षेत्र की घोषणा की गई। इस सम्बन्ध में ई-टेंडरिंग के द्वारा पोर्टल " etenders.up.nic.in" पर दिनांक 24.01.2023 से 30.01.2023 को सायं 05.00 बजे तक ई-निविदायें आमन्त्रित की गयी:-

1. क्षेत्र का विवरण:-

क्र० सं०	तहसील	ग्राम / एरिया कोड	गाटा संख्या / खण्ड संख्या	क्षेत्रफल (हे० में)	सीमायें	जीओ-कॉर्डिनेट्स	उपखनिज का नाम	खनन योग्य निर्धारित / आंकलित उपखनिज की मात्रा (घ०मी०में)	आधार मूल्य (रायल्टी दर X निर्धारित आंकलित मात्रा)	अर्नेस्ट मनी (आधार मूल्य का 50 प्रतिशत)
1	खेकडा	सांकरौद खादर 220294 0102	620, 634	7.00	पूरब-गाटा सं० 620 व 634 का शेष भाग पश्चिम-गाटा सं० 634 का शेष भाग उत्तर- गाटा सं० 620 व 634 का शेष भाग दक्षिण- गाटा सं० 634 का शेष भाग	A- N- 28° 51' 26.23" E- 77° 12' 38.43" B- N- 28° 51' 03.67" E- 77° 12' 44.87" C- N- 28° 51' 03.05" E- 77° 12' 42.75" D- N- 28° 51' 24.53" E- 77° 12' 33.69"	साधारण बालू	140000	91,00,000	45,50,000

उपरोक्त क्षेत्र ग्राम सांकरौद खादर के लिए प्राप्त निविदाओं को उपरोक्त शासनादेशों के अनुपालन में गठित समिति के द्वारा दिनांक 31.01.2023 को पूर्वाह्न 11.30 बजे खोला गया, जिसमें कुल 04 निविदाकर्ताओं में आप द्वारा 140000 घनमीटर साधारण बालू के लिए प्रति घनमीटर सर्वोच्च दर रू० 353/- कुल धनराशि रू० 4,94,20,000/- की बिड अंकित की गई है। आप द्वारा 140000 घनमीटर साधारण बालू की रायल्टी नियमावली 2021 की अनुसूची-1 में उपखनिज की प्रचलित रायल्टी दर रू० 65/- प्रति घनमीटर की दर से रायल्टी अंकन रू० 91,00,000/- के 50 प्रतिशत की धनराशि रू० 45,50,000/- का ड्राफ्ट संख्या 511613 दिनांक 30.01.2023 प्रस्तुत किया गया है।

इस प्रकार आप द्वारा जमा उपरोक्त धनराशि रू० 45,50,000/- को समायोजित करते हुए आपको निर्देशित किया जाता है कि आप आशय पत्र प्राप्त करने के 02 कार्य दिवसों के अन्दर उपरोक्त क्षेत्र ग्राम सांकरौद खादर में साधारण बालू खनन अनुज्ञा हेतु निम्नलिखित शर्तों को पूर्ण करना अनिवार्य है:-

- बिड की कुल धनराशि रू० 4,94,20,000/- के 50 प्रतिशत धनराशि रू० 2,47,10,000/- में से अर्नेस्ट मनी रू० 45,50,000/- को समायोजित करते हुए शेष धनराशि रू० 2,01,60,000/- को आशय पत्र निर्रत होने के दो कार्यदिवसों के अन्दर ड्राफ्ट/चालान के माध्यम से जमा कराना होगा तथा शेष 50 प्रतिशत धनराशि

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- रु02,47,10,000/- को सभी आवश्यक औपचारिकतायें पूर्ण करने के उपरान्त तथा अनुज्ञा पत्र जारी होने से पूर्व जमा करना अनिवार्य होगा।
- बिड की कुल धनराशि रू0 4,94,20,000/- पर नियमानुसार 10 प्रतिशत डी0एम0एफ0(बागपत जिला खनिज फाउन्डेशन न्यास) की धनराशि अंकन 49,42,000/- को अनुज्ञा पत्र जारी होने से पूर्व Baghpat District Mineral Foundation Trust के खाता सं0 86262210055463 आई0एफ0एस0सी0 कोड-CNRB0018626, कौनरा बैंक, कलैक्ट्रेट परिसर बागपत में जमा कराना अनिवार्य होगा।
- 3- बिड की कुल धनराशि रू0 4,94,20,000/- पर नियमानुसार 02 प्रतिशत टी0सी0एस0 की धनराशि अंकन रू0 9,88,400/- को अनुज्ञा पत्र जारी होने से पूर्व TAN No.MRTD021018 में जमा कराना अनिवार्य होगा।
- 4- बिड की कुल धनराशि रू0 4,94,20,000/- पर नियमानुसार देय स्टाम्प अनुज्ञा पत्र जारी होने से पूर्व जमा कराना अनिवार्य होगा।
- 5- जिलाधिकारी द्वारा उपखनिज साधारण बालू की निर्धारित मात्रा यदि पर्यावरण अनापत्ति प्रमाण पत्र में अनुमन्य मात्रा से यदि भिन्न हो तो पर्यावरण अनापत्ति प्रमाण पत्र की मात्रा अनुमन्य होगी। अनुज्ञा क्षेत्र हेतु अनुमन्य मात्रा को प्राप्त निविदा की दर से गुणा कर धनराशि निर्धारित की जायेगी।
- 6- बालू खनन हेतु प्रस्तावित उक्त क्षेत्र ग्राम सांकरौद खादर के लिए भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0 लखनऊ से अनुमोदित खनन योजना (Approved Mining Plan) एवं पर्यावरण स्वच्छता प्रमाण पत्र (Environment Clearance) प्रस्तुत करना होगा।
- 7- पर्यावरण अनापत्ति प्रमाण पत्र प्राप्त होने एवं सम्पूर्ण देय धनराशि जमा करने के उपरान्त नियमानुसार क्षेत्र का सीमांकन किया जायेगा। तत्पश्चात खनन अनुज्ञा पत्र निर्गत किया जायेगा।
- 8- अनुज्ञा पत्र में विनिर्दिष्ट अवधि की समाप्ति दिनांक तक या ऐसे दिनांक तक जब तक खनिज की अनुज्ञा मात्रा हटा न ली जाये, इनमें से जो भी पहले हो, के लिये अनुज्ञा पत्र वैध रहेगा।
- 9- पर्यावरण अनापत्ति प्रमाण पत्र एवं अनुमोदित खनन योजना में दी गयी शर्तों एवं प्रतिबन्धों के अधीन ही खनन संकियाएं सम्पादित करेगा।
- 10- मा0 उच्चतम/उच्च न्यायालय एवं मा0 राष्ट्रीय हरित अधिकरण द्वारा समय-समय पर दिये गये आदेश, उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 2021 तथा समय-समय पर निर्गत समस्त संगत शासनादेशों /निर्देशों का अनुपालन सुनिश्चित करना होगा।
- 11- पर्यावरण स्वच्छता प्रमाण पत्र प्राप्त होने एवं सम्पूर्ण देय धनराशि जमा करने के उपरान्त ही खनन अनुज्ञा पत्र निर्गत किया जायेगा। तत्पश्चात ही खनन कार्य प्रारम्भ करेगा।
- यदि आप द्वारा उपरोक्त निर्धारित अवधि में उपरोक्त शर्तें पूर्ण नहीं की जाती हैं तो आपके द्वारा दी गई बिड निरस्त कर दी जायेगी तथा आप द्वारा जमा उपरोक्त धनराशि जब्त करते हुए नियमानुसार अग्रिम कार्यवाही संस्थित कर दी जायेगी।

(राजकमल यादव)
जिलाधिकारी
बागपत

पत्र सं0 एवं दिनांक उपरोक्तानुसार।

- प्रतिलिपि:- 1- सचिव, भूतत्व एवं खनिकर्म, उ0प्र0 शासन, लखनऊ।
2- निदेशक, भूतत्व एवं खनिकर्म को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
3- आयुक्त, मेरठ मण्डल, मेरठ।
4- पुलिस अधीक्षक, बागपत।
5- प्रभारी अधिकारी, भूतत्व एवं खनिकर्म विभाग उ0प्र0 क्षेत्रीय कार्यालय गाजियाबाद।
6- उपजिलाधिकारी, खेकडा।

(राजकमल यादव)
जिलाधिकारी
बागपत

MINING PLAN WITH MINE CLOSURE PLAN

(Under Rule(s) 34(2) & 34 (6) & (7) of amended rules of U.P. Minor Mineral (Concession) Rules 1963)

&

(AS PER SUSTAINABLE SAND MINING MANAGEMENT GUIDELINES-2016
& "ENFORCEMENT & MONITORING GUIDELINES FOR SAND MINING" (BMGSM 2020)
OF

RIVER BED ORDINARY SAND MINING

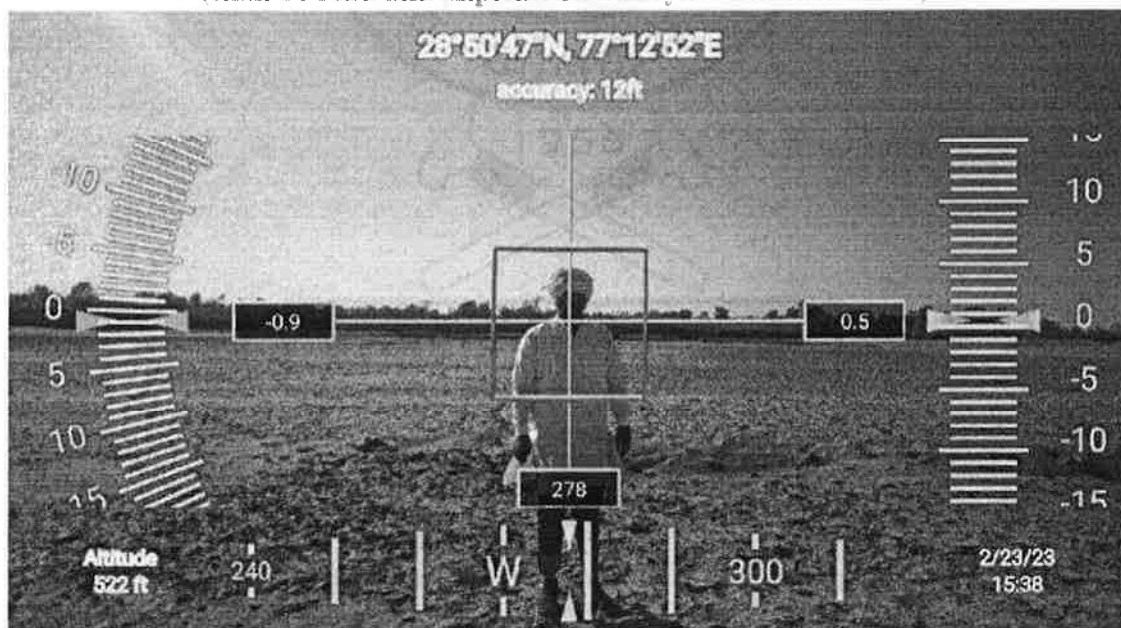
**VILLAGE- SANKRAUDH KHADAR, GATA No.- 620, 634,
TEHSIL- KHEKDA, DISTRICT-BAGHPAT, STATE-UTTAR PRADESH
APPLIED AREA- 7.0 Ha (FOREST -NIL, NON-FOREST-7.0 Ha.)**

PERIOD OF MINING PLAN/ WITH PMCP- SIX MONTHS

(As per U.P Govt. order No. 1875/86-2020-14(s)/2020 TCI, Dated 23.05.2020)

& (U.P Govt. order No. 782/86-2020-14(s.)/2020, Dated 26.05.2020)

(shall be read and implemented in sync with each other)



APPLICANT

SMART MART STORES PRIVATE LIMITED,

PROP.- SHRI DHARMI CHAND SHARMA S/O SHRI SHYAMLAL SHARMA

& SHRI INDRA CHAND SHARMA S/O SHRI BHOGRAJ SHARMA

ADD.- A-1/1, HARDEV PURI 100 FT. ROAD, NATHU COLONY CHOWK, SHAHDARA,
NEW DELHI, 110032

PREPARED BY

INDRA SINGH

RQP/UPDGM/011/2019

Mobile No. 9415022193

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RQP/UPDGM/011/2019

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 RQP/UPDGM/011/2019

INTRODUCTION

Applicant- **SMART MART STORES PRIVATE LIMITED, PRO.- SHRI DHARMI CHAND SHARMA S/O SHRI SHYAMLAL SHARMA & SHRI INDRA CHAND SHARMA S/O SHRI BHOORMAL SHARMA**, Add.- A-1/1, Hardev Puri 100 Ft. Road, Nathu Colony Chowk, Shahdara, New Delhi, 110032 took active part and is on the list of successful bidders in the process of e-tendering as per U.P Govt. order No. 1875/86-2017-57(s)/2017 TCI, Dated 14.08.2017 & (As per U.P Govt. order No. 1875/86-2020-14(s)/2020 Dated 23.05.2020) & (U.P Govt. order No. 782/86-2020-14(s.) /2020, Dated 26.05.2020) shall be read and implemented in sync with each other, under U.P Minor Mineral (concession) Rules 1963 the Govt. made a policy to auction the river bed Ordinary sand through e-tendering by the District Magistrate Bagpat for Mining leases for a period of 6 month.

After successful bidding District Magistrate, Bagpat has issued LOI in favor of **SMART MART STORES PRIVATE LIMITED, PRO.- SHRI DHARMI CHAND SHARMA S/O SHRI SHYAMLAL SHARMA & SHRI INDRA CHAND SHARMA S/O SHRI BHOORMAL SHARMA**, Add.- A-1/1, Hardev Puri 100 Ft. Road, Nathu Colony Chowk, Shahdara, New Delhi, 110032, for extraction of 140000 cubic meter in six month of Ordinary Sand along the River Yamuna over an area of 7.0 Ha. in Village- Sankraudh Khadar, Gata No.- 620, 634, Tehsil- Khekda, District- Bagpat, U.P. vide letter no. 420/khanan/ e-Nivida/2022-23, dated-06.02.2023 (LOI & khasra plan enclosed as Annexure – 1 & 2) .

- The District Magistrate also directed the proponent to get approved Mining plan for the mineable sanctioned quantity of **140000 cubic meter** in six month of Ordinary Sand & to get “Environmental clearance certificate” as per MoEF Notification dated 14.09.2006 & 15.01.2016 for further action towards execution of lease deed.
- **After EIA Notification dated 14.09.2006. The Proponent will submit application to SEIAA, Lucknow for obtaining Environmental Clearance for River Bed Mining Project comprising the Area: 7.00Hact. for the lifting of 140000cum. of Ordinary sand after approval of Mining Plan form the Directorate of Geology & Mining, Lucknow.**
- **Hence, This Mining Plan including Progressive Mine Closer Plan is being submitted under rule 34 (2) of U.P. Minor Mineral (concession) Rules 1963 & “Sustainable Sand Mining Management Guideline-2016” (SSMG-2016), and these two guidelines viz. “Enforcement & Monitoring Guidelines for Sand Mining” (EMGSM-2020) and SSMG-2016 shall be read and implemented in sync with each other.**
- The mining plan is being submitted under rule 34 (2) of U.P. Minor Mineral (concession) Rules 1963.
- Bagpat district is located in south western part of Uttar Pradesh State and lies between 29°47’6” to 29°17’6” North Latitude and 77°07’30” to 77°28’48” East Longitude. Average elevation of the district


INDRA SINGH
 RQPI/UPDGM/011/2019

is 229 m RL. Baghpat district is bounded, in north by Shamli district, in the east by Muzaffarnagar and Meerut district, in south by Ghaziabad district and, in west by Sonipat and Panipat districts of Haryana. It is around 27 km from Delhi, 21 km from Sonipat, 50 km from Meerut. It lies to the east of the Yamuna River, which marks the borders of two Indian states, Haryana and Uttar Pradesh. The Baghpat district is divided into Three Tehsils namely Baghpat, Baraut and Khekra. Baghpat Tehsil comprises two Blocks – Baghpat & Pilana, while Baraut comprises three development blocks viz. Binauli, Chhaprauli and Baraut. The Khekra tehsil comprises only Khekra block. Total geographical area of the district is 1,321 sq. km and comprises approx. 1% of total area of State Baghpat district is demarcated by rivers Yamuna in the west and Krishna in the east. In fact, the drainage pattern of the district is strictly governed by these rivers which form western boundary of Haryana state and eastern boundary of Muzaffarnagar and Meerut district. Both the rivers in their respective course flow more or less north to south. The district occupies the northern part of Ganga basin and Yamuna Sub basin.

- Applied area is situated well within the meandering corridor of river Yamuna. A significant river of the Ganga Plain, is one of the major effluents of Ganga.
- It is also submitted that if mining of minor minerals is not at all effected in the region, then the river-bed is likely to be raised in height with galloping speed leading to diluvium of river-banks and may lead to disturbance of environmental and ecological balance as well; whereby large areas of human habitation may become dangerously prone to inundation from river waters.
- The aim and object to carry on mining operations within the region as well as in mining lots/ khandis in the vicinity thereof happens to be imperative and unavoidable.
- According to experience and rough estimation of the State Government whatever quantity of minor minerals is extracted from the allotted areas during one year, the extracted quantity is automatically replenished every year.
- The applied area is situated in left bank of river Yamuna. It is also submitted that if mining of minor minerals is not at all effected in the region, then the river-bed is likely to be raised in height with galloping speed leading to diluvium of river-banks and may lead to disturbance of environmental and ecological balance as well; whereby large areas of human habitation may become dangerously prone to inundation from river waters.
- Besides the above, the process of mining of minor mineral SAND is a constant source of revenue generation to the State Government. It also not only ensures constant supply of building material to the society but also creates several opportunities of employment to the locals who are largely dependent on this activity.
- The authorization to prepare Mining Plan including Progressive Mine Closes plan by the applicant is enclosed as **Performa No. 01**, certificate by RQP is enclosed **Performa No. 02** undertaking by the applicant regarding in Mines Act is enclosed **Performa No. 03** & declaration in **Performa No. 4** All the Performas are enclosed as per list of content.

- The boundary pillars shall be erected at the corner of area as per directives of Govt. of U.P. The pillars shall be pyramid slope having dimension of 1.0m x 1.20m & 0.60m. All pillars shall be serially encumbered & latitude & longitude shall be marked on all pillars.

1.0 GENERAL:

A) NAME OF THE APPLICANT WITH COMPLETE ADDRESS:

**SMART MART STORES PRIVATE LIMITED, PRO.- SHRI DHARMI CHAND SHARMA
S/O SHRI SHYAMLAL SHARMA & SHRI INDRA CHAND SHARMA S/O SHRI
BHOORMAL SHARMA,**

Add – A-1/1, Hardev Puri 100 Ft. Road, Nathu Colony Chowk, Shahdara, New Delhi, 110032.

B) STATUS OF APPLICANT: Proprietorship

C) MINERAL, OCCURRING IN THE AREA

& WHICH APPLICANT INTENDS TO MINE : River Bed Minor Mineral(Ordinary Sand)

D) PERIOD OF MINING LEASE- Six Months, LOI sanctioned vide letter no. 420/khanan/ e-Nivida/2022-23, dated-06.02.2023 (Annexure-I & 2).

E) NAME OF R.Q.P. PREPARING THE MINING PLANS: (Under clause (b) of sub section 2of section 5 rule 15 of Mineral Conservation & Concession Rues 2016 & Rule 34(1) (I & ii) of 42 Amendment made under U.P. Minor Mineral (concession) Rules 1963)

INDRA SINGH

Address- 9 –B/205 Vrindavan Yojana,

Raibareli Road, Lucknow -226029

Phone-09415022193

E-mail- singhindra66@gmail.com

Registration No. RQP/UPDGM/011/2019, (Annexure No. 04)

F) Name of prospecting agency:

The applied lease area is prospected by Directorate Of geology & Mining & detailed prospecting is done by the applicant under the guidance of Mr. Indra Singh (Geologist) prospected the area in details for the depth & extension of mineral deposit. The depth extension is more than 3.10m. As judged from trail pit .The address of Mr. Indra Singh is as below-

Address- 9 –B/205 Vrindavan Yojana,

Raibareli Road, Lucknow -226029

Phone- 09415022193

G) Reference no & date of consent letter from the State Govt.

LOI sanction vide letter No. 420/khanan/ e-Nivida/2022-23, dated-06.02.2023 (Annexure No. 01 & 2)


INDRA SINGH
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2.0 LOCATION AND ACCESSIBILITY:

a) Details of area (with location map)

(i)	Applied area	:	7.0 Ha.
(ii)	Mining Lease Map	:	Khasra Map Enclosed (Annex-2)
(iii)	District & State	:	Baghpat, Uttar Pradesh
(iv)	Tehsil	:	Khekda
(v)	Village	:	Sankraudh Khadar
(vi)	Khasra numbers	:	Gata No.- 620, 634
(vii)	Toposheet No.	:	53G/04
(viii)	Latitude	:	28°51'03.05"N to 28°51'26.23"N
(ix)	Longitude	:	77°12'33.69"E to 77°12'44.87"E

b) Whether the area is recorded to be in forest (please specify whether protected, reserved etc.)

The applied area is free from forest land. Total lease area is completely outside of any restricted or protected area declared by any state or central government.

c) Ownership/Occupancy:

Total applied area is Govt. land & completely outside of any restricted or protected area declared by any state or central government.

d) Existence of public road /railway line, if any nearby and approximate distance:

The applied area is approachable from District Headquarter Baghpat around 13 km in SE by SH-709B up to Mavikala for 7.0 Km and further branching towards SW up to Sankrond around 4.0 km metalled road then heading towards West around 1.6 km metalled road up to Noorpur Muzbida & finally 1.50 km unmetalled road leads up to the applied area. Nearest Railway Station is Khekra- 8.0 Km (NE) approximately and nearest Airport is Indira Gandhi Inter National Airport which is approximately 35 km (SW) away from the Area.

e) Toposheet No. with latitude and longitude:

Toposheet No. : 53G/04

The boundary points have been demarcated with the help of GPS as per revenue/ khasra map & coordinates of all corner pillars have been marked and shown in Khasra map (Annexure No. 02). The GPS reading of all corner pillars are given below:

Pillar No.	Latitude (N)	Longitude (E)
A	28°51'26.23"N	77°12'38.43"E
B	28°51'03.67"N	77°12'44.87"E
C	28°51'03.05"N	77°12'42.75"E
D	28°51'24.53"N	77°12'33.69"E

f) Land use Pattern (Forest agricultural Barren, Barren etc.):

The area is river bed the existing land use of area is given below:

Sr. No.	Land use	Agricultural land (Hect)	Forest Land (Hect)	River Bed (Hect)	Grazing Land (Hect)
1	Mining pits Quarry	-	-	-	-
2	Approach Road	-	-	-	-
3	Dumps	-	-	-	-
4	Office, Resht Shelter etc.	-	-	-	-
5	Balance undisturbed land	-	-	7.0	-
	Total			7.0	

Attach a general location map and vicinity map showing area boundaries and existing and proposed routes. It is preferred that the area be marked on a Survey of India topographical map or a cadastral map or forest map as the case may be. However, if none of these are available the area should be shown on an accurate sketch map on a scale of 1:50000: Location map attached showing lease and key Plan (Plate No. 1&2)

INFRASTRUCTURAL – FACILITIES:

a) Roads:

The applied area is approachable from District Headquarter Baghpat around 13 km in SE by SH-709B up to Mavikala for 7.0 Km and further branching towards SW up to Sankrond around 4.0 km metalled road then heading towards West around 1.6 km metalled road up to Noorpur Muzbida & finally 1.50 km unmetalled road leads up to the applied area. Nearest Railway Station is Khekra- 8.0 Km (NE) approximately and nearest Airport is Indra Gandhi Inter National Airport which is approximately 35 km (SW) away from the Area.

b) Water Supply:

The people of the area are dependent on "handpumps & Tube wells" for water. They use the handpump water for household. The river Yamuna flows 35 m. West of the applied area. The average water table level in the region ranges at 3 to 5 m. below the ground level. The mining staff/workers shall use water from well.

c) **Electrification:**

The Village Mavikala, Noorpur Muzbida, Sankrond in U.P & Kalakpur, Dasehara in Haryana and surrounding villages has electricity connection while lease area is not connected with electricity. Surrounding 10km villages are electrified.

d) **Educational – Facilities:**

Primary school is at Sankrond and High school at Mavikala at 3.0 km. & for further studies Degree College at Badaut at 15.70 km (SE)

e) **Health Service:**

The primary Health Centre is in Mavikala at 3.0 km.

f) **Postal – Facilities:**

The post office is at Sankrond

g) **Transport:**

The applied area is approachable from District Headquarter Baghpat around 13 km in SE by SH-709B up to Mavikala for 7.0 Km and further branching towards SW up to Sankrond around 4.0 km metalled road then heading towards West around 1.6 km metalled road up to Noorpur Muzbida & finally 1.50 km unmetalled road leads up to the applied area. Nearest Railway Station is Khekra- 8.0 Km (NE) approximately and nearest Airport is Indira Gandhi Inter National Airport which is approximately 35 km (SW) away from the Area.

3.0 GEOLOGY AND EXPLORATION:

- a) Briefly describe the topography & general geology & local mine geology of the mineral deposit including draining pattern.

3.1 TOPOGRAPHY & PHYSIOGRAPHY

Baghpat district is located in south western part of Uttar Pradesh State and lies between 29°47'6" to 29°17'6" North Latitude and 77°07'30" to 77°28'48" East Longitude. Average elevation of the district is 229 m RL. Baghpat district is bounded, in north by Shamli district, in the east by Muzaffarnagar and Meerut district, in south by Ghaziabad district and, in west by Sonapat and Panipat districts of Haryana. It is around 27 km from Delhi, 21 km from Sonapat, 50 km from Meerut. It lies to the east of the Yamuna River, which marks the borders of two Indian states, Haryana and Uttar Pradesh. The Baghpat district is divided into Three Tehsils namely Baghpat, Baraut and Khekra. Baghpat Tehsil comprises two Blocks – Baghpat & Pilana, while Baraut comprises three development blocks viz. Binauli, Chhaprauli and Baraut.

GEOMORPHOLOGY AND SOIL TYPES

The entire Baghpat district is a flat terrain falling in middle Yamuna plain. The highest point in the district is in the north and the lowest in the south, giving rise to an average slope of about 0.40 m/km towards south. The district can be sub divided into five geographic units.

a. Sand Bars:

It occurs along the courses of Yamuna River; the characteristic sand bars are changing dynamically during the floods.

b. Flood Plain:

The flat, low lying poorly drained area adjacent to Yamuna Rivers forms the flood plains/ frequented by floods during monsoons.

c. Ravines:

In the western part of the district, this unit is characterized by the gullies along the rivers Karl, Hindon and Krishni. This is probably due to the erosion of unconsolidated material by localized surface run off forming channels and ultimately giving rise to undulating topography and hence the formation of ravines.

d. Younger Alluvial Plains:

This unit occupies the eastern bank of Yamuna River. The gently sloping (southward) and slightly undulating terrain having ox-bow lakes, back swamp and paico-channels. This unit is also called as Khadar; The Yamuna Khadar lying east of River Yamuna.

e. Older Alluvial Plain:

This area lies between the Khadar of Yamuna and Krishni River. Topography along the river is uneven due to poor soil character. This area is drained by Yamuna Canal and flows through it forming a depression along the tract with development of reh all along the course.

3.2 Regional Geology :

The lease area is located within **Zone-4 (High damage Risk Zone)** of seismic zone of India in the Doab region of river Ganga & Yamuna in U.P. and is underlain by quaternary sediments consisting clays, silt, kankar, and sand of different grades. The thickness of these quaternary sediments over the district increases gradually towards north. The general geological sequence of the formation is given below-

Group	Age	Formation	Lithology
Quaternary	Recent to Upper Pleistocene.	Newer Alluvium	Fine Sand, Silt & Clay
	Upper Pleistocene to Lower Pleistocene	Older Alluvium	Clay with Kankar and of different grades
Purana	Pre- Cambrian	Vindhyan	Sand stones & Shale and Lime stone

3.3 Local/ Mine Geology -

The facies of the river bank deposits are sandy, silty, and clayey. The sandy older alluvium is located at an elevation of 10-20 m above the river level and makes the higher interfluvial areas. It is free from frequent flooding and therefore most suitable for settlement and agriculture. Newer alluvium forms the river valley terrace and is located at an elevation of 5-7m above river level. This terrace is not suitable for settlement but can be used for agriculture, as it is often affected by flood. The flood plain is located at an elevation of 2-5 m above the river level. Water reaches almost every year on this plain. It is neither suitable for settlement nor for agriculture (Bhardwaj et al. 2010a, b). **Only sand can be extracted as a building material supplement. The facies is prominent in the lower and middle part measuring about 120- to 200-cm thick unit is devoid of sedimentary structures, only faint low-angle discordances are visible at some places.**

The sandy unit is underlain by 0.30- to 1.0 m thick silt-soil unit in river channel while, along bank it is up to 2.00m thick. The upper most part is 10- to 20-cm thick clayey unit. The facies of the river bank deposits are laterally persistent, only thickness and percentage of different litho units may vary from place to place.

Altitude of the area – The highest point at pillar "A" of the Applied area in North is 213.0 MSL along pillar A-B

The lowest point is along pillar "C&D" in West of the area is 211.0 MSL

Zero level of the river is 207.0MSL

The general slope of the area is from East to West direction. (Surface & Geological Map) During Monsoon floods the water level rises by 2-3m at time of short spells

During Monsoon floods the water level rises by 2-3m at time of short spells.

3.3.1 Nature of river bed and alluvial sand-

The area lies within the regular course of the Yamuna River gets flooded in the rainy season. All the deposit comprises sand and river born bajari at the upper layer occasionally overlain by 10-20 mm clay followed by Ordinary Sand. Whereas boulders and grabbles of granite, lime stone, sand stone and quartzite of sub- rounded to discoidal in shape having smooth surface occupied the lower most part of the deposit. Thickness of the deposit varies from 1 to 3.5m. During monsoon this bed replenished to a large extent due to erosion by heavy flow in higher reach and as soon as the stream reaches in older channel downward, shed their loads in river banks due to decrease in velocity and carrying capacity.

3.5 DETAILS OF EXPLORATION:

- ✓ Sanction Area- 7.0 hact
- ✓ Area lying in active water channel- Nil
- ✓ Workable area of the allotted area- 7.0 ha.

a) Already carried out in the area:

Mining of Sand, is being done since long time therefore No specific method of exploration is required as the river born sediments are, deposited all along the river-bed and are very well exposed on the surface. Moreover, these sediments are accumulated / replenished every year during rainy season by river-waters to almost equal to extracted level and sometimes more depending on the intensity of rains on the upstream side. Adequate quantity of Sand is available for meeting consumer demand. Since regular sand lifting is practiced along the river course, and more or less same level is seen after rains, so it is understood that sediments load carried is near equal to what is lifted.

b) Proposed to be carried out:

- The existence of Ordinary Sand is already established in the area & grade & depth persistency has been already proved in the area.

3.6 METHOD OF ESTIMATION OF RESERVE:

The reserve estimation has been done by cross-sectional method. The average surface areas of two cross-sections are multiplied by the strike influence to get the volume. The volume is multiplied by bulk density 1.5 to give the tonnage.

3.7 GEOLOGICAL & MINEABLE RESERVE:

Geological reserve have been estimated as per the grade & depth persistency of sand bed with in applied area as visible & observed in the trial pits up to 3.4m of depth. Hence the geological reserve has been calculated by adding the proved mineral reserve and probable mineral reserve.

Mineable reserves have been taken as 60% of the geological reserves since 40% area will be left un-worked all along the applied area as well reduced for mineral blockage in making safety benches. Thus it comes to about 1,42,800m³.

Whereas, the total proposed production granted in the applied area are 1,40,000m³. During rainy season extracted quantity shall be replenished in the quarry area every year.

Slice	Face length (m)	Face Advance (m)	Average Depth (m)	ROM VOLUME (m ³)
1 SLICE	705	93	1.0	65171
2 SLICE	699	87	1.0	60813
3 SLICE	693	81	0.3	16816
			2.30	142800

Geological & Mineable reserve of the ML area is calculated as-

- (i) Area of applied area = 7.00 Hect or 70000 m²
(ii) Geological reserve (3.40m) = 2,38,000 m³
(iii) Reduce for river bank stability & mining consideration at depth = 40%
(iv) Mineable reserve in the ML area = 60% of the Geological Reserve = 1,42,800 m³
Whereas, permission granted for mining = 1,40,00m³

Table - 3

Area	Area (Hect.)	Depth of Extraction (m)	Mineable Volume (m ³)
Village- Sankraudh Khadar, Gata No.- 620, 634, Tehsil- Khekda, District- Bagpat U.P	7.0	2.30	142800

The total mineable reserve comes to 142800 m³ with proposed production of 140000 m³ in six month. It will be replenished after rainy season.

4.0 MINING:

A) Briefly describe the existing/proposed method for developing/working the deposit with all design parameters:

(i) Existing Method of mining:

At present, there is No mining is being carried out.

(ii) Proposed method of mining:

Considerations:

✓ Sanction Area-7.0 Hact

✓ Buffer area mark as non-workable area- 0.4829ha.

✓ Submerged are NIL

✓ Workable area of the allotted area – 6.5171ha.

- Applied area is situated well within the meandering left corridor of river Yamuna.
- The workability is suggested by keeping in the mind possible effect on the meandering of the River. The mining on the concave bank is most suitable than convex bank. Hence year wise mining is suggested in a way that will fully get replenished during monsoon.
- As per the Rules 40 (c) Colum-II of 43 & Rules 41 (H) Colum-II of 41H Amendment of UP Minor Mineral concession Rules 2017 Quoted as “with prior approval from the District Magistrate the lessee may quarry with the help of machines except, the stream of water. No Mining shall be carried out into the water –stream with the help of suction machine or the lifter.
- In cases of emergent exigencies when supplies are to be effected to Government agencies and other requisite parameters of need and requirement when semi-mechanized mining operations may be resorted to with due permission granted from SEIAA while granting “Environmental Clearance Certificate”, & The Director, Mines Safety, Ghaziabad Region Ghaziabad, U.P under regulation 106(2) (b) of Mines Act 1961.
- Hence, under the preview of above rules, proposal for semi-mechanized mining is given as under
- It shall be semi- mechanized opencast mine with bar scalping method. Applicant shall obtain the permission for deployment of Machinery form The Director, Mines Safety, Ghaziabad Region Ghaziabad, U.P under regulation 106(2) (b) of Mines Act 1961.
- Hydraulic Scraper, loaders, Excavator / L & T Kamastu 200 OR Hundai-210 (1.2 M³) shall be deployed for scooping & loading of sand into Tata tippers.
- Drilling & blasting will not be required.
- Only 156 working days (24 days excluded for weakly off) have been considered.
- In the mining plan, there should be 3 plates for each year production & development planning (pre-monsoon, monsoon and post-monsoon).

- In the mining plan, there are 3 plans for each year production & development planning (pre-monsoon, monsoon and post-monsoon) are prepared as per **Enforcement & Monitoring Guidelines for Sand Mining January 2020**.
- Mining for each successive year is proposed to 2.30 m. depth of mineral bed according to bench parameters of 1.0m high & 10m wide bench of Ist slice & 1.0m high & 10m wide bench of IInd slice & 0.3m high & 10m wide bench of IIIrd slice in Sand maintaining less than 10° stable slope in loose sand.
- 7.50 m. safety barrier is left out as safety zone is maintained for mining all along the allotted area.
- The whole area will be mine out by semi-mechanized means. The basis is suggested in such a way that pit of previous year will act as depository during the monsoon season by reducing the velocity and carrying capacity of the stream thus depositing the mineral transported by the tributary. In totality the principal of Placer Deposit is adopted.
- Although the sand will be transported from the pit head to the consumer but if needed in case of short demand in that case, the mineral will be stocked outside the mine lease in the mineral stocking yard for which permission will be granted by the district administration. The whole area shall be mine out so as to maximize the RBM production or extraction. Sequence of mineral excavation will be repeat the same till completion of the grant period.
- Mining will be start from its center and advance toward the banks across the river uniformly. In order to maintain safety and stability of river banks a barrier of minimum 7.5 m distance from the bank should be 1/4th of river width and should not be less than 7.5 meters of the width of river channel whichever is more have been be left intact along south & west boundary
- However systematic plantation will be made in the area outside the river bank to protect the banks from erosion in monsoon.
- During mining it is expected that the areas of RBM quarry will be free from submergence. river water flow will be away from the area or below river bed water level to enable dry pit mining.
- In the applied area the velocity & river water flow being less the sediment load get deposited in to the pit During Monsoon season, the area get replenished with sediments to be lifted in subsequent years.

Following considerations have been kept in consideration for sand/gravel mining while Preparing mining plan (Enforcement & Monitoring Guidelines for Sand Mining January 2020)

- a) Parts of the river reach that experience deposition or aggradations shall be identified. The Leaseholder/ Environmental Clearance holder may be allowed to extract the sand and gravel deposit in these locations to manage aggradations problem.

- b) The distance between sites for sand and gravel mining shall depend on the replenishment rate of the river. Sediment rating curve for the potential sites shall be developed and checked against the extracted volumes of sand and gravel.
- c) Sand and gravel may be extracted across the entire active channel during the dry season.
- d) Abandoned stream channels on the terrace and inactive floodplains be preferred rather than active channels and their deltas and flood plains. The stream should not be diverted to form the inactive channel.
- e) Layers of sand and gravel which could be removed from the river bed shall depend on the width of the river and replenishment rate of the river.
- f) Sand and gravel shall not be allowed to be extracted where erosion may occur, such as at the concave bank.
- g) Segments of the braided river system should be used preferably falling within the lateral migration area of the river regime that enhances the feasibility of sediment replenishment.
- h) Sand and gravel shall not be extracted up to a distance of 1 kilometer (1 km) from major bridges and highways on both sides, or five times (5x) of the span (x) of a bridge/public civil structure (including water intake points) on up-stream side and ten times (10x) the span of such bridge on down-stream side, subjected to a minimum of 250 meters on the upstream side and 500 meters on the downstream side.
- i) The sediment sampling should include the bed material and bed material load before, during and after the extraction period. Develop a sediment rating curve at the upstream end of the potential reach using the surveyed cross-section. Using the historical or gauged flow rating curve, determine the suitable period of high flow that can replenish the extracted volume. Calculate the extraction volume based on the sediment rating curve and high flow period after determining the allowable mining depth.
- j) Sand and gravel could be extracted from the downstream of the sand bar at river bends. Retaining the upstream one to two-thirds of the bar and riparian vegetation is accepted as a method to promote channel stability.
- k) The flood discharge capacity of the river could be maintained in areas where there is a significant flood hazard to existing structures or infrastructure. Sand and gravel mining may be allowed to maintain the natural flow capacity based on surveyed cross-section history. Alternatively, off-channel or floodplain extraction is recommended to allow rivers to replenish the quantity taken out during mining.
- l) The Piedmont Zone (Bhabhar area) particularly in the Himalayan foothills, where riverbed material is mined, this sandy-gravelly track constitutes excellent conduits and holds the greater potential for groundwater recharge. Mining in such areas should be preferred in locations selected away from the channel bank stretches.
- m) Mining depth should be restricted to 3 meters and distance from the bank should be $\frac{1}{4}$ th of river width and should not be less than 7.5 meters.

- n) The borrow area should preferably be located on the riverside of the proposed embankment because they get silted in the course of time. For low embankment, less than 6 m in height, borrow area should not be selected within 25 m from the toe/heel of the embankment. In the case of the higher embankment, the distance should not be less than 50 m. In order to obviate the development of flow parallels to the embankment, crossbars of width eight times the depth of borrow pits spaced 50 to 60 meter center-to-center should be left in the borrow pits.
- o) Demarcation of mining area with pillars and geo-referencing should be done prior to the start of mining.
- p) A buffer distance /un-mined block of 50 meters after every block of 1000 meters over which mining is undertaken or at such distance as may be the directed/prescribed by the regulatory authority shall be maintained
- q) A buffer distance /un-mined block of 50 meters after every block of 1000 meters over which mining is undertaken or at such distance as may be the directed/prescribed by the regulatory authority shall be maintained
- r) River bed Ordinary Sand mining shall be restricted within the central 3/4th width of the river/rivulet or 7.5 meters (inward) from river banks but up to 10% of the width of the river, as the case may be and decided by regulatory authority while granting environmental clearance in consultation with irrigation department. Regulating authority, while regulating the zone of river bed mining shall ensure that the objective to minimize the effects of riverbank erosion and consequential channel migration are achieved to the extent possible. In general, the area for removal of minerals shall not exceed 60% of the mine lease area, and any deviation or relaxation in this regard shall be adequately supported by the scientific report.
- s) Mining Plan for the mining leases (non-government) on agricultural fields/Patta land shall only be approved if there is a possibility of replenishment of the mineral or when there is no riverbed mining possibility within 5 KM of the Patta land/Khatedari land. For government projects mining could be allowed on Patta land/Khatedari land but the mining should only be done by the Government agency and material should not be used for sale in the open market.

The minerals reserve for river bed area is calculated on the basis of maximum depth of 3 meters and margins, width and other dimensions as mentioned in para (s) above. The area multiplied by depth gives the volume and volume multiplied with bulk density gives the quantity in Metric Ton. In case of river bed, mineable material per hectare area available for actual mining shall not exceed the maximum quantity of 140000 cubic meter per annum.

Following considerations of DGMS have been kept in consideration for sand/gravel mining while preparing mining plan

- A person, possessing at least Second-class Manager's certificate of competency under the Metalliferous Mine Regulation 1961 & granted authorization under Regulation 34(6) & (4) of the Metalliferous Mine Regulation 1961, shall be appointed as the manager of the mine to look after EMM operation.

- Adequate number of supervisors including duly qualified Foreman and Mining Mate shall be appointed in each working shift to assist the manager.
- The aggregate horse power of the machinery used in such opencast workings shall be granted as per DGMS permission, including excavators with total no. of dumper & Tippers deployed at the mine.
- No ore dressing/handling/processing plant shall be attached with the mine.
- A mechanical engineer, foreman or other competent person will be appointed to look after any defect in any machinery; the said machinery shall not be used until the defect has been remedied.
- Any machinery found to be in an unsafe operation condition shall be tagged at the operator's position 'OUT OF SERVICE DO NOT USE'
- All corners and bends in road shall be made in such a way that the operators and drivers have a clear view for a distance of not less than 30m, there shall be provided separate roads for the up and down traffic.
- Ordinarily, no road shall have a gradient steeper than 1 in 16 at any place. Provided that in case of ramps over small stretches a gradient up to 1 in 10 may be permitted.
- Every earth moving machinery (and Hydraulic Excavators) shall be under the charge of a competent person (herein called the 'operator') authorized in writing by the Manager.
- No manual workers shall be employed on any bench where EMM is deployed or on the next lower bench. Manual workers shall be employed only after withdrawal of EMM.
- All the precautions and directives given in DGMS circulars issued from time to time shall be complied with.
- It has been noticed while carrying out mining of minor minerals in mixed form from river-bed that minor minerals mining proves to be most viable and least disturbing to anyone. In spite of handling huge quantities of minor minerals in mixed form the mine has clean atmosphere and not even a speck of dust can be seen polluting the air. Environment and ecology of the area remains undisturbed.

The guidelines of the Sustainable Sand Mine Guideline 2016 will be followed, the most important areas under:-

- a) Mining shall be done in layers of 1 meter depth to avoid ponding effect and after first layer is completely excavated, the process will be repeated for the next layers. Stream will not be diverted to form inactive channel.
- b) The area for removal of mineral in a river or stream can be decided depending on geomorphology and other factors, it can be 50% to 60% of the area of a particular river/stream.
- c) Ultimate working depth shall be up to 3 meters from river bed level.
- d) To maintain safety and stability of Riverbanks i.e., 3 meter or 10% of the width of the river whichever is more will be left intact as no mining zone.

- e) Area of mining lease will be demarcated by pillars prior to start of mining for sustainable development limiting with working within lease.
- f) No mining operations shall be carried out in proximity (50 m) of any bridge and/ or embankment. However, this is not applicable in this case.

B) MINERAL PRODUCTION

The basic requirement of the applicant will be river born Sand from top of the deposit with occasional screening. Hence calculation of the reserve is done on the basis of market terminology rather than Geological classification. The total handling of material/river bed material is classified in to following categories as shown in the table bellow:-

Table-4

Sr. No	Category/Mineral/ Material	Size	End use
1.	Ordinary Sand 98%	12mm to 1/16mm	To be sold in open market after simple screening depending on the demand in local market.
2.	River born bajari 2%	64mm to 12mm	To be sold in open market after simple screening depending on the demand in local market.

In order to calculate the percentage of various sediments found in the river bed a trial pit was dug, at a convenient site, having dimensions of 1m x 1m x 1m (Length x Width x Depth) The content of the total material dug out from the pit was separated into above said category.

The production is generally in the mixed form. As per our past experience the general recovery of the river Ordinary Sand & bajri found in mixed form is around 98 %, and 2% respectively.

Table- 5

PLAN PERIOD PRODUCTION OF ORDINARY SAND & BAJRI PRODUCTION

PLAN PERIOD	VOLUME (m ³)	Ordinary sand m ³
6 Month	140000	1,40,000
Total	140000	1,40,000

Hence it is expected that about 1.40.000M³. of sand production shall be achieved in next six months. Indicated quantum of development & tonnage & grade of production for ensuing plan period is expected as in table no (Plate No. 5-8).

The riverbed mineral mining will consist of lifting Ordinary Sand, in mixed form and their proportion may vary to a great extent depending upon availability in mixed form. Sand mixture can't be separated during mining and shall be mined out in mix form. Therefore, quantity of each item cannot be estimated on logical parameters, the figures given here above are only tentative.

(Indicate quantum of development & tonnage & grade of production expected pit wise as in table below: **Attach Individual plans & sections:**

MONSOON SEASON –

- During monsoon season the whole area will be submerged under the flooded water of river Yamuna which carry loads in suspended form of sediments and get deposited along the accreditation zone of the river which intern replenished the excavated areas of mining.
- This applied area also fall in meandering corridor of river Yamuna in accreditation zone which will replenished during monsoon season.
- Hence, Mining will be totally suspended/ closed during monsoon period from 1st July to 30 September in each year & will be left out for the replenishment of the area.(**Plate No. 5**)

I) PRODUCTION & DEVELOPMENT IN PLAN PERIOD: (POST MONSOON SEASON & PRE MONSOON SEASON)

- Before start mining minimum 7.50 m. safety barrier is left out as safety zone is maintained for mining all along the allotted area & shall be marked as non mining zone and area will be fence out by barbed wire fencing to protect inadvertent entry.
- Mining will be started by open cast semi-mechanised means with the help of Scraper, light Excavator. L & T Kamastu 200 OR Hundai-210 (1.2 M³) shall be deployed for scooping & loading of Ordinary Sand into Tata tippers.
- As per shape & configuration of the applied area the area will be mine out up to 2.30 m. depth of mineral bed according to bench parameters **1.0m high & 10m wide bench of Ist slice & 1.0m high & 10m wide bench of IInd slice & 0.3m high & 10m wide bench of IIIrd slice in Sand maintaining less than 10° stable slope in loose sand. Whereas, working bench will be >10m wide at any point of working to avoid ponding effect as suggested in “Sustainable Sand Mining Management Guideline-2016” (SSMG-2016), and these two guidelines viz. “Enforcement & Monitoring Guidelines for Sand Mining” (EMGSM-2020) and SSMG-2016 shall be read and implemented in sync with each other.**
- Haul roads of 6m wide and 1:16 gradient shall be provided to each mining faces. Therefore, mining will be restricted up to avg. 2.30 m depth only along its topographical slope while the ground water level in river bed generally remains beyond 3.0 m below river bed water level during post monsoon season.
- Mining faces shall be advance in all directions across the river bed with bench parameters **1.0m high & 10m wide bench of Ist slice & 1.0m high & 10m wide bench of IInd slice & 0.3m high & 10m wide bench of IIIrd slice in Sand maintaining less than 10° stable slope in loose sand. & 140000 M³ sanctioned quantity of sand, mixture in mixed form shall be mined out.**
- Thus, dry pit mining is practiced so that mining will not intersect river bed flowing water level. (**Plate No. 5**)

The tables given below face length, face advancement, depth, volume, & total ROM (tones) at each bench level for the targeted production.

Table No. 06.

YEAR	Bench Level (mRL)	Face Length (m)	Face Advancement (m)	Area (m ²)	DEPTH (m)	MINE OUT VOLUME (m ³)
Plan Period	Ist Slice	705	93	65171	1.0	65171
	IInd Slice	699	87	60813	1.0	60813
	IIIrd Slice	584	81	56133	0.3	14016
TOTAL					2.30	140000

The pit position showing the advancement of faces & section is shown on plat No.5.

- (C) **Attach supporting composite plan & section showing pit layout, dumps, stacks of sub grade mineral, if any etc.:**

Whole of the area shall be mined out completely with bench parameters 1.0m high & 10m wide bench of Ist slice & 1.0m high & 10m wide bench of IInd slice & 0.3m high & 10m wide bench of IIIrd slice in Ordinary Sand maintaining less than 10° stable slope in loose sand, leaving the previous one open for replenished during monsoon. Conceptual /composite plan have been prepared in Plate No.5-8, showing position of lease area fully replenished. The composite & conceptual plan & section, showing lay out faces is shown in plate No. 09.

- (D) **Indicate proposed rate of production when the mine is fully developed & the expected life of mine & the year from which effected.**

At this stage the total mineable reserves of river Ordinary Sand in mixed form in the area is **142800 cu.m** with proposed production approx., **140000 cu.m** in six month. The expected life of mine depends upon replenish of deposit each year. There is no specific life of the mine. The life of mine is unlimited as the area under reference is open and barren river bed of the river Yamuna and whatever quantity of minor minerals are extracted from the area during one year; all or mostly equal to extracted quantity are replenished automatically every year in the lease area by the River itself on account of its flow and velocity, and sediments carried along from upstream side so the voids created by mining gets filled up.

Attach a note furnishing a conceptual mining plan up to life of mine based on geological mining & environmental considerations.

CONCEPTUAL PLAN:

Time Frame of Completion of Exploration:

- (i) **Exploration as on date:** Mining of Ordinary Sand is being done since long time therefore No specific method of exploration is required as the river born sediments are deposited all along the river-bed and are very well exposed on the surface.

- (ii) **Exploration during plan period:** The depth persistency & strike continuity & grade of Ordinary Sand has been already established & area is too small therefore no future exploration is proposed.
- (iii) **Conceptual Period:** The area is small & depth persistence; grade & strike continuity has been established. Mining shall be carried out up to 2.30 m depth from surface therefore no future exploration shall be carried out at the end of conceptual stage.
- (iv) **Ultimate shape & size of pit:** Whole of the area shall be mined out completely, leaving the previous one open for replenished during monsoon a conceptual /composite plan have been prepared showing position of excavated area get fully replenished. Mining will be restricted minimum 7.5m away (inward) from river bank but up to 10% of width of river whichever is higher from outer boundary of applied area which will work as a safety barrier to minimize effect of river bank erosion and to avoid consequent channel migration. Plantation will be done on side of bank along side of area and the roads joining the village to prevent soil erosion and will also act as noise/dust arresters.

The composite & conceptual plan & section, showing lay out faces is shown in plate No.09.

(v) **Conceptual Development:**

Mining will be by opencast semi-mechanized means confined within ultimate pit limit. Road, habitation etc. will require diversion from mining area for the safety of workings. Details area as follows: The geometry of pit as on date, at the end of plan period & at the end of conceptual period is as below:

Table No. 11.

	Average Pit dimension			Shape
	L (m)	W (m)	D (m)	
As on date	-	-	-	-
At the end of plan period	705	93	2.30	Rectangular in Shape
At the end of conceptual Period	705	93	2.30	Rectangular in Shape

(vi) **Anticipated life of mine**

At this stage the total mineable reserves of river Ordinary Sand in mixed form in the area is **142800 cu.m** with proposed production approx., **140000 cu.m** in six month. The expected life of mine depends upon replenish of deposit each year. There is no specific life of the mine. The life of mine is unlimited as the area under reference is open and barren river bed of the river Yamuna and whatever quantity of minor minerals are extracted from the area during one year; all or mostly equal to extracted quantity are replenished automatically every year in the lease area by the River itself on account of its flow and velocity, and sediments carried along from upstream side so the voids created by mining gets filled up.

(vii) Waste Management:

No top soil exists within the area therefore no proposal has been given for its managements.

Reclamation/Rehabilitation:

The mined out area & reclamation / rehabilitation as on date, at the end of plan period & at the end of conceptual period is as below. :

Table No. 12

	Area broken (Hect.)	Area replenished (Hect.)	Quantities of waste to be used in backfilling (cum)
As on date	-	Nil	Nil
End of plan period	6.5171	6.5171	-
End of conceptual period	6.5171	6.5171	-

(viii) Post Mining Land use:

The land use at present, at the end of plan period & at the end of conceptual period is given below:

Table No. 13.

Sl. No	Head	At present (Hect)	At the end of plan period (Hect)	At the end of conceptual period of mine (Hect)
a)	Total area excavated (broken)	-	6.5171	6.5171
b)	Total Area fully mined out	Nil	6.5171	6.5171
c)	Total Area replenished	Nil	6.5171	6.5171

I) Dump area:

There is no top soil was found in the mine. Therefore no proposal of Dump management shall be proposed.

Table No. 14.

Sl. No	Head	At present (Hect)	At the end of Plan period (Hect)	At the end of conceptual period of mine (Hect)
a)	Total area under dump	Nil	-	Nil
b)	Area under active dump	Nil	-	Nil
c)	Dump area fully rehabilitated	Nil	Nil	Nil

By the end of plan & conceptual period, mining pit shall reach to ultimate pit limit & depth, therefore mined out area shall be replenished during monsoon period & this process will continue.

II) Others:**Table No. 15.**

Sl. No	Head	At present (Hect)	At the end of Plan period (Hect)	At the end of conceptual period of mine (Hect)
a)	Area under mineral stack	Nil	Nil	Nil
b)	Area under haul road	Nil	0.04	0.04
c)	Area under green belt (i.e. plantation along the road outside lease area)	Nil	7.0	7.0

Composite & Conceptual Plan & section is shown in **Plate No.6-9**

(G) Open Cast Mines:

(i) Describe briefly giving salient features of the mode of working (mechanised, semi mechanised, manual):

- It shall be semi- mechanized opencast mine with bar scalping method. Lessee shall obtain the permission for deployment of Machinery form The Director, Mines Safety, Ghaziabad Region Ghaziabad, U.P. under regulation 106(2) (b) of Mines Act 1961.
- Hydraulic Scraper, loaders, Excavator / L & T Kamastu 200 OR Hundai-210 (1.2 M³) shall be deployed for scooping & loading of Ordinary Sand into Tata tippers.
- Drilling & blasting will not be required.
- Only 156 working days (24 days excluded for weakly off) have been considered.
- Hence, mining is proposed up to 2.30 m. depth of mineral bed according to bench parameters 1.0m high & 10m wide bench of Ist slice & 1.0m high & 10m wide bench of IInd slice & 0.30m high & 10m wide bench of IIIrd slice in Sand maintaining less than 10⁰ stable slope in loose Ordinary Sand. Whereas, working bench will be > 10m wide at any point of working.
- 7.50 m. safety barrier is left on along the bank of applied area whereas, 10% of river width is along the river channel.
- Approach & Haul roads of 6m wide and 1:16 gradient shall be provided to each mining faces for transportation of mineral

(ii) HAULAGE AND SURFACE TRANSPORT

Mode of transportation of the mixed material is by trucks/ tractor trolleys of 10-12 m³ capacity. Trucks of larger size may also be used where the material is to be carried to a long distance to be used for out bound transportation. Mining area is connected with a 'Kacha' road of say 1500m. up to the nearest pukka road and thereafter it is metalled road up to destination. The approach road is adequate to permit easy maneuverability of trucks and it also provides cross- over and changing points. Water is sprayed regularly by tractor mounted water sprinklers to suppress fugitive dust generation.

(iii) Extent of mechanization:

The requirement of mining equipment is calculated at its maximum production capacity as below:

The maximum level of proposed production planned =140000 M³ or 210000 MT

Daily production required assuming 156 working days =140000/ 156=897 cum= 1345.5 MT

(A) Excavator: (Shall be deployed on shift basis)

Loading capacity of excavator	-	465 cum x 1.5
per shift	-	698 tonnes
Operating shift per day	-	698 x 1 = 698 tonnes
No. of operating days in 6 months	-	156

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Annual loading capacity of excavator - $156 \times 698 = 108888$ tonnes
 = 1.09 lac tonnes

Maximum quantum of Ordinary Sand to be
 handle in 6 months - 210000 tonnes

Therefore no of excavator required for handling
 $= 2.10 / 1.09 = 1.93 = 2$

Requirement of Excavator: is tabulated as below which shall be deployed occasionally.

Type	No.	Bucket capacity	Boom Height	Boom Length	Make/model
Excavator	2	1.20 m ³	2.220 m	6.782m	L & T Kamastu 200 OR Hundai-210 (1.20 M ³)

B) Requirement of tippers (12 cum)

Requirement of tippers for the transport of Ordinary Sand from mine to dump/ direct loading work out as follows:

To & fro journey time: from mine area to stack yard

- | | | |
|------|---|----------|
| (i) | To & fro journey on 2.00 Km. mine road @ 10 Km/hr | = 9 min. |
| ii) | Scooping and waiting | = 2 min. |
| iii) | Loading | = 2 min. |
| iv) | To & fro journey | = 9 min. |
| v) | Turning and unloading | = 2 min. |

Therefore total cycle time = 24min

Requirement of Tippers:

Ordinary Sand to be transported per day	= 156 cum
Cycle time of Tippers	= 24 min.
Therefore round trips per hour	= $60 / 24 = 2.5$
Average load carried per round per trip	= 12 cum
Therefore average carrying capacity per Tippers per hour.	= $2.5 \times 12 = 30$ cum
Therefore average carrying capacity per Tippers one shift	= $30 \times 8 = 240$ cum
Therefore total no. of Tippers required	= $1346 / 240 = 6.0$.
Standby dumpers	= 2
Therefore total requirement of Tippers	= 8

Requirement of dumpers/tipper is tabulated as below:

Type	Nos.	Size/capacity	Make	Motive power
Tippers	08	12 cum	1610 Tata	Diesel

(iii) MINE MACHINERY

1. Tractor trolleys- 10 Trips/day
2. Trucks/tippers- 12 Trips/day
3. Excavators & Loaders (Need based) -2
4. Total tippers -2
5. Water sprinkler-1
6. Hand implements (As & when required)

(iv) Describe briefly the layout of mine working, layout mine faces & sites for disposal of overburden/waste.

- It shall be semi- mechanized opencast mine with bar scalping method. Lessee shall obtain the permission for deployment of Light Earth Moving Machinery (LEMM) from The Director, Mines Safety, Ghaziabad Region, Ghaziabad U.P. under regulation 106(2) (b) of Mines Act 1961.
- Hydraulic Scraper, loaders, Scraper, light Excavator / L & T Kamastu 200 OR Hundai-210 (1.2 M³) shall be deployed for scooping & loading of Ordinary Sand into Tata tippers.
- Drilling & blasting will not be required.
- Mining proposed up to 2.30 m. depth of mineral bed according to bench 1.0m high & 10m wide bench of Ist slice & 1.0m high & 10m wide bench of IInd slice & 0.30m high & 10m wide bench of IIIrd slice in Sand maintaining less than 10⁰ stable slope in loose Ordinary Sand Whereas, working bench will be <10m wide at any point of working.
- Approach & Haul roads of 6m wide and 1:16 gradient shall be provided to each mining faces for transportation of mineral.

5.0 BLASTING:

No drilling & blasting shall be required/ undertaken for Ordinary Sand mining.

6.0 MINE DRAINAGE:**a) Likely depth of water table based on observations from nearby wells and water bodies:**

On the basis of the past data the River Yamuna retain the water table 5.0 m below the average surface level in river bed. The level of the river bed surface is 211.0 mRL & water table encountered in the bed is about 5m. Deep and the expected depth of water table in the region is about 207.0 mRL.

b) Working expected to be 1.70 m above the water table during next Six months.

The mine working will be confined up to 208.7 mRL. Water table will not be interested by mining operations.

- c) **Quantity and quality of water likely to be encountered, the pumping arrangement and places where the mine water is finally proposed to be discharged.**

The mining operations will be limited in the upper levels & the lowest bench will be formed at 208.7 mRL, hence water table will be not be encountered by mining activities.

7.0 **STACKING OF MINERAL REJECTS AND DISPOSAL OF WASTE:**

- a) **Indicate briefly the nature and quantity of top soil, overburden/waste and mineral rejects likely to be generated during the next Six months:**

No soil exists within the area and no overburden/waste and mineral rejects likely to be generated therefore; no proposal has been given for its separate stacking.

- b) **Land chosen for disposal of waste with proposed justification.**

No proposal has been given for disposal of waste stacking.

- c) **Attach a note indicating the manner of disposal, and configuration, sequence of buildup of dumps along with the proposals for the stacking of sub-grade ore, to be indicated item wise.**

No soil exists within the area, no overburden/waste and mineral rejects likely to be generated therefore, no proposal has been given for its separate stacking.

8.0 **USE OF MINERAL:**

The Ordinary Sand will be used in buildings, bridges & infrastructure etc. The Ordinary Sand of applied area is medium to fine grained reddish brown in color. Ordinary Sand is an essential minor mineral used extensively across the country for construction purposes. Ordinary Sand is used in building construction activities. The mineral is being used in making Hume Pipe. The Ordinary Sand can be used as die-casting and molding material.

9.0 **OTHER:**

9a) **Site Services**

The following site services will be provided at mine site

i)	Office	1
ii)	Drinking water shed	2
iii)	Rest shelter	2
iv)	First Aid Centre	1
v)	Store	1

9b) Employment Potential**Employment Potential**

The mine manager cum mining engineer should a graduate mining engineer holding at least Second class manager's certificate. The mate should hold mining mate certificate of competency.

Thus category-wise employments will be as below:

1 Second Class. Mines manager	: 1
2.Machanical Engineer(Part Time)	: 1
3.Mines mate	: 2
Skilled:	
Excavator Diver	: 2
Dumper Driver	: 8
Supervisor	: 2
Office Assistant/Dispatch Supervisor	: 4
Semiskilled:	
Time Keeper	: 2
Un-skilled:	
Piece rated workers	: 10
Total:	: 32

10.0 MINERAL PROCESSING:

- a) **If processing / beneficiation of the ore or minerals mined is planned to be conducted on site or adjacent to the extraction area, briefly describe the nature of the processing/ beneficiation. This should indicate size and grade of feed material and concentrate (finished marketable product),**

The entire area consists of Ordinary Sand in mixed form & it is ready to market therefore, no beneficiation of mineral processing will be required. No Mineral beneficiation is involved within the lease area. It is transported in the mixed form.

- b) **Explain the disposal method for tailing or waste from the processing plant (quantity and quality of tailings proposed to be discharged, size and capacity of tailing pond, toxic effect of such tailing, if any, with process adopted to neutralize any such effect before their disposal and dealing of excess water from the tailing dam)**

As stated above that no beneficiation is required therefore no tailing or waste disposal from processing plant will be undertaken.

- c) **A flow sheet or schematic diagram of the processing procedure should be attached.**

No beneficiation studies will be carried out therefore no flow sheet of processing process is attached.

- d) **Specify quantity and type of chemicals to be used in the processing plant.**

No chemicals are required.

- e) **Specify quantity and type of chemicals to be stored on site / plant.**

No chemical will be stored on the site / plant.

- f) **Indicate quantity (cu.m. Per day) of water required for mining and processing and sources of supply or water. Disposal of water and extent of recycling.**

Total water requirement for the project is 8.50 KLD, its breakup is as under: (on the of basis 1-2lts/ m² two time in peak hours)

TABLE- 16

S.No.	Purpose	Water Requirement (KLD)
1.	Dust Suppression (1500m unmetalled road)	4.50
2.	Plantation (7000 Plants @ 0.5lts/Plant)	3.50
3.	Domestic (drinking 36 & 10 lts/head)	0.5
Total		8.50

The demand for the drinking water may slightly increase in case of manual mining due to increase of labour strength. However, No water is required for mining and processing hence, no disposal of water and extent for recycling is required.

11. ENVIRONMENTAL MANAGEMENT PLAN:

- (a) **Attach a note on the status of base line information with regard to the following:**

(I) **Land Use:**

The existing land use of the area is almost hundred percent river bed flood plain.

The existing land use is given in tabular form:

Table No. 17.

Sr. No.	Land use	Agricultural land (Hect)	Forest Land (Hect)	River Bed (Hect)	Grazing Land (Hect)
1	Mining pits Quarry	-	-	-	-
2	Approach Road	-	-	-	-
3	Dumps	-	-	-	-
4	Office, Resht Shelter etc.	-	-	-	-
5	Balance undisturbed land	-	-	7.0	-
Total				7.0	

(II) **Water Regime:**

The river Yamuna, a perennial water body in the area flows 10m. North-West. The depth of water table is about 3-4 m. below general ground level. The void & shear zone allow the flow of water in

the sub surface is restricted, through when tapped in tube wells provide sufficient water round the year. The streams in the neighborhood are small & seasonal which join the river, Yamuna.

(iii) Flora and Fauna:

Shrubs of keekar & kush are found in with in the area. Vegetation and wild life are quite scanty. The trees like Shishum, Arjuna, Kanji, Khair, Saagaun, Subabul, Neem, Eucalyptus, Babul, Kanju, Gold Mohar, Kesia, Akesia, Mango and Jamun are found in sufficient numbers.

Trees of Neem, Jamun, Mango & Pipal etc. are found only in and around the villages or in agriculture fields. Cows, horses, donkeys, goats, sheep and buffalos are kept for house hold requirements.

Wild life comprises of rabbits, Squirrels, within a radius of 10 km. Low shrubs and bushes grow on barren areas of the applied area. No wild life is found within the lease area. Animals in the wild have greatly decreased in number and variety in the district due to excessive hunting and poaching during the past century.

The various animals found there are Neel Gai (Blue bull) fox, jackal, porcupine. The Neel Gai has become a menace to the farmers in the district due to their rising numbers. However, all the above animals are on the protected list. The birds of the district are similar to those of the adjoining districts. The chief game of birds found are several varieties of ducks, King Fisher, partridges, pigeons, peacock and several other water birds

(iv) Quality of ambient air noise level and water:

The proposed site is located in the remote area having a clean atmosphere. Therefore the quality of ambient air will be as good as heaven. SPM, SO₂, NOX. will be either below permissible limits or close to threshold limits. Similarly ambient noise level is as low as of any standard place.

The water quality will not be affected as mining is restricted to above ground level. Drinking water is being taken from the hand pumps, which is situated near the mining area. Number of hand pumps is dug in the villages.

The ground water of the district is colourless, odourless and slightly alkaline in nature. The Fluoride is within the permissible range from 0.6-1 ppm. Phosphate is found nil in the area. It is observed that quality of water is good for drinking, domestic and all other purposes. The arsenic content has been found ranging from Nil to 2 ppm. Depth wise ground water quality reveals that fresh water is available at all levels in this region. Electrical conductivity is a function of ionic concentration and is used for assessment of dissolved substances in the water. The importance of EC is its measure of salinity, which greatly affects the taste

(v) Climatic Conditions:**a) Temperature:**

After February there is a steady increase in temperature. May is generally the hottest month with the mean daily maximum temperature at about 40°C and the mean daily minimum at about 24°C. The nights are warmer in June than in May. The heat in the summer is intense and the hot, dry and dust-laden westerly winds which are common in the hot season make the weather severely trying. In this season maximum temperatures on individual days sometimes reach 44°C or over. With the onset of the south-west monsoon over the district by about the third week of June there is appreciable drop in the day temperature and the weather becomes more bearable. But the nights still continue to be as warm as in the latter part of the summer. With the withdrawal of the monsoon by about the end of September there is a slight increase in the day temperature. There is a rapid drop in the night temperature after the withdrawal of the monsoon. After November both day and night temperatures decrease rapidly till January, which is usually the coldest month with the mean daily maximum temperature about 20°C and the mean daily minimum temperature at about 7°C. During the cold season the district is affected by cold waves and fog and the minimum temperature occasionally goes down to 4°C.

b) Rainfall:

The average annual rainfall is 753.2 mm. The climate is sub humid and it is characterised by general dryness except in the brief monsoon season, a hot summer and pleasant cold season. About 80% of rainfall takes place from June to September. During monsoon surplus water is available for deep percolation to ground water.

c) Humidity:

During the rainy season the relative humidity is generally high being over 70%. Thereafter the humidity decreases and by summer which is the driest part of the year the relative humidity in the afternoons become less than 30%.

vi) Human Settlement:

Human settlements are distributed in fringes of core zone. The inhabitants belong to all the four castes. The main occupation in buffer zone is farming and mining. The agriculture alone does not appear to be sufficient to sustain the population. Poor literacy conditions prevail in the surrounding of lease area & condition of literacy is more pathetic in females. Older generation wear Dhoti Kurta while younger generation is adopting dresses like pant, shirts etc.

Occupation:

Agriculture remains the main occupation in this area. Study reveals that within 10Km. radius of lease each, 70% to 85% population is engaged in agriculture. Percentage of females engaged in agriculture is higher than males.

Disparity in agricultural land holding is less. But yield of agricultural produce is very poor to sustain the available hands. Consequently problem of unemployment and frustration amongst youth can be noticed in the area.

(vii) Public building, places of worship and monuments:

None of the above important features are within the lease hold or in close proximity of lease hold.

(viii) Does area (partly or fully) fall under notified area under water (Prevention & control of Pollution) Act 1974:

The lease hold has not been notified under water (Prevention & control of pollution) Act 1974.

(b) Attach an Environmental impact Assessment statement describing the impact of mining and beneficiation on the following over the next plan period.

(i) Land use:

The impact on the land form or physiography will be limited to the modification of the slope. The landscape and land use will undergo a radical change due to open cast mining. The impact during next Six months is limited as benches will be formed and will be replenished during monsoon. Besides these benches, roads will also modify the Physiography.

Mining activity causes impact on flora and fauna due to land degradation, deforestation, etc. however as the mining is restricted to very small area in the river bed in dry condition. There is no likelihood of any land degradation or deforestation being caused.

The impact on land use will also be limited. The mining activity is restricted along the river bed only. Since the site is government owned river bed there will be no impact on existing land use is anticipated, also the mined area would get replenished on arrival of monsoon every year itself. The various modifications due to mining allied & activities during next Six months is given below-

Table No. 18

Activity	Area Occupied (Hect.) During next Six months	At the end of conceptual period (Hect)
Mining and Existing pits	6.5171	6.5171
Waste dumps	-	-
Haul Road	0.04	0.04
Reclamation/Replenished	6.5171	6.5171
Forestation(outside the lease)	7.0	7.0
Balance undisturbed land	0.4829	0.4829
Total:	7.0	7.0

(ii) Air Quality:

- It has already been explained that mining will be in a very small scale with out of adopting of drilling and blasting. One of the most crucial element for air pollution is gaseous pollutants (SO₂ & NO₂) are anticipated due to use of excavator, loader, truck & tractors etc. Particulate matter will also arise. Therefore periodical monitoring of AAQ shall be analyses. (Plate No.7)
- Proper mitigation measures like water sprinkling on haul roads will be adopted to control dust emissions.
- Plantation will be carried out on approach roads & nearby vicinity of river bank.
- To control the emissions regular preventive maintenance of equipments will be carried out on contractual basis.
- It will be ensured that all transportation vehicles carry a valid PUC certificate.
- During Transportation vehicles will be covered with tarpaulin sheets.

However, water sprinkling on dry months may be undertaken on the haul road where the maximum traffic will be observed.

(iii) Water Quality

- The working during next plan period will be confined up to 2.30m below the surface level moreover; dry pit mining will be done which shall have no any impact on surface and ground water. Therefore no impact on water quality will be observed.
- No waste water will be generated from the mining activities as the project only involves lifting of Ordinary Sand & Bajri mixture from river bed in dry state.
- Mining in the area will be done above the river bed water level therefore water regime is not disturbed.
- The mining from river bed does not have any impact on natural drainage of surrounding area as it is not disturbing any tract of land anywhere.
- It is only lifting of Ordinary Sand in slices with uniform thickness and will not pose any hindrance in flow of water during monsoon.

(vi) Noise Level:

- It has been explained earlier that proposed mining is of open cast semi-mechanized without drilling & blasting Exploitation of sand shall be carried out semi-mechanized. Therefore noise level too will not show any significant increase. Transportation vehicles used for dispatch of RBM (River Born Mineral) are source of noise pollution at mine site. Hence periodical noise monitoring will be done.
- Proper maintenance of all machines shall be carried out, which help in reducing generation of noise during operations.
- Cushioned pad at foundation helps reduction in noise generation.
- No other equipments except the Transportation vehicles, Excavator and Loaders (as & when required with prior permission from the authority) for loading is allowed.

- Noise generated by these equipments is intermittent and does not cause much adverse impact.
- Periodical monitoring of noise will be done to adopt corrective actions wherever needed.
- Plantation will be taken up along the approach roads and on river bank. The plantation minimizes propagation of noise and also arrests dust.

Periodical monitoring location has been shown in Environment management Plan (Plate No.8)

(v) Vibration level:

It has been mentioned that Mining shall be carried out without adoption of drilling & blasting therefore no impact on vibration level shall be envisaged.

(vi) Water Regime:

The mining shall not cause any change or diversion of any source of water in the area or any drainage pattern.

(vii) Socio-Economics:

Though employment potential is not very high but whatever employment will be generated will be available to surrounding. It has been mentioned that there is a serious problem of migration in this region for the need of livelihood, any attempt of generating employment will be important contribution to this area and should be welcomed.

(viii) Historical Monuments etc :

No historical monument exists surrounding the lease hold.

(c) Attach an Environmental Management Plan supported by appropriate plans and sections dealing the time bound action proposed to be taken with sequence and timing in the following areas (or diagram should be added).

- Temporary storage and utilization top soil:

No top soil exists within the area therefore no proposal has been given for its separate stacking.

II. Year wise proposal for reclamation of land affected by abandoned quarries and allied mining activities during next Six months period:

Through the mining activity involves removal of minerals thereby creating depressions in the area but as the mining operation involves riverbed and mined out pit will be completely filled up and replenish during floods in rainy season hence, there would be no change in the topographical features and land use pattern.

- Programme of afforestation year wise for the initial Six months indicating number of plants with name of species, afforested under different areas in acre.

- The lease area is marked by river bed.
- Plantation will be carried out on:
 - Riparian fringe & haulage road

- 7000 nos. of sapling shall be planted along the approach roads and in the nearby villages i.e., Sankraudh Khadar, Mavikala, Noorpur Muzbida, etc. in consultation with the Gram Panchayats.
- Trees growing up to 5 m. or more in height will be planted within the riparian fringe, such that there is no impediment to seasonal movement of water and general hydrodynamics.
- Plantations of adequate density serve as vertical screen of Biomass, screening the dispersion of air borne pollutants and attenuating noise as well.
- Local species will be planted as per the CPCB guidelines and in consultation with local forest office. Species to be planted will be The trees like Shisham (*Dalbergia sissoo*), Arjuna, Kanji, Khair, Saagaun, Subabul, Neem, Babul, Kanju, Gold Mohar, Kesia, Akesia, Mango and Jamun, Neem Banyan, etc.
- Fast growing trees with thick perennial foliage will be grown, as otherwise it may take many years for trees to grow to their full height.
- *Dalbergia sissoo*, known as Shisham, is an erect deciduous tree, native to the Indian Subcontinent. This tree is known to favour river banks.
- Planting should be done in large sized 90 cm x 90 cm. due in advance and filled about 50 days before planting. The plantation raised earlier should be carefully maintained. Mortalities should be replaced by fresh planting.
- Year wise no of saplings to be planted is as below: Along the approach roads and in the nearby villages i.e. Sankraudh Khadar, Mavikala, Noorpur Muzbida, etc. in consultation with the Gram Panchayats.

Table No. 19.

Year	Area (Hect.)	No. of Saplings
Planted in plan period & will be maintained Till the lease period.	7.0	7000
Total	7.0	7000

Post Plantation Care:

Following precaution to be undertaken for survival of plants:

- i) The samplings will be undertaken for survival of plants.
- ii) Plants will be taken care by applying fertilizers and proper wedding etc.
- iii) Healthy tree species will be recommending for plantation.
- iv) Fatal saplings will be replaced with new healthy saplings.
- v) Every sapling will be covered by tree guard to avoid damage through cattle grazing.
- vi) A Gardner or mazdoor should be employed for care.
- vii) Necessary arrangement will be provided for watering tree species planted at different parts.

4. Stabilization and vegetation of dumps along with inter-burden dumps management year wise for initial Six months:

No soil exists within the area therefore no proposal has been given for its separate stacking.

5. Measures to Control erosion/sedimentation of water courses:

No drainage or water course will be disturbed due to mining. The area consists of river bed & rain water will accumulate in the mining pits percolate through voids & recharge the ground water.

6. Treatment and disposal of water from mine:

Mining shall be carried out up to depth of 2.30 m from surface & shall be replenished during monsoon. No waste shall be generated during course of mining therefore no question arises for its treatment and disposal of waste.

7. Measures for minimizing adverse effects on water regime:

It has already been stated that mining will not interfere with the surface and underground water however to take care of eventualities.

8. Protective measures for ground vibration/air blast caused by blasting:

As the proposed method of mining is semi-mechanized open cast without adoption of drilling & blasting. The impact on this aspect is negligible.

9. Measure for protecting historical Monuments and for rehabilitation of human settlement likely to be disturbed due to mining activity:

No such feature exists within the applied area.

10. Socioeconomic beneficiate out of mining:

- In general, socio-economic environment will have positive impact due to the Ordinary Sand mining project in the area.
- The employed laborers will be from nearby villages only as these people are mainly dependent upon such mining activities.
- In order to further improve the socio-economic conditions of the area, the management will contribute for development works in consultation with local bodies.
- Periodical medical checkup will be conducted.
- In order to further improve the socio-economic conditions of the area, the management will contribute for development works in consultation with local bodies Rs. 50,000/- will be incurred on the socio-economic welfare measures.
- The scale of operation is limited with 90% local employment. Hence some benefit to the local community will occur on this aspect. Besides the direct employment, indirect employment will include tractor owners, shop keepers Dhaba walas etc.

PROGRESSIVE MINE CLOSURE PLAN

Under Rule 34 (6) & (7) of amended rules of U.P. Minor Mineral (Concession) Rules 1963

1.0. INTRODUCTION:

A) NAME & ADDRESS OF APPLICANTS

SMART MART STORES PRIVATE LIMITED, PRO.- SHRI DHARMI CHAND SHARMA S/O SHRI SHYAMLAL SHARMA & SHRI INDRA CHAND SHARMA S/O SHRI BHOORMAL SHARMA,

Add.- A-1/1, Hardev Puri 100 Ft. Road, Nathu Colony Chowk, Shahdara, New Delhi, 110032.

B). Location:

The applied area is approachable from District Headquarter Baghpat around 13 km in SE by SH-709B up to Mavikala for 7.0 Km and further branching towards SW up to Sankrond around 4.0 km metalled road then heading towards West around 1.6 km metalled road up to Noorpur Muzbida & finally 1.50 km unmetalled road leads up to the applied area. Nearest Railway Station is Khekra- 8.0 Km (NE) approximately and nearest Airport is Indira Gandhi Inter National Airport which is approximately 35 km (SW) away from the Area.

c). **Extent of Lease area:** **7.0 Hact**

d). **Type of lease area:** Total area is waste land of alluvial deposit & it is free from forest land

e). **Present land use pattern:** The existing land use is given below:

Type of land use	Area (Hact.)	Ownership/ occupancy	Village, Tehsil, District State
1. Agricultural land	-	The land is owned by State Govt. & state Govt. has given its consents for the exploitation of Ordinary Sand,	Village- Sankraudh Khadar, Gata No.- 620, 634, Tehsil- Khekda, District- Baghpat U.P
2. Gazing land	-		
3. Waste land	-		
Others -River bed	7.0		
Total	7.0		


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 RQP/UPDGM/011/2019

The existing land use & given below:

Sr. No.	Land use	Agriculture land (Hact.)	Forest Land (Hact.)	River bed (Hact.)	Grazing Land (Hact.)
1	Mining pits Quarry	-	-	Nil	-
2	Approach Road	-	-	-	-
3	Dumps	-	-	-	-
4	Submerged area	-	-	-	-
5	Balance undisturbed land with Buffer zone	-	-	7.0	-
	Total			7.0	

f). **Method of mining and mineral processing:**

At present there is no mining is being carried out.

1.1. **Reasons for Closure:**

At present there is no foreseeable reason regarding closure of mine. The progressive mine closure plan is being submitted, under amended rule under Rule 34 (6) & (7) of amended rules of U.P. Minor Mineral (Concession) Rules 1963

1.2. **Statutory Obligations:**

As per amended rule under Rule 34 (6) & (7) of amended rules of U.P. Minor Mineral (Concession) Rules 1963 for every fresh grant and renew of mining lease, a progressive mine closure plan is required to be submitted.

1.3. **CLOSURE PLAN PREPARATION:**

a). **NAME AND ADDRESS OF THE APPLICANT:**

SMART MART STORES PRIVATE LIMITED, PRO. SHRI DHARMI CHAND SHARMA S/O SHRI SHYAMLAL SHARMA & SHRI INDRA CHAND SHARMA S/O SHRI BHOORMAL SHARMA,

Add - A-1/1, Hardev Puri 100 Ft. Road, Nathu Colony Chowk, Shahdara, New Delhi, 110032.

b). **Name, address & Registration No. of R. Q. P.** (Under clause (b) of sub section 2 of section 5 rule 15 of Mineral Conservation & Concession Rules 2016 & Rule 34(1) (i&ii) of 42 Amendment made under U.P. Minor Mineral (concession) Rules 1963)

INDRA SINGH, Registration No. RQP/UPDGM/011/2019

Address- 9 -B/205 Vrindavan Yojana,

Raibareli Road , Lucknow -226029

Phone-09415022193

e-mail- singhindra66@gmail.com

c). **Name of the executing agency:**

The lessee shall execute himself the provision of mine closure plan.


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RQP/UPDGM/011/2019

2.0 Mine Description:

2.1) Topography:

The area has a mild slope from East to West direction. The highest point at pillar "A" of the Applied area in North is 213.0 MSL along pillar A-B, while The lowest point is along pillar "C&D" in West of the area is 211.0 MSL. The area lies along the left flank of the river Yamuna which flows in western direction of the area. In past no mining activities was carried out with in the area and it depicts its original topography. Zero level is at 207.0 mRL. The general slope of the area is from East to West direction

2.2) REGIONAL GEOLOGY:

The lease area is located within **Zone-4 (High damage Risk Zone)** of seismic zone of India in the Doab region of rives Ganga & Yamuna in U.P. and is underlain by quaternary sediments consisting clays, silt, kankar, and sand of different grades. The thickness of these quaternary sediments over the district increases gradually towards north. The general geological sequence of the formation is given below-

Group	Age	Formation	Lithology
Quaternary	Recent to Upper Pleistocene.	Newer Alluvium	Fine Sand, Silt & Clay
	Upper Pleistocene to Lower Pleistocene	Older Alluvium	Clay with Kankar and of different grades
Purana	Pre- Cambrian	Vindhyan	Sand stones & Shale and Lime stone

2.3 Local/ Mine Geology -

The facies of the river bank deposits are sandy, silty, and clayey. The sandy older alluvium is located at an elevation of 10–20 m above the river level and makes the higher interflaves areas. It is free from frequent flooding and therefore most suitable for settlement and agriculture. Newer alluvium forms the river valley terrace and is located at an elevation of 5–7m above river level. This terrace is not suitable for settlement but can be used for agriculture, as it is often affected by flood. The flood plain is located at an elevation of 2–5 m above the river level. Water reaches almost every year on this plain. It is neither suitable for settlement nor for agriculture (Bhardwaj et al. 2010a, b). **Only sand can be extracted as a building material supplement. The facies is prominent in the lower and middle part measuring about 120- to 200-cm thick unit is devoid of sedimentary structures, only faint low-angle discordances are visible at some places.**

The sandy unit is underlain by 0.30- to 1.0 m thick silt-soil unit in river channel while, along bank it is up to 2.00m thick. The upper most part is 10- to 20-cm thick clayey unit. The facies of the

river bank deposits are laterally persistent, only thickness and percentage of different litho units may vary from place to place.

Altitude of the area – The highest point at pillar "A" of the Applied area in North is 213.0 MSL along pillar A-B

The lowest point is along pillar "C&D" in West of the area is 211.0 MSL

Zero level of the river is 207.0MSL

The general slope of the area is from East to West direction. (Surface & Geological Map) During

Monsoon floods the water level rises by 2-3m at time of short spells

During Monsoon floods the water level rises by 2-3m at time of short spells.

2.3.1 Nature of river bed and alluvial sand-

The area lies within the regular course of the River Yamuna gets flooded in the rainy season. All the deposit comprises Ordinary Sand and river born bajari at the upper layer occasionally overlain by 10-20 mm clay followed by Ordinary Sand. Whereas boulders and grabbles of granite, lime stone, sand stone and quartzite of sub- rounded to discoidal in shape having smooth surface occupied the lower most part of the deposit. Thickness of the deposit varies from 1 to 3m. During monsoon this bed replenished to a large extend due to erosion by heavy flow in higher reach and as soon as the stream reaches in older channel downward, shed their loads in river banks due to decrease in velocity and carrying capacity.

2.3.2 DETAILS OF EXPLORATION:

- ✓ Sanction Area- 7.0 hact
- ✓ Area lying in active water channel- Nil
 - ✓ Workable area of the allotted area- 7.0 ha.

Mining of Ordinary Sand, is being done since long time therefore No specific method of exploration is required as the river born sediments are, deposited all along the river-bed and are very well exposed on the surface. Moreover, these sediments are accumulated / replenished every year during rainy season by river-waters to almost equal to extracted level and sometimes more depending on the intensity of rains on the upstream side. Adequate quantity of Ordinary Sand is available for meeting consumer demand. Since regular Ordinary Sand lifting is practiced along the river course, and more or less same level is seen after rains, so it is understood that sediments load carried is near equal to what is lifted.

a) Proposed to be carried out:

The existence of Ordinary Sand is already established in the area & grade & depth persistency has been already proved in the area.

प्राप्त,

निदेशक,
भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,
खनिज भवन, लखनऊ।

सेवा में

जिलाधिकारी
Baghpat

संख्या :-

2023/2/26/192882

दिनांक :- 2023-03-04

विषय :-

पट्टाधारक श्री Smart Mart Stores Private Limited, Prop.- Shri Dharmi Chand Sharma S/o Shri Shyamlal Sharma & Shri Indra Chand Sharma S/o Shri Bhoormal Sharma के पक्ष में स्वीकृत जनपद Baghpat में तहसील Khekada ग्राम- Sankraudh Khadar गाटा सं०-620, 634 क्षेत्रफल 7.0000 हे० में उपखनिज, साधारण बालू (प्रथम श्रेणी), 140000.00 घन मी० के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

संदर्भ :-

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक श्री Smart Mart Stores Private Limited, Prop.- Shri Dharmi Chand Sharma S/o Shri Shyamlal Sharma & Shri Indra Chand Sharma S/o Shri Bhoormal Sharma द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 1963 के नियम-34 के उपनियम (4) के अधीन प्रदत्त अधिकारों का प्रयोग करने हेतु दिनांक 2023-03-04 को कर दिया गया है।

1. "खनन योजना" का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-

(अ) "खनन योजना" का अनुमोदन खनन पट्टा विलेख निष्पादन के दिनांक से आगामी 06 माह अवधि तक के लिए अनुमोदित किया जाता है। खनन क्षेत्र से 140000.00 घन मी० खनिज का उत्पादन अनुमन्य किया गया है।

(ब) अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।

(ग) आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।

(घ) अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।

(च) अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।

(छ) खनन योजना को निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:-

1. बेंच की ऊँचाई अधिकतम 01 मी० एवं चौड़ाई न्यूनतम 10 मी० होनी चाहिए। खनन कार्य अधिकतम 2.30 मी० की गहराई तक या पानी के तल जो भी कम हो तक किया जायेगा। खनन कार्य जीरो लेवल से ऊपर की ओर किया जायेगा।

2. खनन कार्य स्थल पर फर्स्ट एंड बाक्स व स्ट्रेचर रखे जाये।

3. श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जाये।

4. खनन क्षेत्र से मुख्य मार्ग तक जाने वाले पहुँच मार्ग (कच्चे मार्ग) पर नियमित रूप से जल का छिड़काव किया जायेगा, ताकि वाहनों के आवागमन से उत्पन्न धूल को उड़ने से रोका जा सके।

5. नदी के तटबंध से नदी की ओर न्यूनतम ५० मी० तक खनन कार्य किया जाना वर्जित होगा। जहाँ तक व्यवहारिक हो नदी से तटबंध की ओर खनन किया जायेगा।
6. खनन कार्य में निकले गए मलवे खास कर टॉप स्वायल को व्यवस्थित रूप में एकत्रित कर रखा जायेगा।
7. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा।

भवदीय

(कमलेश कुमार राय)

जंगल खान अधिकारी
कृते निदेशक।

संख्या :- 2023/2/26/192882 (1)/मा० प्लान , तद् दिनांक

प्रतिनिधि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- 1- खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ०प्र०, जनपद- **Baghpat**
- 2- पट्टाधारक श्री Smart Mart Stores Private Limited, Prop.- Shri Dharmi Chand Sharma S/o Shri Shyamlal Sharma & Shri Indra Chand Sharma S/o Shri Bhoormal Sharma नि० Sankraudh Khadar तहसील Khekada जनपद Baghpat
- 3- खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, लखनऊ

Digitally signed by Kamlesh Kumar Roy
Date: 2023.03.04 11:09:45

भवदीय

रत्नगर्भा वसुन्धरा

(कमलेश कुमार राय)

जंगल खान अधिकारी
कृते निदेशक।Digitally signed by Kamlesh Kumar Roy
Date: 2023.03.04 11:09:46



क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
पॉकेट-TC-3/2, पल्लवपुरम फेज-II, मोदीपुरम, मेरठ-250110

पत्रांक- 522/NOC/लोक-सुनवाई/BPT/2023.

दिनांक- 17-8-23.

सेवा में,

सदस्य सचिव महोदय,
उ0प्र0प्रदूषण नियंत्रण बोर्ड,
लखनऊ ।

विषय- मै0 स्मार्ट मार्ट स्टोर्स प्रा0लि0, के द्वारा गाटा संख्या-620,34 ग्राम सांकरौद खादर तहसील खेकड़ा जनपद बागपत में साधारण रेत खनन परियोजना संबंधी प्रस्ताव पर दिनांक-16/08/2023 को सम्पन्न पर्यावरणीय स्वीकृति की लोकसुनवाई का कार्यवृत्त प्रेषित करने के संबंध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्र संख्या- एच96590/सी-3/एनओसी-722/23 दिनांक-28/06/2023 जो कि जिलाधिकारी, बागपत को संबोधित व इस कार्यालय को पृष्ठांकित है, का संदर्भ ग्रहण करने का कष्ट करें। तत्क्रम में जिलाधिकारी महोदय, बागपत द्वारा लोकसुनवाई कराये जाने हेतु अपर जिलाधिकारी(वि0/रा0), बागपत को अपना प्रतिनिधि नामित किया गया एवं लोकसुनवाई हेतु दिनांक-16/08/2023 को तिथि नियत की गयी। इस संबंध में सूचना स्थानीय समाचार पत्रों में दिनांक-12/07/2023 को प्रकाशित करायी गयी (छायाप्रतियां संलग्न)। दिनांक-16/08/2023 को सम्पन्न लोकसुनवाई का कार्यवृत्त, उपस्थिति विवरण, प्राप्त आपत्ति एवं लोकसुनवाई के दौरान लिये गये फोटोग्राफ्स एवं वीडियोग्राफी की पेन ड्राइव पत्र के साथ संलग्न कर अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित हैं।

संलग्नक-उपरोक्तानुसार।

भवदीय

Pfudor

(भुवन प्रकाश यादव)
क्षेत्रीय अधिकारी

प्रतिलिपि-

1. जिलाधिकारी महोदय, बागपत को सादर सूचनार्थ प्रेषित।
2. जिला खनन अधिकारी, बागपत को सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
3. मै0 स्मार्ट मार्ट स्टोर्स प्रा0लि0, द्वारा श्री धर्मी चंद शर्मा पुत्र श्री श्यामलाल शर्मा, ए-1/1, हरदेव पुरी, 100फीट रोड, नाथू कालोनी चौक, शाहदरा, दिल्ली 110032 को सूचनार्थ प्रेषित।

Pfudor

क्षेत्रीय अधिकारी

९/८

Chadnay
21/08/2023

मै0 स्मार्ट मार्ट स्टोर्स प्रा0लि0, गाटा संख्या-620, 634, ग्राम सांकरौद खादर, खेकड़ा, बागपत द्वारा साधारण रेत खनन परियोजना संबंधी प्रस्ताव पर दिनांक-16/08/2023 को सम्पन्न पर्यावरणीय स्वीकृति की लोकसुनवाई का कार्यवृत्त-

मै0 स्मार्ट मार्ट स्टोर्स प्रा0लि0, ग्राम सांकरोद, खादर, तहसील खेकड़ा जनपद बागपत द्वारा साधारण रेत खनन परियोजना हेतु पर्यावरणीय स्वीकृति प्राप्त करने के संबंध में प्राप्त आवेदन पत्र के क्रम में बोर्ड द्वारा पत्र संख्या-एच96590/सी-3/एनओसी-722/23 दिनांक-28/06/2023 के माध्यम से जिलाधिकारी महोदय, बागपत को पर्यावरण संरक्षण अधिनियम 1986 के अंतर्गत पर्यावरणीय स्वीकृति हेतु लोकसुनवाई कराये जाने हेतु दिनांक-16/8/2023 स्थान- सांकरौद, खादर, तहसील खेकड़ा, जनपद बागपत नियत करते हुये अपर जिलाधिकारी(वि0/रा0), बागपत को लोकसुनवाई हेतु नामित किया गया।

पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा पर्यावरण संरक्षण अधिनियम 1986 की धारा 3 उपधारा (1)(2) के अंतर्गत पर्यावरण समाघात अधिसूचना संख्या-एसओ 1533 दिनांक-14/09/2006 यथासंशोधित प्राविधानों के अंतर्गत नियत दिनांक से 01 माह पूर्व दैनिक समाचार पत्रों में दिनांक-12/07/2023 (छायाप्रति संलग्न) को लोकसुनवाई सूचना की विज्ञप्ति प्रकाशित करायी गयी। तत्कम में निर्धारित तिथि दिनांक-16/8/2023 को अपर जिलाधिकारी(वि0/रा0), बागपत की अध्यक्षता में परियोजना स्थल, मै0 स्मार्ट मार्ट स्टोर्स प्रा0लि0, ग्राम सांकरोद, खादर, तहसील खेकड़ा जनपद बागपत के पास आश्रम के परिसर में लोकसुनवाई का आयोजन किया गया।

लोकसुनवाई में आसपास के क्षेत्रों के नागरिक उपस्थित थे। उपस्थित पंजिका संलग्न है।

सर्वप्रथम क्षेत्रीय अधिकारी, उ0प्र0प्रदूषण नियंत्रण बोर्ड, मेरठ द्वारा परियोजना के संबंध में संक्षिप्त विवरण एवं पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार की अधिसूचना संख्या-1533 दिनांक-14/9/2006 के प्राविधानों के अनुसार लोकसुनवाई कराये जाने के संबंध में उपस्थित क्षेत्रवासियों को अवगत कराया गया तथा अध्यक्ष महोदय की अनुमति से लोकसुनवाई को प्रारम्भ करते हुये इकाई के पर्यावरणीय सलाहकार से तकनीकी/पर्यावरणीय बिन्दुओं पर जानकारी देने हेतु अनुरोध किया गया जिससे कि लोकसुनवाई में उपस्थित क्षेत्रवासी परियोजना के संबंध में अपनी आपत्ति/आक्षेप/सुझाव प्रस्तुत कर सकें।

BK Madan

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इकाई के पर्यावरणीय सलाहकार, परामर्श(सर्विसिंग इन्वायरोमेंट एण्ड डेवलपमेंट), लखनऊ द्वारा प्रोजेक्ट का विवरण प्रस्तुत किया गया उनके द्वारा बताया गया कि प्रस्तावित इकाई द्वारा सांकरौद खादर, तहसील खेकड़ा जनपद बागपत में यमुना नदी के तल पर साधारण रेत खनन कुल 7.0 हेक्टेयर पर किया जायेगा एवं 1,40,000 घनमीटर / 2,57,040 टन छः माह में उत्पादन किया जायेगा। उक्त परियोजना में खनन का कार्य खुली खान अर्ध-यान्त्रिक विधि से किया जायेगा जिसमें खनन की अधिकतम गहराई 2.30 मीटर होगी। उक्त खनन कार्य में कुल 36 श्रमिकों से कार्य लिया जायेगा एवं प्रस्तावित परियोजना में कुल 61.25/- लाख की लागत आयेगी। परियोजना मात्र छह महीने हेतु ही स्वीकृत है। परियोजना द्वारा कार्पोरेट इन्वायरनमेंटल रिस्पांसिबिलिटी के दृष्टिगत कुल 1.25 लाख का प्राविधान किया गया है जिसके अंतर्गत हैण्डपम्प, स्ट्रीटलाइट व सड़क पर पानी का छिड़काव आदि किया जाना प्रस्तावित है।

क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा लोकसुनवाई में उपस्थित क्षेत्रवासियों से अनुरोध किया गया कि परियोजना के संबंध में उन्हें कोई आपत्ति/सुझाव व्यक्त करना है तो कृपया अपना नाम व पता अवगत कराते हुये अपनी आपत्ति /सुझाव रखने का कष्ट करें जिसके उपरांत अनेक क्षेत्रवासियों द्वारा पैनल के समक्ष अपनी बात रखी गयी जिसका विवरण निम्नवत है—
प्रश्न—श्री रामेश्वर सिंह निवासी ग्राम सांकरोद द्वारा पूछा गया कि पुश्ता टूटा हुआ है एवं कच्चे रास्ते की मरम्मत का कार्य कराया जायेगा या नहीं ?

उत्तर—पर्यावरणीय सलाहकार द्वारा अवगत कराया गया कि उक्त परियोजना में प्रयुक्त होने वाले वाहनों के गुजरने से खराब कच्चे रास्तों की मरम्मत का कार्य भी कराया जायेगा। अपर जिलाधिकारी द्वारा अवगत कराया गया कि रास्तों से अलग, पुश्ता टूटने अथवा नया पुश्ता बनवाने का विषय अलग है इसका परियोजना से कोई संबंध नहीं है एवं वाहनों के आवागमन से धूल उड़ने की समस्या हो तो पानी छिड़काव नियमित रूप से करते रहें जिससे वाहनों के आवागमन से धूल न उड़े। परियोजना प्रस्तावक द्वारा खनन कार्य में प्रयुक्त वाहनों के आवागमन के रास्ते की मरम्मत की जायेगी।

प्रश्न—श्री यशपाल निवासी ग्राम सांकरोद खादर, द्वारा हैण्डपम्प लगवाने के संबंध में जानकारी चाही गयी।

उत्तर— इकाई के पर्यावरणीय सलाहकार द्वारा बताया गया कि आसपास के क्षेत्र में लोगों की

PRK

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सुविधा हेतु दो हैण्डपम्प एवं स्ट्रीट लाइट लगाये जाने का प्रस्ताव है। अपर जिलाधिकारी द्वारा सुझाव दिया गया कि ग्राम प्रधान से संपर्क कर हैण्डपम्प व स्ट्रीट लाइट लगाने का कार्य किया जाये।

प्रश्न— श्री बिजेन्द्र निवासी सांकरौद द्वारा पूछा गया कि परियोजना में स्थानीय लोगों को ही रोजगार उपलब्ध कराया जाये।

उत्तर—इकाई के पर्यावरणीय सलाहकार द्वारा अवगत कराया गया कि कुल 36 लोगों को रोजगार उपलब्ध कराया जायेगा जिसमें स्थानीय व्यक्तियों को प्राथमिकता दी जायेगी।

प्रश्न— श्री परमिन्दर सिंह द्वारा पूछा गया कि धूल मिट्टी के उड़ने से फसल के खराब होने का खतरा बना रहेगा।

उत्तर— इकाई के पर्यावरणीय सलाहकार द्वारा अवगत कराया कि वाहनों के आवागमन से धूल उड़ने की समस्या न हो इसके लिये नियमित अंतराल पर पानी का छिड़काव कराया जायेगा जिससे धूल न उड़े एवं आसपास की फसलों को नुकसान न पहुंचे।

निर्देश— क्षेत्रीय अधिकारी, उ०प्र०प्रदूषण नियंत्रण बोर्ड द्वारा इकाई प्रतिनिधि को निर्देशित किया गया कि एयर मानीटरिंग शिड्यूल का प्रस्ताव बनाकर कार्यालय को प्रेषित कराया जाये।

उल्लेखनीय है कि उक्त के अतिरिक्त जिले के संबंधित विभागों से/किसी व्यक्ति/संस्था के स्तर से परियोजना से संबंधित कोई लिखित आपत्ति/सुझाव किसी भी कार्यालय में प्राप्त नहीं हुये हैं।

क्षेत्रीय अधिकारी द्वारा लोगों से पूछा गया कि यदि वह लोग परियोजना से सहमत हैं तो हाथ उठाकर सहमति व्यक्त करें जिस पर उपस्थित लोगों द्वारा हाथ उठाकर सहमति व्यक्त की गयी।

अंततः अध्यक्ष महोदय की अनुमति के उपरांत होने के संबंध में लोकसुनवाई के समापन की घोषणा की गयी।

संलग्नक—यथोपरि।

Prakash
17/8/2023
(भुवन प्रकाश यादव)
क्षेत्रीय अधिकारी,
उ०प्र०प्रदूषण नियंत्रण बोर्ड,
मेरठ

Pankaj
17/8/23
(पंकज वर्मा)
अपर जिलाधिकारी(वि०/रा०)
बागपत

मै0 स्मार्टमार्ट स्टोर्स प्रा0लि0, खेकड़ा, बागपत द्वारा ग्राम सांकरौद खादर तहसील खेकड़ा जनपद बागपत में साधारण रेत खनन परियोजना के पर्यावरणीय स्वीकृति हेतु दिनांक-16/08/2023 को अपरजिलाधिकारी(वि0/रा0), बागपत की अध्यक्षता आयोजित लोकसुनवाई की उपस्थिति पत्रिका -

क्रमांक	नाम व पदनाम	विभाग / प्रतिष्ठान / परियोजना का नाम / गाँव राजस्व	मोबाइल नं0	ई-मेल आईडी	हस्ताक्षर
1.	पंकज वर्मा, अपरजिलाधिकारी, बागपत	बागपत	9126181925	-	
2.	बुद्धि सिंह जट्टार 512 S/o युवराज	बुद्धि सिंह	8273764511		
3.	भुवनेश्वर प्रकाश यादव, क्षेत्रीय अधिकारी	उपप्रमुख परियोजना के अधिकारी	7839891746	romeerust@ppcb.in	
4.	रमेश चंद्र शर्मा S/o श्री अशोक	रमेश चंद्र शर्मा	9310602031		
5.	शहरा नारायण S/o Shri Shri Prasad	शहरा नारायण	9447700660		
6.	रुमाली S/o अशोक	रुमाली	97198291		
7.	इशान S/o अशोक	सांकरौद	9126194709		
8.	रतनपाल कर्म सिंह	सांकरौद	742881387		
9.	श्रीधर सुंदर	सांकरौद	8279855248		
10.	महेश्वर S/o अशोक	सांकरौद	9837401720		
11.	रुमाली S/o अशोक	सांकरौद	8266991909		
12.	अशोक S/o अशोक	सांकरौद	9149253903		
13.	श्री अशोक S/o अशोक	सांकरौद	941166643		


30.	Amit Kumar Shrestha, High Sakro	Sakro	9311639997	
31.	Aakash Kumar Jaiswal Singh	Sakro	9911558699	Akash
32.	Yashraj Reddy	Sakro	931003365	Yashraj
33.	Chaitanya Singh	संस्कृत संस्था	931003365	Modi
34.	Anil Singh Bhambhani	Sakro	9319202599	
35.	Jai Prakash Bhusari	Sankhya	9136769138	
36.	राजेश कुमार सिंह	सांस्कृतिक संस्था	97906993622	राजेश कुमार
37.	विश्वनाथ सिंह	सांस्कृतिक संस्था		विश्वनाथ
38.	विश्वनाथ सिंह	संस्कृतिक संस्था	8196844990	विश्वनाथ सिंह
39.	विश्वनाथ सिंह	संस्कृतिक संस्था	9411986034	
40.	पुष्पक कुमार सिंह	सांस्कृतिक संस्था	9760105936	
41.	पुष्पक कुमार सिंह	सांस्कृतिक संस्था	927938831	पुष्पक
42.	विश्वनाथ सिंह	सांस्कृतिक संस्था	8130723602	विश्वनाथ
43.	विश्वनाथ सिंह	सांस्कृतिक संस्था	8006882800	
44.	विश्वनाथ सिंह	सांस्कृतिक संस्था	707845415	विश्वनाथ

45.	Pratik S/o anam	11/02/15	9136363653	
46.	Harsh S/o anam	21/02/15	9642885338	
47.	Shamshod S/o anam	21/02/15	9717309154	
48.	Shamshod S/o anam	21/02/15	9811220006	
49.	Shamshod S/o anam	21/02/15	9871855979	
50.	Shamshod S/o anam	21/02/15	9650602430	
51.	Daric S/o M.C. Shome.	27/02/15	9999909944	
52.	Sachin Goel S/o of S.H. P.C. Coel	"	9811239505	
53.				
54.	Arjun kumar S/o P.K. Kulkarni	- DO -	9811445490	
55.	Piyush S/o V.N. Nandigal	21/02/15	9958612110	
56.	Sanjay S/o anam	21/02/15	8076188421	
57.	Harun Siddiqui	21/02/15	6395389938	
58.	Harsh Kumar Anroceety	21/02/15	9690904112	
59.	Rajiv Chhabra S/o anam	21/02/15	9412473575	
60.	Shamshod Ahmed	Paramash (LKO)	9758339268	
61.	Shamshod Mohammed	Paramash (LKO)	9666786222	
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The Indian Express

12-7-2023.



क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

Phone :- 0121-2577676
Email id :- romecrut@uppeb.in

पैकेट-TC-3/2, पल्लवपुरम फेज-II, मांटीपुरम, मेरठ-250110

पर्यावरणीय अनापत्ति हेतु लोकसुनवाई के लिये आम सूचना

सर्वसाधारण को सूचित किया जाता है कि मै0 स्मार्ट मार्ट स्टोर्स प्रा०लि० द्वारा गाटा नं०-620,634 (लीज्ड एरिया 7.0 हेक्टेयर) ग्राम साकरौद खादर, तहसील खेकड़ा जनपद बागपत, उ०प्र० के स्थल पर साधारण रेत खनन परियोजना के संबंध में पर्यावरणीय स्वीकृति हेतु प्रस्ताव उ०प्र० प्रदूषण नियंत्रण बोर्ड" के समक्ष प्रस्तुत किया गया है।

चूंकि बोर्ड को भारत सरकार के पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा जारी अधिसूचना संख्या-एस0ओ0-1533 (ई) दिनांक-14/09/2006 के अनुसार लोकसुनवाई हेतु इस आशय की सूचना जारी किया जाना आवश्यक है तथा इस हेतु उक्त सूचना के अंतर्गत जनसामान्य को 30 दिवस पूर्व सूचना दिया जाना भी आवश्यक है। प्रस्तावित साधारण रेत खनन परियोजना से संबंधित संक्षिप्त अभिलेख निम्नलिखित कार्यालयों में उपलब्ध हैं-

1. कार्यालय जिलाधिकारी, बागपत।
2. क्षेत्रीय कार्यालय, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के क्षेत्रीय कार्यालय, सीजीओ काम्प्लेक्स, पुरनिया चौराहा, अलीगंज, लखनऊ।
3. उपायुक्त, जिला उद्योग एवं उद्यम प्रोत्साहन केन्द्र जनपद बागपत।
4. क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, पैकेट टी, सी-3/2, पल्लवपुरम फेज-2, मेरठ।
5. उ०प्र० प्रदूषण नियंत्रण बोर्ड (मुख्यालय), टीसी-12वीं, विभूति खण्ड, गोमतीनगर, लखनऊ।

अतः समस्त सर्वसाधारण को इस जनसूचना के माध्यम से सूचित किया जाता है कि उक्त साधारण रेत खनन परियोजना हेतु पर्यावरणीय स्वीकृति संबंधी प्रकरण के निस्तारण हेतु प्रस्तावित स्थल पर कंस्ट्रक्शन कंपनी द्वारा साधारण रेत खनन हेतु गाटा नं०-620,634 (लीज्ड एरिया 7.0 हेक्टेयर) ग्राम साकरौद तहसील खेकड़ा जनपद बागपत, उ०प्र० स्थल पर दिनांक-16/08/2023 दिन बुधवार को अपराह्न 12:00 बजे स्थान: प्रस्तावित स्थल ग्राम साकरौद खादर, तहसील खेकड़ा जनपद बागपत पर अपर जिलाधिकारी (वि०/रा०), बागपत की अध्यक्षता में लोकसुनवाई की कार्यवाही निर्धारित की गयी है, जिसमें जनसामान्य द्वारा उपस्थित होकर अपनी आपत्ति/आक्षेप/टिप्पणी प्रस्तुत किये जा सकते हैं अथवा परियोजना से संबंधित अभिलेख का अवलोकन उक्त वर्णित कार्यालयों में कर अपनी लिखित आपत्ति / सुझाव लोकसुनवाई से पूर्व क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, मेरठ में प्रस्तुत कर सकते हैं।

क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, मेरठ

अमर 3 जाली

12-7-2023.

U.P.F.C.D.
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
 पॉकेट-TC-3/2, पल्लवपुरम फेज-II, मोदीपुरम, मेरठ-250110

पत्रांक : 377/G/लोक-सुनवाई -Smart Mart/2023 दिनांक : 11-07-2023

पर्यावरणीय अनापत्ति हेतु लोकसुनवाई के लिये आम सूचना

सर्वसाधारण को सूचित किया जाता है कि मै0 स्मार्ट मार्ट स्टोर्स प्रा0 लि0, द्वारा गाटा न0-620.634 (लीज्ड एरिया 7.0 हेक्टेयर) ग्राम साकरौद खादर, तहसील खेकड़ा जनपद बागपत, उ0 प्र0 के स्थल पर साधारण रेत खनन परियोजना के संबंध में पर्यावरणीय स्वीकृति हेतु प्रस्ताव "उ0 प्र0 प्रदूषण नियंत्रण बोर्ड" के समक्ष प्रस्तुत किया गया है।

चूंकि बोर्ड को भारत सरकार के पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा जारी अधिसूचना संख्या-एस0ओ0-1533(ई) दिनांक-14/09/2006 के अनुसार लोकसुनवाई हेतु इस आशय की सूचना जारी किया जाना आवश्यक है तथा इस हेतु उक्त सूचना के अंतर्गत जनसामान्य को 30 दिवस पूर्व सूचना दिया जाना भी आवश्यक है। प्रस्तावित साधारण रेत खनन परियोजना से संबंधित संधिपत अभिलेख निम्नलिखित कार्यालयों में उपलब्ध हैं-

1. कार्यालय जिलाधिकारी, बागपत।
2. क्षेत्रीय कार्यालय, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के क्षेत्रीय कार्यालय, सीजीओ 'काम्प्लेक्स, पुरनिया चौराहा, अलीगंज, लखनऊ।
3. उपायुक्त, जिला उद्योग एवं उद्यम प्रोत्साहन केन्द्र जनपद बागपत।
4. क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, पॉकेट टी, सी-3/2, पल्लवपुरम फेज-2, मेरठ।
5. उ0प्र0 प्रदूषण नियंत्रण बोर्ड (मुख्यालय), टीसी-12वीं, विभूति खण्ड, गोमतीनगर, लखनऊ।

अतः समस्त सर्वसाधारण को इस जनसूचना के माध्यम से सूचित किया जाता है कि उक्त साधारण रेत खनन परियोजना हेतु पर्यावरणीय स्वीकृति संबंधी प्रकरण के निस्तारण हेतु प्रस्तावित स्थल पर कंस्ट्रक्शन कंपनी द्वारा साधारण रेत खनन हेतु गाटा न0-620, 634 (लीज्ड एरिया 7.0 हेक्टेयर) ग्राम साकरौद तहसील खेकड़ा जनपद बागपत, उ0 प्र0 स्थल पर दिनांक-16/08/2023 दिन बुधवार को अपराह्न 12:00 बजे स्थान: प्रस्तावित स्थल ग्राम साकरौद खादर, तहसील खेकड़ा जनपद बागपत पर अपर जिलाधिकारी (वि0 / रा0), बागपत की अध्यक्षता में लोकसुनवाई की कार्यवाही निर्धारित की गयी है, जिसमें जनसामान्य द्वारा उपस्थित होकर अपनी आपत्ति/आक्षेप / टिप्पणी प्रस्तुत किये जा सकते हैं अथवा परियोजना से संबंधित अभिलेख का अवलोकन उक्त वर्णित कार्यालयों में कर अपनी लिखित आपत्ति/ सुझाव लोकसुनवाई से पूर्व क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मेरठ में प्रस्तुत कर सकते हैं।

क्षेत्रीय अधिकारी,
 उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मेरठ

हिन्दुस्तान

12-7-2023.

Phone:- 0121-2577676 Email id:- romeerut@uppcb.in

क्षेत्रीय कार्यालय उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

पॉकैट- TC-3/2, पल्लवपुरम फेज-II, मांदिपुरम, मेरठ-250110

पर्यावरणीय अनापत्ति हेतु लोकसुनवाई के लिये आम सूचना

सर्वसाधारण को सूचित किया जाता है कि मै0 स्मार्ट मार्ट स्टोर्स प्रा0लि0, द्वारा गाटा नं0-620,634 (लीज्ड एरिया 7.0हेक्टेयर) ग्राम साकरौंव खावर, तहसील खेकड़ा जनपद बागपत, उ0प्र0 के स्थल पर साधारण रेत खनन परियोजना के संबंध में पर्यावरणीय स्वीकृति हेतु प्रस्ताव "उ0प्र0प्रदूषण नियंत्रण बोर्ड" के समक्ष प्रस्तुत किया गया है।

चूंकि बोर्ड को भारत सरकार के पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा जारी अधिसूचना संख्या-एस0ओ0-1533(ई) दिनांक-14/09/2006 के अनुसार लोकसुनवाई हेतु इस आशय की सूचना जारी किया जाना आवश्यक है तथा इस हेतु उक्त सूचना के अंतर्गत जनसामान्य को 30 दिवस पूर्व सूचना दिया जाना भी आवश्यक है। प्रस्तावित साधारण रेत खनन परियोजना से संबंधित संक्षिप्त अभिलेख निम्नलिखित कार्यालयों में उपलब्ध हैं-

1. कार्यालय जिलाधिकारी, बागपत।
2. क्षेत्रीय कार्यालय, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के क्षेत्रीय कार्यालय, सीजीओ कॉम्प्लेक्स, पुरनिया चौराहा, अलीगंज, लखनऊ।
3. उपायुक्त, जिला उद्योग एवं उद्यम प्रोत्साहन केन्द्र जनपद बागपत।
4. क्षेत्रीय कार्यालय, उ0प्र0प्रदूषण नियंत्रण बोर्ड, पॉकैट टी, सी-3/2, पल्लवपुरम फेज-2, मेरठ।
5. उ0प्र0प्रदूषण नियंत्रण बोर्ड (मुख्यालय), टीसी-12बी, विभूति खण्ड, गोमतीनगर, लखनऊ।

अतः समस्त सर्वसाधारण को इस जनसूचना के माध्यम से सूचित किया जाता है कि उक्त साधारण रेत खनन परियोजना हेतु पर्यावरणीय स्वीकृति संबंधी प्रकरण के निस्तारण हेतु प्रस्तावित स्थल पर कंस्ट्रक्शन कंपनी द्वारा साधारण रेत खनन हेतु गाटा नं0-620,634 (लीज्ड एरिया 7.0हेक्टेयर) ग्राम साकरौंव तहसील खेकड़ा जनपद बागपत, उ0प्र0 स्थल पर दिनांक-16/08/2023 दिन बुधवार को अपराह्न 12:00 बजे स्थान: प्रस्तावित स्थल ग्राम साकरौंव खावर, तहसील खेकड़ा जनपद बागपत पर अपर जिलाधिकारी (वि0/रा0), बागपत की अध्यक्षता में लोकसुनवाई की कार्यवाही निर्धारित की गयी है, जिसमें जनसामान्य द्वारा उपस्थित होकर अपनी आपत्ति/आक्षेप/टिप्पणी प्रस्तुत किये जा सकते हैं अथवा परियोजना से संबंधित अभिलेख का अवलोकन उक्त वर्णित कार्यालयों में कर अपनी लिखित आपत्ति/सुझाव लोकसुनवाई से पूर्व क्षेत्रीय कार्यालय, उ0प्र0प्रदूषण नियंत्रण बोर्ड, मेरठ में प्रस्तुत कर सकते हैं।

क्षेत्रीय अधिकारी, उ0प्र0प्रदूषण नियंत्रण बोर्ड, मेरठ

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९ नवम्बर जागरण

12-7-2023.

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क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

फाकेट-TC-3/2, पल्लवपुरम फेज-II, मोदीपुरम, मेरठ-250110

पर्यावरणीय अनापत्ति हेतु लोकसुनवाई के लिये आम सूचना

सर्वसाधारण को सूचित किया जाता है कि मै० स्मार्ट मार्ट स्टोर्स प्रा०लि० द्वारा गाटा नं०-620,634 (लीज्ड एरिया 7.0 हेक्टेयर) ग्राम साकरौद खादर, तहसील खेकड़ा जनपद बागपत, उ०प्र० के स्थल पर साधारण रेत खनन परियोजना के संबंध में पर्यावरणीय स्वीकृति हेतु प्रस्ताव 'उ०प्र० प्रदूषण नियंत्रण बोर्ड' के समक्ष प्रस्तुत किया गया है।

चूंकि बोर्ड को भारत सरकार के पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा जारी अधिसूचना संख्या-एस०ओ०-1533(ई) दिनांक-14.09.2006 के अनुसार लोकसुनवाई हेतु इस आशय की सूचना जारी किया जाना आवश्यक है तथा इस हेतु उक्त सूचना के अंतर्गत जनसामान्य को 30 दिवस पूर्व सूचना दिया जाना भी आवश्यक है। प्रस्तावित साधारण रेत खनन परियोजना से संबंधित संक्षिप्त अभिलेख निम्नलिखित कार्यालयों में उपलब्ध हैं-

1. कार्यालय जिलाधिकारी, बागपत।
2. क्षेत्रीय कार्यालय, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के क्षेत्रीय कार्यालय, सीजीओ काम्प्लेक्स, पुरनिया चौराहा, अलीगंज, लखनऊ।
3. उपायुक्त, जिला उद्योग एवं उद्यम प्रोत्साहन केंद्र जनपद बागपत।
4. क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, फाकेट टी, सी-3/2, पल्लवपुरम फेज-2, मेरठ।
5. उ०प्र० प्रदूषण नियंत्रण बोर्ड (मुख्यालय), टीसी-12वी, विभूति खण्ड, गोमतीनगर, लखनऊ।

अतः समस्त सर्वसाधारण को इस जनसूचना के माध्यम से सूचित किया जाता है कि उक्त साधारण रेत खनन परियोजना हेतु पर्यावरणीय स्वीकृति संबंधी प्रकरण के निस्तारण हेतु प्रस्तावित स्थल पर कंस्ट्रक्शन कंपनी द्वारा साधारण रेत खनन हेतु गाटा नं०-620,634 (लीज्ड एरिया 7.0 हेक्टेयर) ग्राम साकरौद तहसील खेकड़ा जनपद बागपत, उ०प्र० स्थल पर दिनांक - 16.08.2023 दिन बुधवार को अपराह्न 12.00 बजे स्थान: प्रस्तावित स्थल ग्राम साकरौद खादर, तहसील खेकड़ा जनपद बागपत पर अपर जिलाधिकारी (वि०/रा०), बागपत की अध्यक्षता में लोकसुनवाई की कार्यवाही निर्धारित की गयी है, जिसमें जनसामान्य द्वारा उपस्थित होकर अपनी आपत्ति/आक्षेप/टिप्पणी प्रस्तुत किये जा सकते हैं अथवा परियोजना से संबंधित अभिलेख का अवलोकन उक्त वर्णित कार्यालयों में कर अपनी लिखित आपत्ति/सुझाव लोकसुनवाई से पूर्व क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, मेरठ में प्रस्तुत कर सकते हैं।

क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, मेरठ

ENVIRONMENTAL
CLEARANCE

PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)*

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority (SEIAA), UTTAR PRADESH)

To,

The -1

SMART MART STORES PRIVATE LIMITED

A-1/1, Hardev Puri 100 Ft. Road, Nathu Colony Chowk, Shahdara, New
Delhi-110032 -110032

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/UP/MIN/442023/2023 dated 27 Aug 2023. The particulars of the environmental
clearance granted to the project are as below.

1. EC Identification No.	EC23B001UP198482
2. File No.	8178-7685
3. Project Type	New
4. Category	B
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	"Ordinary Sand Mining" Project at Gata No.- 620, 634, Village- Sankraudh Khadar, Tehsil- Khekda, District- Baghpat, U.P. (Leased Area : 7.0 ha.)
7. Name of Company/Organization	SMART MART STORES PRIVATE LIMITED
8. Location of Project	UTTAR PRADESH
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 06/11/2023

(e-signed)
Ajay Kumar Sharma
Member Secretary
SEIAA - (UTTAR PRADESH)

*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.*

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no SIA/UP/MIN/442023/2023 & SEIAA, U.P File no-8178 / 7685

Sub: Environmental Clearance for Proposed Ordinary Sand Mining" Project at Gata No.- 620, 634, Village- Sankraudh Khadar, Tehsil- Khekda, District- Baghpat, U.P. (Leased Area : 7.0 ha.).

Dear Sir,

This is with reference to your application / letter dated 06-03-2023, 27-08-2023, 18-09-2023 above mentioned subject. The matter was considered by 788th SEAC in meeting held on 19-09-2023 and 767th SEIAA in meeting held on 26-10-2023.

A presentation was made by the project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P to SEAC on 19-09-2023.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project -

1. The environmental clearance is sought for "Ordinary Sand Mining" Project at Gata No.- 620, 634, Village- Sankraudh Khadar, Tehsil- Khekda, District- Baghpat, U.P. (Leased Area : 7.0 ha.).
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. 78/Parya/SEIAA/7685/2022, dated: 09/06/2023.
3. The Public Hearing was organized on 16/8/2023 Final EIA report submitted by the project proponent on 27/08/2023.
4. Salient features of the project as submitted by the project proponent:

1.	On-line proposal No.	SIA/UP/MIN/442023/2023		
2.	File No. allotted by SEIAA, UP	8178 / 7685		
3.	Name of Proponent	Smart Mart Stores Private Limited Shri Dharmi Chand Sharma S/O Shri Shyamlal Sharma		
4.	Full correspondence address of proponent and mobile no.	Add.- A-1/1, Hardev Puri 100 Ft. Road, Nathu Colony Chowk, Shahdara, New Delhi, 110032		
5.	Name of Project	Ordinary Sand Mining Project		
6.	Project location (Plot/ Khasra /Gata No.)	Gata No. - 620, 634		
7.	Name of River	Yamuna		
8.	Name of Village	Sankraudh Khadar		
9.	Tehsil	Khekda		
10.	District	Baghpat		
11.	Name of Minor Mineral	Ordinary Sand		
12.	Sanctioned Lease Area (inHa.)	7.0 ha.		
13.	Max. & Min mrl within lease area	213.0 mRL- 211.0 mRL		
14.	Pillar Coordinates (Verified by DMO)	Pillars	Latitude (N)	Longitude (E)
		A	28°51'26.23"N	77°12'38.43"E
		B	28°51'03.67"N	77°12'44.87"E
		C	28°51'03.05"N	77°12'42.75"E
		D	28°51'24.53"N	77°12'33.69"E

15.	Total Geological Reserves	238000 m ³												
16.	Total Mineable Reserves	142800 m ³												
17.	Total Proposed Production (in six month)	14000 m ³												
18.	Sanctioned Period of Mine lease	Six Month												
19.	Method of Mining	Opencast Semi-Mechanized												
20.	No. Of workers	32 (average)												
21.	Type of Land	River Bed Govt. Land												
22.	Ultimate Depth of Mining	2.30 meter (average)												
23.	Nearest metallated road from site	1.50 km												
24.	Water Requirement	<table border="1"> <thead> <tr> <th>PURPOSE</th> <th>REQUIREMENT (KLD)</th> </tr> </thead> <tbody> <tr> <td>Drinking& Others</td> <td>0.50</td> </tr> <tr> <td>Suppression of dust</td> <td>4.50</td> </tr> <tr> <td>Plantation</td> <td>3.50</td> </tr> <tr> <td>Others(if any)</td> <td>-----</td> </tr> <tr> <td>Total</td> <td>8.50</td> </tr> </tbody> </table>	PURPOSE	REQUIREMENT (KLD)	Drinking& Others	0.50	Suppression of dust	4.50	Plantation	3.50	Others(if any)	-----	Total	8.50
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Others(if any)	-----													
Total	8.50													
25.	Name of QCI Accredited Consultant with QCI No and period of validity.	M/s Paramarsh (Servicing Environment and Development), Lucknow, U.P. QCI/NABET/EIA/2124/RA0224, Validity-01/05/2024												
26.	Any litigation pending against the project or land in any court	No												
27.	Details of 500 m Cluster certificate Verified by Mining Officer	DMO, Bagpat vide Letter No. 431/Kha.Li./2022-23 Dated 09, February 2023												
28.	Details of Lease Area in approved DSR	DSR Letter 1426/M-228/2017(Khanan Niti)-D.S.R. dated 05.01.2023												
29.	Proposed CER cost	1.25 Lakh												
30.	Proposed EMP cost	EMP in First Year - 23.65 Lakh EMP (Recurring Years) – 6.00 Lakh												
31.	Length and breadth of Haul Road.	Length- 1.50 km, Width- more than 6.0 m												
32.	No. of Trees to be Planted	7000												

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.
9. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 19-09-2023 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 26-10-2023 and decided to grant the Environmental Clearance to the title project for collection of 14000 m³ in 06 month for lease area of 07 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.

3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.
15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, Gol, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and State Pollution Control Board
19. The Integrated Regional Office, MoEF&CC, Gol, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public

- hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
 21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
 22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
 23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
 24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:

1. District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study report the project proponent shall seek amended/fresh EC.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 7000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
7. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 35.ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
8. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.

9. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
10. Project proponent should submit the drone videography (not older than 07 days) of the project site mentioning the date, time and geo coordinates before starting the mining process.
11. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders. The quantity mentioned in Lol or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department.
12. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
13. Project proponent has committed to plant 1000 number of trees/hectare. The project proponent/consultant if desires may approach to concerned District Forest Authority to plant 1000 trees/ha on a land available to the Forest Department. The project proponent will deposit the required amount for this entire plantation work (including its maintenance and security) to the Forest Department.
14. The project proponent shall install solar light in their site office.
15. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
16. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
17. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
18. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
19. The project proponent should explore the possibilities of rainwater harvesting.
20. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
21. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
22. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department
23. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
24. Submit the Hydrological study report of lease area that the quantity given in Lol will be mined without affecting the geo-hydrology of the River.
25. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
26. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
27. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05 ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05 ha, the E.C issued will stand revoked.
28. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.

29. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan whichever is less. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
30. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
31. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
32. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
33. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
34. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
35. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
36. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.
37. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
38. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
39. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
40. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.
41. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.
42. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
43. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
44. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable

material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.

45. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.
46. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
47. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
48. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
49. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
50. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
51. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
52. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.
53. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
54. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
55. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall

preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.

56. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
57. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
58. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (April May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
59. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
60. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
61. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
62. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
63. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
64. Project Proponent shall explore the possibility of using solar energy where ever possible.
65. Commitment towards CER has to be followed strictly.
66. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.
67. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
68. The blasting will be done only after getting permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their

amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. District Magistrate, Baghpat.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Signature Not Verified

Digitally signed by: Ajay Kumar Sharma
Designation: Member Secretary
Date and Time: 11/06/2023 5:38:24 PM

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

M/s Smart Mart Stores Private Limited
A-1/1, Hardev Puri 100Ft. Road, Nathu Colony Chowk,
Shahdara, New Delhi-110032 -110032

Ref. No. 428...../Parya/SEIAA/8178/2023Date: 29 February, 2024

Sub: Amendment in EC Proposed Ordinary Sand Mining" Project at Gata No.- 620, 634, Village-Sankraudh Khadar, Tehsil- Khekda, District- Baghpat, U.P. (Leased Area : 7.0 ha.).

Dear Sir,

This is with reference to your application / letter dated 01-12-2023 & 08-01-2024 on above mentioned subject. The matter was considered 822nd SEAC meeting held on 08-01-2024 and 795th SEIAA meeting held on 09-02-2024.

The Secretariat informed the committee that the environmental clearance for the above project was issued by SEIAA, U.P. vide EC Identification no. EC23B001UP198482, dated 06/11/2023 for the mining leased area 7.0 ha with mining quantity 14,000 m³/annum. The project proponent submitted an online amendment application on Parivesh Portal on 23/11/2023 through which they have informed that due to typographical error in environmental clearance letter serial no. 17 of salient features total proposed production (in six months) mentioned as 14,000 m³ instead of 1,40,000 m³. The project proponent requested the committee to correct the proposed mining production as (1,40,000 m³ for six months) in EC letter dated 06/11/2023.

The SEAC discussed the matter and recommended to amend the proposed mining production as 1,40,000 m³ for six months in environmental clearance Identification no. EC23B001UP198482, dated 06/11/2023. All the other contents mentioned in environment clearance letter dated 06/11/2023 shall remain the same.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


(Sanjeev Kumar Singh)
Member Secretary, SEIAA

Copy, through email, for information and necessary action to –

1. Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integ rated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko -mef@nic.in)
4. District Magistrate, Baghpat.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.


(Sanjeev Kumar Singh)
Member Secretary, SEIAA

205

Uttar Pradesh Pollution Control Board
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

199041/UPPCB/Meerut(UPPCBRO)/CTO/both/BAGHPAT/2023

Date: 13/12/2023

To,
M/s

SMART MART STORES PRIVATE LIMITED

GATA 620, 634 ON YAMUNA RIVER BED VILLAGE SANKRAUDH
 KHADAR TEHSIL KHEKDA DISTRICT BAGHPAT UTTAR
 PRADESH,BAGHPAT,

Application Id-
23809515

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to SMART MART STORES PRIVATE LIMITED located at GATA 620, 634 ON YAMUNA RIVER BED VILLAGE SANKRAUDH KHADAR TEHSIL KHEKDA DISTRICT BAGHPAT UTTAR PRADESH,BAGHPAT,. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA SMART MART STORES PRIVATE LIMITED granted for the period from 13/12/2023 to 31/12/2024 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	SAND MINING AS PER EC OBTAINED ON 06.11.2023	14000	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
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(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

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dispatched immediately.

The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
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Emission Quality Standards

S No.	Stack no	Parameters	Standards
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In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

(iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

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Some unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction. The industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid only for the production of ORDINARY SAND MINING-14,000/-CUBIC METER FOR SIX MONTH ONLY from the date of E.C. Obtained ("Ordinary Sand Mining" Project only at site Gata No.- 620, 634, Village- Sankraudh Khadar, Tehsil- Khekda, District- Baghpat, U.P. (Leased Area : 7.0 ha.) (Pillars Latitude (N) Longitude (E) A 28°51'26.23"N 77°12'38.43"E B 28°51'03.67"N 77°12'44.87"E C 28°51'03.05"N 77°12'42.75"E D 28°51'24.53"N 77°12'33.69"E).
2. The validity of this CTO is upto 31.12.2024 or valid with the validity of current mine plan or current lease period whichever is earlier as per EC Obtained from SEIAA, UP on 06.11.2023. After this period this CTO will become null and void.
3. Unit shall bound to ORDINARY SAND MINING -14,000/-CUBIC METER FOR SIX MONTH ONLY as per E.C. Obtained from SEIAA, UP dated-06.11.2023 OR as amended E.C. applied from SEIAA, U.P. for Sand Mining- 1,40,000 Cubic Meter for SIX Month as PP obtained Mining Lease from District

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Magistrate, Baghpat for Sand Mining – 1,40,000 Cubic Meter for SIX Month Project at Gata No.- 620, 634, Village- Sankraudh Khadar, Tehsil- Khekda, District- Baghpat, U.P. (Leased Area : 7.0 ha.) vide letter No. 420/2022/Environment/E-Nividah/2022-23, Dated 06.02.2023.

4. The ground water shall be abstracted after obtaining NOC from the UPGWD and submit the copy to the Board within 3 months failing which consent shall be deemed automatically cancelled.
5. Unit must submit replenishment study in the Board immediately otherwise CTO issued by the Board shall be deemed cancelled automatically.
6. The industry must submit a proof of submission of Bank Guarantee in the Board, if not then submit the Bank Guarantee as per issued CTE to unit by the Board on 13.12.2023 at specific condition No. 5 & 36 within a month to the Board, failing which consent shall be deemed automatically cancelled.
7. The unit must comply the Environmental Clearance (EC) obtained from Ministry of Environment, Forest and Climate Change (Issued by the State Environment Impact Assessment Authority(SEIAA), UTTAR PRADESH) on 06.11.2023 for SIX Month only.
8. This CTO is null and void after the period validity of E.C., which is granted by SEIAA, U.P. via letter dated-06.11.2023.
9. Unit must comply the conditions of CTE issued by the Board on 13.12.2023 and send the compliance report including specific conditions within 15 days to the Board.
10. This CTO shall be subject to the order to be passed in OA No. 393/2022 Ashish Kumar Dwivedi Versus State of U.P. by Hon'ble NGT.
11. In case of any change in production capacity, process, raw-materials use etc. the unit will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
12. Unit shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, and Battery Rules 2000.
13. Under the Noise Pollution (Regulation and Control) Rule 2000, the unit shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A).
14. The unit shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the Residential Colony etc. which are likely to cause fire hazard including environmental pollution.
15. Unit shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
16. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
17. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
18. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
19. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.
20. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.
21. The industry shall establish Miyawaki forest in sufficient area.
22. Unit must comply the Guideline of Mining Sustainable Sand Management Guideline, 2016.

- Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and maintenance of environment from time to time.
19. This CTO may be withdrawn anytime by the UPPCB in case of non compliance of any conditions or in the case of a verified complaint against the unit.
25. To control the dust emission proper size water sprinkler and dust arrester shall be installed and its operation will be essential during the process period.
26. In case of D.G. Set operation it will ensure that any type of emission will not be the cause of public nuisance and environmental deterioration. The Canopy and proper exhaust stack shall maintained according to resides and human settlement of nearby area.
27. The Board reserves the right to deemed cancel this CTO which is being granted to the said industry at any time in case if the industry is violating any of the conditions of the consent to establish.
28. In case of violation of above mentioned conditions or any public complaint the CTE shall be withdrawn in accordance with law.
29. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
30. Industry shall submit monitoring reports of all stacks and ambient air quality from a certified/approved laboratory under E.P. Act 1986 within a month of starting the commercial production in the plant.
31. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
32. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
33. This CTO will automatically stand cancelled on receipt of any complaint in future and on confirmation of investigation in the course of the complaint and non-compliance of the directions/orders passed by Hon'ble National Green Tribunal from time to time.
34. The mining work be done by the project proponent in such a way that the contour of the river is not changed.
35. Mining should not be done by the project proponent after sunset or at night.
36. Minimum 33% of the land on which unit is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf. Beside this, the unit will install 5 additional saplings within the campus with protection measures for ensuring their survival.
37. This Consent to Operate (CTO) order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

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Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, Meerut to ensure the compliance of the conditions imposed in the certificate.

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SHARMA
Date: 2023.12.13 20:36:23 +05'30'

Chief Environmental Officer (Circle 3)

For Smart Mart Stores Pvt. Ltd.



Director



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :07/12/2023 To 05/05/2024

Ref No. - 196295/UPPCB/Meerut(UPPCBRO)/CTE/BAGHPAT/2023 Dated:- 13/12/2023

To ,

Shri DHARMI CHAND SHARMA

M/s SMART MART STORES PRIVATE LIMITED

GATA NO. 620, 634 ON YAMUNA RIVER BED VILLAGE SANKRANDH KHADAR

TEHSIL KHEKDA TEHSIL BAGHPAT, UTTAR PRADESH,BAGHPAT,

BAGHPAT

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 23458823 dated - 07/11/2023. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates : Latitude (N) Longitude (E) A 28°51'26.23"N 77°12'38.43"E
 B 28°51'03.67"N 77°12'44.87"E C 28°51'03.05"N 77°12'42.75"E D 28°51'24.53"N 77°12'33.69"E

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
NA	Metric Tonnes/Day	0

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
SAND MINING AS PER EC OBTAINED ON 06.11.2023	14000

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
NA	Metric Tonnes/Day	0	0

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Other	THROUGH LOCAL VENDOUR	9.0

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	0.0
Others(Dust Suppression)	4.0
Others(Plantation)	4.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 05/05/2024 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution)Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application,complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act,1981 may be initiated against the industry With out any prior information,in case of non compliance of above conditions.

Specific Conditions:

1. This CTE is valid only for establishment of new unit for the proposed production of ORDINARY SAND MINING-14,000/-CUBIC METER FOR SIX MONTH ONLY from the date of E.C. Obtained ("Ordinary Sand Mining" Project at Gata No.- 620, 634, Village- Sankraudh Khadar, Tehsil- Khekda, District- Baghat, U.P. (Leased Area : 7.0 ha.) (Pillars Latitude (N) Longitude (E) A 28°51'26.23"N 77°12'38.43"E B 28°51'03.67"N 77°12'44.87"E C 28°51'03.05"N 77°12'42.75"E D 28°51'24.53"N 77°12'33.69"E).
2. The validity of this CTE is upto 05.05.2024 or valid with the validity of current mine plan or current lease period whichever is earlier. After this period this CTE will become null and void.
3. Unit shall bound to ORDINARY SAND MINING-14,000/-CUBIC METER FOR SIX MONTH ONLY as per E.C. Obtained dated-06.11.2023 OR as amended E.C. applied from SEIAA, U.P. for Sand Mining- 1,40,000 Cubic Meter for SIX Month as PP obtained Mining Lease from District Magistrate, Baghat for Sand Mining – 1,40,000 Cubic Meter for SIX Month Project at Gata No.- 620, 634, Village- Sankraudh Khadar, Tehsil- Khekda, District- Baghat, U.P. (Leased Area : 7.0 ha.) vide letter No. 420/Khanan/E-Nividah/2022-23, Dated 06.02.2023.
4. The ground water shall be abstracted after obtaining NOC from the UPGWD and submit the copy to the Board within 3 months failing which CTO may not be granted.
5. The Unit shall submit Bank guarantee of Rs. 1,00,000/- for establishment of Miyawaki Forest as per the GO No. 1011/81-7-2021-09(writ)/2016, dated-13.10.2021 of Department of Environment, Forest and Climate Change within a month from the date of issue of this order with the proposal for proposed plantation, failing which CTO may not be granted.
6. The unit must comply the Environmental Clearance (EC) from Ministry of Environment, Forest and Climate Change (Issued by the State Environment Impact Assessment Authority(SEIAA), UTTAR PRADESH) on 06.11.2023 for SIX Month only, failing which CTO may not be granted.
7. This CTE is null and void after the period validity of E.C., which is granted by SEIAA, U.P. via letter dated-06.11.2023.
8. In case of any change in production capacity, process, raw materials use etc. the unit will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
9. Unit shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, and Battery Rules 2000.
10. Under the Noise Pollution (Regulation and Control) Rule 2000, the unit shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A).
11. The unit shall provide adequate arrangement for fighting the accidental leakages/dischage of any air pollutant/gas/liquid from the Residential Colony etc. which are likely to cause fire hazard including environmental pollution.
12. Unit shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
13. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
14. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
15. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
16. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.
17. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.
18. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the STP shall be used for forestation.
19. Unit must submit replenishment study in the Board immediately otherwise CTE issued by the Board shall be deemed cancelled automatically.
20. Unit must comply the Guideline of Mining Sustainable Sand Management Guideline, 2016.
21. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
22. Units CTE may be withdrawn anytime by the UPPCB in case of non compliance of any conditions or in the case of a verified complaint against the unit.

23. To control the dust emission proper size water sprinkler and dust arrester shall be installed and its operation will be essential during the process period.
24. In case of D.G. Set operation it will ensure that any type of emission will not be the cause of public nuisance and environmental deterioration. The Canopy and proper exhaust stack shall maintained according to resides and human settlement of nearby area.
25. The Board reserves the right to null and void this CTE which is being granted to the said industry at any time in case if the industry is violating any of the conditions of the consent to establish.
26. In case of violation of above mentioned conditions or any public complaint the CTE shall be withdrawn in accordance with law.
27. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
28. Industry shall submit monitoring reports of all stacks and ambient air quality from a certified/approved laboratory under E.P. Act 1986 within a month of starting the commercial production in the plant.
29. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
30. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
31. This CTE will automatically stand cancelled on receipt of any complaint in future and on confirmation of investigation in the course of the complaint and non compliance of the directions/orders passed by Hon'ble National Green Tribunal from time to time.
32. The mining work be done by the project proponent in such a way that the contour of the river is not changed.
33. Mining should not be done by the project proponent after sunset or at night.
34. Minimum 33% of the land on which unit is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf. Beside this, the unit will install 5 additional saplings within the campus with protection measures for ensuring their survival.
35. This Consent to Establish (CTE) order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.
36. The unit is required to submit a Bank Guarantee of Rs. 2,00,000/- (Rs. Two Lacs Only) to ensure the time bound compliance of conditions mentioned above at point no. 1 to 33 in the enclosed format for a minimum validity of SIX years.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 13/01/2024 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

Chief Environmental Officer (Circle 3)

Dated:- 13/12/2023

Copy To -

Regional Officer, U.P. Pollution Control Board, Meerut to ensure the compliance of the conditions imposed in the certificate.

Chief Environmental Officer (Circle 3)



मिशन LiFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

कार्यालय जिलाधिकारी, बागपत।

(खनन अनुभाग)

पत्रांक: 1622/एम0सी0-खनन अनुभाग/2023

दिनांक: 20 दिसम्बर, 2023

अनुज्ञा-पत्रSMART MART STORS PRIVATE Limited, A-1/1,
HARDEVPURI 100FT ROAD, NATHU COLONY
CHOWK SHAHDARA, NEW DELHI

1. प्रो० धर्मी चंद शर्मा पुत्र श्यामलाल शर्मा,
निवासी मं० नं० सी० 42 आनन्द विहार, दिल्ली।
- 2- प्रो० इन्द्र चंद शर्मा पुत्र भूरमल शर्मा,
निवासी मं० नं०-66ए राम विहार, दिल्ली।

भूतत्व एवं खनिकर्म विभाग, उ० प्र० शासन, लखनऊ द्वारा जारी शासनादेश संख्या-781/86-2020-14(सा०)/2020 दिनांक 23.05.2020 के क्रम में नदी तल में उपलब्ध उपखनिज/साधारण बालू स्थित तहसील-खेकडा के ग्राम साकरौद-खादर गाटा संख्या 620, 634 रकबा 7.00 है० में उपलब्ध साधारण बालू अनुमानित मात्रा 140000 (एक लाख चालीस हजार घनमीटर) को अधिकतम 06 माह की अवधि के लिए ई-निविदा के माध्यम से परिहार पर स्वीकृत किये जाने के लिये विज्ञप्ति संख्या-334/ई-निविदा/विज्ञप्ति-बालू/2022-23 दिनांक 06 जनवरी, 2023 के माध्यम से घोषित किया गया था, जिसकी फाइनेन्सियल बिड को जिला स्तर पर गठित कमेटी द्वारा दिनांक 31.01.2023 को खोली गया, जिसमें SMART MART STORS PRIVATE Limited, A-1/1, HARDEVPURI 100FT ROAD, NATHU COLONY CHOWK SHAHDARA, NEW DELHI द्वारा रू० 353/- की उच्चतम दर प्रस्तुत की गयी। जिसके उपरान्त SMART MART STORS PRIVATE Limited, A-1/1, HARDEVPURI 100FT ROAD, NATHU COLONY CHOWK SHAHDARA, NEW DELHI प्रो० धर्मी चंद शर्मा पुत्र श्यामलाल शर्मा, निवासी मं० नं० सी० 42 आनन्द विहार, दिल्ली, प्रो० इन्द्र चंद शर्मा पुत्र भूरमल शर्मा, निवासी मं० नं०-66ए राम विहार, दिल्ली (सर्वोच्च बोलीदाता) के पक्ष में कार्यालय पत्र संख्या-420/खनन/ई-निविदा/2022-23 दिनांक 06.02.2023 द्वारा सहमति पत्र निर्गत किया था। सहमति पत्र में दी गयी शर्तों के अनुसार खनन योग्य साधारण बालू अनुमानित मात्रा 140000 (एक लाख चालीस हजार घनमीटर) से सर्वोच्च दर अंकन 353/- (तीन सौ तरेपन रूपये मात्र) प्रति घनमीटर गुणा किये जाने पर रायल्टी के मद में कुल सकल धनराशि रू० 4,94,20,000/- (चार करोड चौरानवे लाख बीस हजार रूपये) का 50 प्रतिशत की धनराशि रू० 2,47,10,000/- (दो करोड सैंतालीस लाख दस हजार रूपये मात्र) में से जमा अर्नेस्ट मनी की धनराशि रू० 45,50,000/- (पैंतालीस लाख पचास हजार रूपये मात्र) को समायोजित करते हुए, अवशेष धनराशि रू० 2,01,60,000/- (दो करोड एक लाख साठ हजार हजार रूपये मात्र) को चालान संख्या-BA00010 दिनांक 10.02.2023 के माध्यम से विभागीय Head में जमा की गयी है। जिसके उपरान्त श्री धर्मीचन्द शर्मा पुत्र श्यामलाल शर्मा द्वारा नियम 35 के प्राविधानों के अन्तर्गत स्वीकृत खनन योजना एवं भारत सरकार के वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 14.09.2006 के प्राविधानों के अनुसार पर्यावरण अनापत्ति प्रमाण-पत्र (EC23B001UP1 68482 दिनांक 06.11.2023, फाइल न० 8178-7685) प्राप्त कर प्रस्तुत कर दिया गया है। जिसके उपरान्त श्री धर्मीचन्द शर्मा पुत्र श्यामलाल शर्मा द्वारा रायल्टी के मद में 50 प्रतिशत धनराशि रू० 2,47,10,000/- (दो करोड सैंतालीस लाख दस हजार रूपये मात्र) को चालान संख्या-KO000100 दिनांक 24.11.2023 व 4 प्रतिशत स्टाम्प शुल्क के रूप में रू० 19,76,800/- (उन्नीस लाख छियत्तर हजार आठ सौ रूपये मात्र) का स्टाम्प दिनांक

.....कमश: 2 पर


13.12.2023, टीसीएस की धनराशि अंकन 9,88,400/- (नौ लाख अट्ठासी हजार चार सौ रुपये मात्र) दिनांक 29.11.2023 को जमा कराकर चालान रसीद जमा किया गया है तथा CTE NO-196295-UPPCB-Meerut) UPPCBRO)/CTE/ BAGHPAT/2023 DATED 13.12.2023 & CTO No.198041/UPPCB/Meerut (UPPCBRO)/CTO/ both/BAGHPAT/2023 DATED 13.12.2023 प्रस्तुत किया है।

अतः SMART MART STORS PRIVATE Limited, A-1/1, HARDEVPURI 100FT ROAD, NATHU COLONY CHOWK SHAHDARA, NEW DELHI द्वारा अंकन 353/- (तीन सौ तरेपन रुपये मात्र) की उच्चतम दर प्रस्तुत की गयी। जिसके उपरान्त SMART MART STORS PRIVATE Limited, A-1/1, HARDEVPURI 100FT ROAD, NATHU COLONY CHOWK SHAHDARA, NEW DELHI प्रो० धर्मीचंद शर्मा पुत्र श्यामलाल शर्मा, निवासी मं० नं० सी० 42 आनन्द विहार, दिल्ली, प्रो० इन्द्रचंद शर्मा पुत्र भूरमल शर्मा, निवासी मं० नं०-66ए राम विहार, दिल्ली के पक्ष में नदी तल स्थित उपलब्ध उपखनिज/साधारण बालू अनुमानित मात्रा 140000 (एक लाख चालीस हजार घनमीटर) स्थित तहसील-खेकडा, ग्राम साकरौद-खादर 620, 634 रकबा 7.00 है० पर खनन की अनुमति 06 माह (छः माह) की अवधि हेतु सहमति पत्र एवं पर्यावरण स्वच्छता प्रमाण-पत्र में उल्लिखित शर्तों के अतिरिक्त निम्नलिखित शर्तों के अधीन प्रदान की जाती है।

1. अनुज्ञा-पत्र अवधि (मानसून सत्र जुलाई, अगस्त, सितम्बर को छोड़कर) अनुज्ञा पत्र स्वीकृत के दिनांक से 06 माह (छः माह) के लिए होगी।
2. लेटर-आफ-इन्टेण्ट में अंकित उपखनिज साधारण बालू की मात्रा यदि पर्यावरण अनापत्ति प्रमाण-पत्र में अनुमन्य मात्रा से भिन्न हो तो पर्यावरण अनापत्ति की मात्रा अनुमन्य होगी। अनुज्ञाधारक द्वारा 3.0 मीटर गहराई अथवा जल स्तर में से जो कम हो से अधिक गहराई में खनन संक्रियाएं नहीं करेगा।
3. अनुज्ञा-पत्र में विनिर्दिष्ट अवधि की समाप्ति दिनांक तक या ऐसे दिनांक तक जब तक खनिज की अनुज्ञात मात्रा हटा न ली जाय, इनमें से जो भी पहले हो, के लिए अनुज्ञा-पत्र वैध रहेगा।
4. पर्यावरण अनापत्ति प्रमाण पत्र एवं अनुमोदित खनन योजना में दी गई शर्तों एवं प्रतिबन्धों के अधीन ही खनन संक्रियाएं सम्पादित करेगा।
5. उ०प्र० उपखनिज (परिहार) नियमावली-2021 के नियम 17 के प्राविधानों के अनुसार क्षेत्र के सीमाबन्धन हेतु अनुज्ञापत्रधारक द्वारा निर्धारित शुल्क जमा कर सीमा बन्धन कराया जायेगा। साथ ही साथ अनुज्ञापत्रधारक के स्वयं के व्यय पर सीमा स्तम्भ लगवाया जायेगा एवं पट्टा अवधि तक उसका अनुरक्षण किया जायेगा।
6. नदी की जल धारा में सेक्शन मशीन, लिफ्टर आदि मशीनों द्वारा एवं अन्य किसी भी अनाधिकृत माध्यम से खनन कार्य नहीं किया जायेगा।
7. उ०प्र० उपखनिज (परिहार) नियमावली-2021 के नियम 36 के प्राविधानों के अनुसार वाहनों के प्रवेश व निकासी स्थल पर निगरानी के लिए स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिंग के योग्य पी०टी०जेड० (PTZ) व चार सी०सी०टी०वी० कैमरा लगाने सहित चेक पोस्ट / गेट का निर्माण करेगा। खनिज के निकासी पर स्थापित चेक पोस्ट / गेट पर सी०सी०टी०वी० कैमरा इस प्रकार लगे हों, जिससे प्रत्येक खनिज लदे वाहन का फोटो capture हो सके।
8. अनुज्ञापत्रधारक उक्त रिकार्डिंग को कम से कम 30 दिनों तक सुरक्षित रखेगा और नियम के उपबन्धों के अधीन प्राधिकृत अधिकारी के द्वारा रिकार्ड मांगे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा।

.....कमशः 3 पर

- पी0टी0जेड0 (PTZ) कैमरा में निम्न Feature का होना आवश्यक है।
2MP PTZ camera of minimum resolution 1080p X 720p capable of sending RTMP feeds over the internet, controllable using APIs and equipped with night vision capabilities."
10. अनुज्ञाधारक को खदान के निकासी स्थल पर तौल मशीन लगवाकर निदेशालय में स्थापित कमाण्ड सेन्टर में प्रयुक्त आर्टिफिशियल इन्टेलीजेन्शयुक्त सॉफ्टवेयर से इन्टीग्रेट किया जाना होगा। इन्टीग्रेसन के लिये तौल मशीन में निम्न Features का होना आवश्यक है।
1. The weigh bridge device should use the MOTT protocol to transmit data.
 - 2- The weigh bridge device should transmit data over the internet to IOT infrastructure in cloud.
11. स्वीकृत क्षेत्र के अन्दर जहां परिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर खनिजों का विक्रय मूल्य प्रदर्शित करना होगा। सार्वजनिक सड़क, जलाशय, नहर, रेलवे लाइन, निर्वासित स्थल से 50 मीटर तथा नदी पर बने पुल से न्यूनतम 200 मीटर की दूरी के अन्दर कोई खनन कार्य नहीं किया जायेगा।
12. यदि अनुज्ञापत्रधारक द्वारा नियमो, खनन पट्टा, पर्यावरण स्वच्छता प्रमाण पत्र में दी गई शर्तों का उल्लंघन किया जाता है, तो अनुज्ञापत्रधारक को अपना मामला बताने का युक्तियुक्त अवसर प्रदान करने के पश्चात जिलाधिकारी अथवा राज्य सरकार द्वारा अधिकृत अधिकारी द्वारा अनुज्ञा-पत्र समाप्त किया जा सकता है। स्थानीय स्थिति तथा परिवेश को ध्यान में रखते हुए समय-समय पर अन्य शर्तें जो जिलाधिकारी, बागपत एवं निदेशक भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ द्वारा उचित समझी जायेगी उसे लागू किया जायेगा। जो अनुज्ञापत्रधारक को मान्य होगी।
13. मा0 उच्चतम/उच्च न्यायालय एवं मा0 राष्ट्रीय हरित अधिकरण (मा0एन0जी0टी0) द्वारा समय-समय पर दिये गये आदेश एवं उ0प्र0 उपखनिज (परिहार) नियमावली-2021 तथा समय-समय पर निर्गत समस्त सुसंगत शासनादेशों/निर्देशों का अनुपालन अनुज्ञाधारक को अनिवार्य होगा।



(जितेन्द्र प्रताप सिंह)
जिलाधिकारी,
बागपत।

तददिनांक 20 दिसम्बर, 2023

संख्या: 1622/एम0सी0-खनन अनुभाग/2023

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- प्रमुख सचिव महोदय, भूतत्व एवं खनिकर्म अनुभाग, उ0प्र0 शासन, लखनऊ।
- 2- आयुक्त महोदय, मेरठ मण्डल, मेरठ।
- 3- निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, खनिज भवन, लखनऊ।
- 4- निदेशक, पर्यावरण निदेशालय, विभूति खण्ड, गोमतीनगर, लखनऊ।
- 5- पुलिस अधीक्षक, बागपत।
- 6- प्रभागीय निदेशक, सामाजिक वानिकी वन प्रभाग, बागपत।
- 7- क्षेत्रीय अधिकारी, भूतत्व एवं खनिकर्म विभाग, क्षेत्रीय कार्यालय, गाजियाबाद।
- 8- उपजिलाधिकारी/क्षेत्राधिकारी, तहसील खेकडा, बागपत।


20/12/23
अपर जिलाधिकारी (मि0/रा0)/
प्रभारी अधिकारी खनिज,
बागपत।



Lessee Full Detail

1. Unique id:	668309137808		Back
2. Type Of Mineral:	Ordinary sand (Category-I)	3. Name Of Lessee:	Dharmi Chand Sharma and Indra Chand Sharma
4. Father Name:	Shyamlal Sharma and Bhurmal Sharma	5. Lessee Address:	C-42 Anand Vihar Delhi and 66A Ram Vihar Delhi
6. Mobile Number:	9319352648	7. Tin No.:	
8. District Of Lease :	BAGHPAT	9. Tehsil Of Lease :	Khekada **
10. Village Of Lease:	SAKROD KHADAR	11. Gata/Khand Number:	620 and 634
12. Area (In acre):	17.29	13. Alloted Date:	20/12/2023
14. Expiry Date:	19/06/2024	15. Mining Plan Approved Date:	04/03/2023
16. Environment Clearance Issued Date:	06/11/2023	17. Quantity mentioned in environmental clearance (Cubic Meter/Ton for Silica sand):	140000 m3
18. Quantity Remaining (Cubic Meter/Ton for Silica sand)	31597 m3	19. Alloted Quantity Trasportation:	140000
20. Alloted Quantity Used:	108403	21. Alloted Quantity Remaining:	31597
22. Submitted Amount.	49420000		

SMART MART STORES PRIVATE LIMITED, A-1/1, HARDEVPURI 100FT ROAD, NATHU COLONY CHOWK SHAHDARA, NEW DELHI 1-प्रो० धर्मी चंद शर्मा पुत्र श्यामलाल शर्मा निवासी मं०नं० सी० 42 आनन्द विहार दिल्ली 2-इन्द्र चंद शर्मा पुत्र भूरमल शर्मा निवासी मं०नं०-66ए राम विहार, दिल्ली के पक्ष में ई-टेण्डर में उच्चतम बोली के आधार पर साकरौद खादर के खसरा संख्या 620, 634 कुल रकबा 7.00 है० में उपलब्ध बालू के लिए दिनांक 20.12.2023 से 19.06.2024 तक स्वीकृत खनन अनुज्ञा के संबंध में:-

- 01- जिला सर्वेक्षण रिपोर्ट-उक्त क्षेत्र उप सचिव, उत्तर प्रदेश शासन, भूतत्व एवं खनिकर्म विभाग, लखनऊ के पत्र संख्या 1556/86-2020-01(सा०)/2020 दिनांक 30 सितम्बर, 2022 द्वारा जिला सर्वेक्षण रिपोर्ट में संशोधन/संयोजन हेतु साकरौद खादर गाटा संख्या 620, 634 क्षेत्रफल 7.00 हैक्टेयर को सम्मिलित करने की सहमति प्रदान की गयी थी।
- 02- ई-निविदा-कार्यालय के पत्र दिनांक 06.01.2023 द्वारा उक्त क्षेत्र विज्ञापित किया गया था।
- 03- सहमति पत्र(Letter of Intent)-दिनांक 06.02.2023 को सहमति पत्र निर्गत किया गया था।
- 04- खनन योजना-दिनांक 04.03.2023
- 05- पर्यावरण मंजूरी-दिनांक 06.11.2023
- 06- पर्यावरण मंजूरी का अनुपालन-संलग्न है।
- 07- सीमांकन-दिनांक 23.11.2023
- 08- जिओ कोर्डिनेट-संलग्न सीमांकन आख्या में अंकित है।
- 09- खनन अनुज्ञा पत्र-दिनांक 20.12.2023 को निर्गत किया गया।
- 10- सीटीओ-दिनांक 13.12.2023 को निर्गत हुआ।
- 11- खनन क्षेत्र-7.00 हैक्टेयर
- 12- खनन की गहराई-औसत 2.3 मीटर अनुमन्य थी।
- 13- पर्यावरण मंजूरी में अनुमन्य मात्रा-140000 घनमीटर
- 14- खनन की गयी मात्रा-108403

To,

Date: 20/06/2024

Deputy Director General of Forest(c)
Ministry of Env. Forest and climate change, Integrated Regional Office,
Kendriya Bhawan, 5th Floor, Sector H, Aliganj, Lucknow-226010
Uttar Pradesh.

Subject- Half Yearly Compliance Report for Ordinary Sand Mining" Project at Gata No.- 620, 634, Village- Sankraudh, Khadar, Tehsil- Khekda, District- Baghpat, U.P. Lease Area : 7.0 ha.

Reference EC No. EC23B001UP198482 dated 06/11/2023

Period- December 2023 to June 2024

Dear Sir,

This is with reference to the above mentioned subject; we are herewith submitting the yearly compliance report for the period of December 2023 to June 2024 for stipulated conditions of Environmental clearance letter No. EC23B001UP198482 dated 06/11/2023 for Ordinary Sand Mining" Project at Gata No.- 620, 634, Village- Sankraudh, Khadar, Tehsil- Khekda, District- Baghpat, U.P. Lease Area : 7.0 ha

Thanking You



(Authorized Signatory)

Smart Mart Stores Private Limited

Encl: As above

CC:

Member Secretary, SEIAA, Vineet Khand-1, Gomti Nagar, Lucknow- 226010

Member Secretary, UPPCB, Building No. TC-12TV, Vibhuti Khand, Lucknow- 226010

District Mgistrate/District Mining Officer, District Baghpat

Environmental Compliance Report

**Half Yearly
Environmental Compliance
Report**

Ordinary Sand Mining Project

at

Gata no. 620 & 634

Area- 7.0 Ha

Village- Sankraudh Khadar,
Tehsil- Khekda,

District- Baghpat, State- Uttar Pradesh

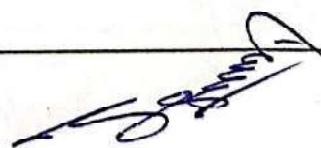
Applicant:

Smart Mart Stores Private Limited

Shri Dharmi Chand Sharma

S/o Shri Shyamlal

**A-1/1, Hardev Puri 100 Ft. Road, Nathu
Colony Chowk, Shahdara, New Delhi, 110032**



EC Compliance of Ordinary Sand Mining Project on Yamuna River, Gata No. – 620, 634, Area-7.00 Ha at Village: - Sankraudh Khadar, Tehsil- Khekda, District- Baghat, State- Uttar Pradesh.

PROJECT COMPLIANCE

Specific and General Conditions as per the Environmental Clearance Ref. No.: EC23B001UP198482 Dated: 06/11/2023.

Note: Since the Environmental Clearance has been granted for only six months i.e. Dec 2023 to June 2024, Hence single Environmental Clearance compliance report has been submitted herewith.

S.no.	General condition	Compliance
1.	This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department	LOI has been granted in the name of Smart Mart Stores Private Limited.
2.	Forest clearance shall be taken by the proponent as necessary under the law	Complied
3.	Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior Environmental clearance as per EIA notification, 2006.	Agreed
4.	No change in the calendar plan including excavation, the quantum of mineral and waste shall be made	Complied
5.	Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled	All the activities will be in compliance with the approved Mining plan
6.	Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO ₂ , NO _x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.	Complied
7.	Data on ambient air quality (RPM, SPM, SO ₂ , NO _x) should be regularly submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and the State Pollution Control Board	Complied

EC Compliance of Ordinary Sand Mining Project on Yamuna River, Gata No. – 620, 634, Area-7.00 Ha at Village: - Sankraudh Khadar, Tehsil- Khekda, District- Baghpat, State- Uttar Pradesh.

	/Central Pollution Control Board once in six months.	
8.	Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.	Complied
9.	Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained	Complied
10.	Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.	Complied
11.	Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.	Complied
12.	Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.	Complied
13.	Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.	Complied
14.	The transportation of the materials shall be limited to the day hours' time only.	Complied
15.	Provision shall be made for housing the laborers within the site with all necessary Infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.	Complied
16.	A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.	Complied
17.	The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, GoI,	Complied

EC Compliance of Ordinary Sand Mining Project on Yamuna River, Gata No. - 620, 634, Area-7.00 Ha at Village: - Sankraudh Khadar, Tehsil- Khekda, District- Baghpat, State- Uttar Pradesh.

	Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.	
18.	The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board	Complied
19.	The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board	Complied
20.	A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.	Done
21.	The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).	The same has been Complied
22.	The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st Decmber of each calendar year.	Complied
23.	The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.	Agreed
24.	Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the	Agreed



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Environment (Protection) Act, 1986.

S.no.	Specific Conditions	Compliance
1.	District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study report the project proponent shall seek amended/fresh EC	Agreed
2.	Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.	Directions/suggestions given during public hearing and commitment made are complied
3.	A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.	NOC from DFO has been obtained
4.	The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.	Complied
5.	If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.	Agreed
6.	Project Proponent should submit action plan for carrying out plantation at least @1,000 plants/ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 7000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.	Complied
7.	In consultation with District Environment	Complied

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	Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 35.ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.	
8.	Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.	Proponent has ensured that Project Proponent has fully complied with the EC conditions
9.	Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.	Agreed
10.	Project proponent should submit the drone videography (not older than 07 days) of the project site mentioning the date, time and geo coordinates before starting the mining process.	Complied
11.	Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders. The quantity mentioned in LoI or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department.	Complied
12.	NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.	NOC from Irrigation Department/ Concerning Authority regarding river bed mining has been obtained
13.	Project proponent has committed to plant 1000 number of trees/hectare. The project proponent/consultant if desires may approach to concerned District Forest Authority to plant 1000 trees/ha on a land available to the Forest Department. The project proponent will deposit the required amount for this entire plantation work (including its maintenance and security) to the Forest Department.	Complied
14.	The project proponent shall install solar light in	Complied

**EC Compliance of Ordinary Sand Mining Project on Yamuna River, Gata No. – 620, 634, Arca-7.00
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	their site office.	
15.	During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.	Complied
16.	Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.	Preference has been given to indigenous local species as per the consultation of the local district Forest Officer
17.	Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent	Haul roads and all weather roads are made for the approach to the mine lease area.
18.	Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.	Vehicular emissions has been checked to be kept under control, all traffic rules were followed to avoid any kind of accident.
19.	The project proponent should explore the possibilities of rainwater harvesting.	Complied
20.	Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.	Consent between project proponent and competent authority for haulage road has been taken
21.	Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.	Complied
22.	As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department	Complied
23.	Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.	8KLD water is used in the project
24.	Submit the Hydrological study report of lease area that the quantity given in LoI will be mined without affecting the geo-hydrology of the River.	Complied
25.	At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.	At the time of operation, the project proponent has complied with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
26.	This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.	Agreed
27.	In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining	Agreed

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	mines is greater than 500mt. and the area is less than 05 ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05 ha, the E.C issued will stand revoked.	
28.	This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.	LoI has been issued by the district administration in the name of Smart Mart Stores Private Limited
29.	The Environmental clearance will be co-terminus with the mining lease period/Mining Plan whichever is less. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.	Agreed
30.	Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.	No blasting is proposed/ done.
31.	A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.	Agreed
32.	No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.	Only one pit was worked on at a time
33.	After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion	After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit was completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit.
34.	An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits	Complied
35.	The sprinkling of water on haul roads to control dust will be ensured by the project proponent.	Complied
36.	Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department.	Green belt development was carried out considering CPCB guidelines

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	Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.	
37.	Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.	No blasting was carried out.
38.	Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.	No blasting was carried out
39.	Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.	Shelter for workers along with drinking water arrangements were made at the site.
40.	Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.	Haul road maintenance was done regularly
41.	The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.	Complied
42.	Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the	Complied

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	next consequent year.	
43.	The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.	Complied
44.	Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls	Complied
45.	Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.	Complied
46.	Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.	Complied
47.	Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.	Complied
48.	Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC,	Fugitive dust generation was controlled by water sprinkling, also the monitoring was also carried out to monitor Fugitive dust emission

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	GoI, Lucknow and U.P. Pollution Control Board regularly.	
49.	Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.	Agreed & Complied
50.	Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers	Agreed & Complied
51.	Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.	All the vehicles used in the transportation of the mineral were covered with the tarpaulin.
52.	Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.	Agreed & Complied
53.	The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.	Only local people were hired for the project.
54.	Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever	No topsoil was generated in the sand mining project.

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	applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.	
55.	Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.	Agreed & Complied
56.	Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, GoI, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.	Agreed & Complied
57.	The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.	The slope of the mining bench and ultimate pit limit were in compliance with the approved mining scheme.
58.	Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., pre monsoon (April May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.	Agreed & Complied
59.	The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.	Agreed & Complied
60.	Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality	Agreed & Complied

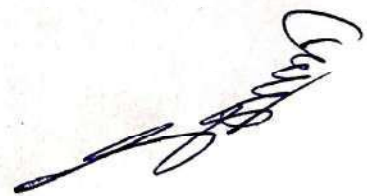
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	and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.	
61.	Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.	Agreed & Complied
62.	Prior permission from the Competent authority shall be obtained for the extraction of Ground water if any.	Agreed & Complied
63.	A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.	Agreed & Complied
64.	Project Proponent shall explore the possibility of using solar energy where ever possible.	Agreed
65.	Commitment towards CER has to be followed strictly	1.25 Lakh of the funds designated towards CER were used for the same.
66.	Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.	Agreed & Complied
67.	Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.	All direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies were followed
68.	The blasting will be done only after getting permission from the Mining Department.	No blasting was done.

1.	You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall	Agreed.
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	automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.	
2.	Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.	Agreed
3.	The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.	Agreed
4.	The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.	Agreed & Complied.



सयुक्त सीमांकन आख्या

खान अधिकारी, बागपत के पत्र संख्या 1544/एम0सी0-खनन अनुभाग/2023 दिनांक 20 नवम्बर, 2023 के द्वारा SMART MART STORES PRIVATE LIMITED, A-11, HARDEVPURI 100FT ROAD, NATHU COLONY COOWM SHAHDARA, NEW DELHI 01-प्रो0 धर्मी चंद शर्मा पुत्र श्यामलाल शर्मा निवासी म0नं0 सी0 42 आनन्द विहार दिल्ली, 02-इन्द्र चंद शर्मा पुत्र भूरमल शर्मा निवासी म0नं0-66ए राम विहार, दिल्ली के पक्ष में ई-टैण्डर में उच्चतम बोली के आधार पर ग्राम साकरौद खादर, तहसील-खेकडा, जनपद-बागपत के गाटा संख्या 620, 634 कुल रकबा 7.00 है0 का सीमांकन किये जाने हेतु अनुरोध किया गया है, जिसके क्रम में दिनांक 23.11.2023 को उपरोक्त क्षेत्र का सीमांकन किया गया, जो निम्नवत है:-

तहसील-खेकडा अन्तर्गत ग्राम-साकरौद खादर के गाटा संख्या 620, 634 कुल रकबा 7.00 है0 का सीमांकन राजस्व विभाग व खनन विभाग द्वारा सयुक्त रूप परमिटधारक की उपस्थिति में जिलाधिकारी कार्यालय खनन अनुभाग, बागपत द्वारा उपलब्ध कराये गये जियो कोर्डिनेट के अनुसार जी0पी0एस0 की सहायता से किया गया। सीमाबंधित क्षेत्र ABCD 7.00 है0 को मानचित्र पर लाल रंग से रजित कर हरे रंग से हैश किया गया है। मौके पर चिन्हित किये गये सीमा स्तम्भ बिन्दुओं पर खनन परमिटधारक को एक सप्ताह के अन्दर सीमा स्तम्भ लगाकर जिलाधिकारी कार्यालय खनन अनुभाग, बागपत को लिखित रूप से फोटो सहित सूचित करने हेतु निर्देशित किया गया है।


उपरोक्तानुसार सीमांकन के GPS Coordinates व चौहद्दी निम्न प्रकार से है:-

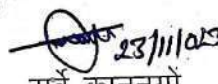
Workable area		
Pillars	Latitude (N)	Longitude (E)
A	N--28°51'26.23"	E--77°12'38.43"
B	N--28°51'03.67"	E--77°12'44.87"
C	N--28°51'03.05"	E--77°12'42.75"
D	N--28°51'24.53"	E--77°12'33.69"

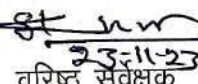
सीमाबंधन क्षेत्र की चौहद्दी निम्नानुसार है:-

- 1-उत्तर-620 व 634 का शेष भाग
- 2-दक्षिण-620 व 634 का शेष भाग
- 3-पूरब- 620 व 634 का शेष भाग
- 4-पश्चिम-620 व 634 का शेष भाग


आख्या आवश्यक कार्यवाही हेतु प्रेषित ।

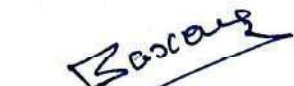

सर्वे लेखपाल
साकरौद खादर


सर्वे कानूनगों
साकरौद खादर


वरिष्ठ सर्वेक्षक
क्षेत्रीय कार्यालय
गाजियाबाद।


खान निरीक्षक
बागपत।


खान अधिकारी
बागपत।


प्रभारी अधिकारी
भूतत्व एवं खनिकर्म विभाग
क्षेत्रीय कार्यालय गाजियाबाद।

सीमा बंधन की सीमा से सहमत।

For Smart Mart Stores Pvt. Ltd.


हस्ताक्षर परमिटधारक

Director

शिवामे
 अण्डर जिलाधिकारी/कार्री (ए.ए.ए.)
 बागपत

महोदय जी सादर अवगत कराना है कि प्रयागराज
 स्वच्छता प्रमाण पत्र दिनांक 06/11/2023 जो कि प्राची के
 पक्ष में ग्राम सांकरोद खाद के गाटा सं-690-634
 क्षेत्र के 7 हेक्टेयर में दिनांक 20/12/2023 से 19/06/2024
 स्वीकृत करने अनुज्ञा विहित है के लीए EC निरगत है
 EC सं: - 4(32) के 7 हजार पेड लगाने का उल्लेख है

महोदय प्राची द्वारा लगभग 8000 फ्लॉन्ट (पीचे)
 जमुना के किनारे और गांव सांकरोद की हल्लो
 में लगाया गया है जिसके फोरो ग्राफ संलग्न है
 साथ में लगा दिया है फोरो ग्राफ।

अधिकारी
 समार्ट मार्ट प्राइवेट लि.
 For Smart Mart Stores Pvt. Ltd.
 Authorized Signatory
 2024

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15/6/24
D. S. S. S.



25/6/24
D. S. S. S.



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शांकरो 183 जाग



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कार्यालय जिलाधिकारी, बागपत।

(खनन अनुभाग)

पत्रांक: 1666 / ख0सहा10-अवैध खनन-परिवहन-2023

दिनांक: 27 दिसम्बर, 2023

आदेश

प्रमुख सचिव महोदय, उ0प्र0 शासन, भूतत्व एवं खनिकर्म अनुभाग, लखनऊ के फाईल संख्या 86-01099/136/2019 दिनांक 29.11.2023 में उल्लिखित किया है कि शासकीय पत्र संख्या 616/86-2018-371/2005 दिनांक 20.03.2018 के द्वारा प्रदेश में अवैध खनन व परिवहन पर प्रभावी नियंत्रण लगाये जाने हेतु जिलाधिकारी महोदय की अध्यक्षता में 07 सदस्यीय जनपद स्तरीय टास्क फोर्स का गठन किया गया था। उक्त टास्क फोर्स में वरिष्ठ पुलिस अधीक्षक/पुलिस उपायुक्त, अपर जिलाधिकारी (वित्त एवं राजस्व)/प्रभारी खनन, सहायक पुलिस आयुक्त तथा जनपदीय ज्येष्ठ खान अधिकारी/खनन निरीक्षक को भी सम्मिलित किया गया है। जनपद स्तरीय गठित 08 सदस्यीय कार्यबल जनपद में अवैध खनन व परिवहन पर प्रभावी अंकुश लगाने हेतु प्रत्येक माह में 02 औचक निरीक्षण के साथ-2 नियमित रूप से प्रवर्तन कार्य किये जाने हेतु निर्देशित किया गया है। कार्यबल द्वारा प्रत्येक सप्ताह अवैध खनन/परिवहन की सघन चैकिंग की जायेगी तथा उक्त सूचना प्रत्येक माह की 03 तक नियमित रूप से उपलब्ध करायी जायेगी।

अतः प्रमुख सचिव महोदय के उपरोक्त वर्णित आदेश के अनुपालन में अवैध खनन/परिवहन, ओवरलोडिंग व अन्य मालयानों के विरुद्ध नियमित रूप से कार्यवाही किये जाने हेतु निम्नानुसार टास्कफोर्स का गठन किया जाता है:-

क्र0सं0	तहसील का नाम	टास्क फोर्स टीम	निरीक्षण/जॉच स्थल
01	तहसील खेकडा	1- उपजिलाधिकारी, खेकडा 2- क्षेत्राधिकारी पुलिस, खेकडा। 3- तहसीलदार, खेकडा 4- समस्त थाना प्रभारी निरीक्षक/थानाध्यक्ष अपने-अपने थाना क्षेत्रान्तर्गत। 5-सहायक सम्भागीय परिवहन अधिकारी, बागपत। 6- उप प्रभागीय वनाधिकारी/रेन्जर, बागपत। 7- खान अधिकारी, बागपत। 8- खान निरीक्षक, बागपत। 9- समस्त सम्बन्धित चौकी प्रभारी पुलिस अपने-अपने चौकी क्षेत्रान्तर्गत।	वाहनों की चैकिंग हेतु। 1- पाठशाला पुलिस चौकी 2- डूण्डाहेडा पुलिस चौकी बालू खनन की दृष्टि से संवेदनशील क्षेत्र/ग्राम 1- ग्राम सुभानपुर। 2- ग्राम सांकरौद। 3- ग्राम मवीकलां। 4- ग्राम काठा।
02	तहसील बागपत	1- उपजिलाधिकारी, बागपत। 2- क्षेत्राधिकारी पुलिस, बागपत। 3- तहसीलदार, बागपत। 4- समस्त थाना प्रभारी निरीक्षक/थानाध्यक्ष अपने-अपने थाना क्षेत्रान्तर्गत। 5- सहायक सम्भागीय परिवहन अधिकारी बागपत। 6- उप प्रभागीय वनाधिकारी/रेन्जर, बागपत। 7- खान अधिकारी, बागपत। 8- खान निरीक्षक, बागपत। 8- समस्त सम्बन्धित चौकी प्रभारी पुलिस अपने-अपने चौकी क्षेत्रान्तर्गत।	वाहनों की चैकिंग हेतु। 1- निवाडा पुलिस चौकी बालू खनन की दृष्टि से संवेदनशील क्षेत्र/ग्राम 1- पाली। 2- बागपत। 3- सिसाना। 4- खण्डवारी। 5- गौरीपुर। 6- निवाडा। 7- नैथला। 8- फैजुल्लापुर।

			9- फेजपुर निनाना। 10-खेडा हटाना। 11-राजपुर खामपुर।
03	तहसील बडौत	1- उपजिलाधिकारी, बडौत। 2- क्षेत्राधिकारी पुलिस, बडौत। 3- तहसीलदार, बडौत। 4- समस्त थाना प्रभारी निरीक्षक/थानाध्यक्ष अपने-अपने थाना क्षेत्रान्तर्गत। 5- सहायक सम्भागीय परिवहन अधिकारी, बागपत। 6- उप प्रभागीय वनाधिकारी/रेन्जर बागपत। 7- खान अधिकारी, बागपत। 8- खान निरीक्षक, बागपत। 8- समस्त सम्बन्धित चौकी प्रभारी पुलिस अपने-अपने चौकी क्षेत्रान्तर्गत।	वाहनों की चैकिंग हेतु। 1- औद्योगिक पुलिस चौकी, 2- वोहला चौकी 3- टाण्डा पुलिस चौकी बालू खनन की दृष्टि से संवेदनशील क्षेत्र/ग्राम 1- खेडी प्रधान 2- कोताना। 3- जागौस। 4- शबगा। 5- ककौर कलां। 6- छपरौली खादर। 7- बदरखा। 8- कुर्डी नांगल। 9- टाण्डा।

उक्त टास्क फोर्स टीम को आदेशित किया जाता है कि टीम के सभी अधिकारीगण जनपद में प्रतिदिन/रात में आवंटित तहसील क्षेत्रान्तर्गत गिट्टी/बालू/डस्ट/मिट्टी के अवैध खनन, अवैध परिवहन व ओवरलोड वाहनों का सतत निरीक्षण करेंगे, विशेष रूप से संवेदनशील क्षेत्रों में रात्रि में अवैध बालू/मिट्टी खनन/अवैध परिवहन/ओवरलोड वाहनों की चैकिंग कर नियमानुसार कार्यवाही करना सुनिश्चित करेंगे तथा प्रदेश में अन्य राज्यों से आने वाले उपखनिज के अभिवहन प्रपत्रों के साथ अन्तरराज्यीय अभिवहन प्रपत्र (ISTP) की वैधानिकता की जांच करेंगे। कोई भी अनियमितता पाये जाने पर नियमानुसार कार्यवाही करते हुए जांच रिपोर्ट अपर जिलाधिकारी (वि०/रा०) को उपलब्ध करायेंगे। उक्त टास्क फोर्स टीम अधिकारीगण जनपद में गिट्टी/बालू/डस्ट/मिट्टी के अवैध खनन, अवैध परिवहन व ओवरलोड वाहनों के लिए पूर्णरूप से उत्तरदायी होंगे।

(जितेन्द्र प्रताप सिंह)
जिलाधिकारी,
बागपत।

संख्या व दिनांक उपरोक्तानुसार।

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं अनुपालनार्थ-

- 1- पुलिस अधीक्षक बागपत को सूचनार्थ एवं इस आशय से प्रेषित कि अवैध खनन/परिवहन पर प्रभावी नियन्त्रण हेतु अपने स्तर से भी अधीनस्थों को निर्देशित करने का कष्ट करें।
- 2- अपर जिलाधिकारी (वि०/रा०)-प्रभारी अधिकारी खनिज/अपर पुलिस अधीक्षक बागपत को नियमित अनुश्रवण किये जाने हेतु।
- 3- उपरोक्त टास्क फोर्स के सभी सदस्यों को अनुपालनार्थ।

जिलाधिकारी,
बागपत।

242

कार्यालय जिलाधिकारी, बागपत।

पत्रांक: 67 / एम0सी0-अवैध खनन / 2024

(खनिज अनुभाग)

दिनांक: 8 अप्रैल, 2024

नोटिस

SMART MART STORES PROVATE LIMITED,
प्रो0 धर्मी चन्द शर्मा पुत्र श्री श्यामलाल शर्मा,
निवासी म0नं0 सी0 42 आनन्द विहार, दिल्ली
एवं श्री इन्द्र चंद शर्मा पुत्र श्री भूरमल शर्मा,
निवासी म0नं0-66ए राम विहार, दिल्ली

अपलोहित

आपके पक्ष में जनपद-बागपत की तहसील, खेकडा के ग्राम-साकरौद खादर के गाटा संख्या 620, 634 रकबा 7.00 है0 में दिनांक 20.12.2023 से 19.06.2024 तक शर्तो के अधीन उपखनिज बालू की खनन अनुज्ञा स्वीकृत है।

उक्त खनन अनुज्ञा क्षेत्र के संबंध में कार्यालय पत्र दिनांक 21.03.2024 के क्रम में दिनांक 05.04.2024 को क्षेत्रीय लेखपाल, सर्वे ग्राम-साकरौद खादर तथा खान निरीक्षक, बागपत द्वारा जाँच किया गया। जाँच के दौरान स्वीकृत क्षेत्र में चार पिटो में बालू का खनन/परिवहन किया गया है जिनका विवरण निम्नवत है:-

जिलाधिकारी

पिट नं0 1-220 मीटर लम्बाई 50 मीटर चौड़ाई तथा 1.5 मीटर की गहराई में 16500 घनमीटर बालू का खनन/परिवहन किया गया है।

पिट नं0 2-160 मीटर लम्बाई 58 मीटर चौड़ाई तथा 1.7 मीटर की गहराई में 15776 घनमीटर बालू का खनन/परिवहन किया गया है।

पिट नं0 3-90 मीटर लम्बाई 62 मीटर चौड़ाई तथा 1.5 मीटर की गहराई में 8370 घनमीटर बालू का खनन/परिवहन किया गया है।

पिट नं0 4-124 मीटर लम्बाई 25 मीटर चौड़ाई तथा 1.5 मीटर की गहराई में 4650 घनमीटर बालू का खनन/परिवहन किया गया है।

इस प्रकार आपके द्वारा अपने स्वीकृत क्षेत्र से कुल 45296 घनमीटर बालू का खनन/परिवहन किया गया है जबकि आप द्वारा दिनांक 05.04.2024 तक जनित ई-एमएम-11 के अनुसार 44932 घनमीटर बालू का खनन/परिवहन किया गया है। इससे स्पष्ट है कि आप द्वारा 364 घनमीटर बालू का खनन कर बिना परिवहन प्रपत्र ई-एमएम-11 के परिवहन किया गया है। जिस पर 364 घनमीटर बालू की रायल्टी 65/-रु0 प्रति घनमीटर की दर से रायल्टी अंकन 23,660/-रुपये तथा खनिज मूल्य रायल्टी का पाँच गुना अंकन 1,18,300/-रु0 इस प्रकार कुल धनराशि अंकन 1,41,960/-रुपये देयता आप पर बनती है।

अतः आपको निर्देशित किया जाता है कि उपरोक्तनुसार देय धनराशि 1,41,960/- (एक लाख इकतालीस हजार नौ सौ साठ रूपये) 15 दिवस के अन्दर निर्धारित लेखाशीर्षक में जमा कराकर चालान की प्रति सहित उक्त के संबंध में अपने स्पष्टीकरण सहित इस कार्यालय को उपलब्ध कराना सुनिश्चित करें। यदि उक्त देय धनराशि निर्धारित अवधि में जमा करने में विफल होने पर देय धनराशि की वसूली भू-राजस्व की भौति की जायेगी। जिसके लिये आप स्वयं उत्तरदायी होंगे।

अपर जिलाधिकारी(वि0/रा0)/
प्रभारी अधिकारी(खनन),
बागपत।

संख्या व दिनांक उपरोक्तानुसार।

प्रतिलिपि:- जिलाधिकारी महोदय, बागपत को सादर अवलोकनार्थ प्रेषित।

अपर जिलाधिकारी(वि0/रा0)/
प्रभारी अधिकारी(खनन),
बागपत।

वित्तीय नियम संग्रह खण्ड-5, भाग-2

कोषागार प्रपत्र सं०-209 (A) (संशोधित)

प्रपत्र संख्या-43 ए (1)

(प्रस्तर 417 एवं 478 देखिए)

धनराशि जमा करने का चालान फार्म

1. उपकोषागार/बैंक का नाम व शाखा जिस व्यक्ति (पदनाम यदि आवश्यक हो) या संस्था के नाम से धनराशि जमा की जा रही है उसका नाम एवं पता

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2. पंजीकरण संख्या/पक्ष का नाम व वाद संख्या (यदि आवश्यक हो)

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3. जमा की जा रही धनराशि का पूर्ण विवरण (धनराशि किस हेतु जमा की जा रही है तथा किस विभाग के पक्ष में जमा की जा रही है)

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4. जमा की जा रही धनराशि

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5. लेखा शीर्षक का पूर्ण विवरण/मुहर

.....

6. लेखा शीर्षक का 13 डिजिट कोड

मुख्य लेखाशीर्षक	उप मुख्य शीर्षक	लघु शीर्षक	उप शीर्षक	ब्यौरेवार शीर्षक	धनराशि अंकों में
0853	00	102			141960
					141960

धनराशि (शब्दों में)

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योग

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चालान में लेखा शीर्षक की पुष्टि करने वाले विभागीय अधिकारी के हस्ताक्षर मुहर सहित

जमाकर्ता का नाम व हस्ताक्षर

.....

केवल उपकोषागार/बैंक के प्रयोगार्थ

चालान संख्या

भारतीय स्टेट बैंक / SBI (00740) मुख्य शाखा, बागपत

दिनांक

07 MAY 2024

भारतीय स्टेट बैंक / SBI (00740) मुख्य शाखा, बागपत / Main Branch, Bagpat

141960

प्राप्त किया।

उपकोषागार/बैंक की मुहर

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PF: 5118999 (FARRUKHINDA ZEENAT SUMBUL) Checker

कार्यालय जिलाधिकारी, बागपत।

पत्रांक: 115 / एग0सी0-अवैध खनन/2024 (खनिज अनुगारा)

दिनांक: 0 मई, 2024

नोटिस

SMART MART STORES PROVAITE LIMITED,
प्रो० धर्मी चन्द शर्मा पुत्र श्री श्यामलाल शर्मा,
निवासी म०न० सी० 42 आनन्द विहार, दिल्ली
एवं श्री इन्द्र चंद शर्मा पुत्र श्री भूरमल शर्मा,
निवासी म०न०-66ए राम विहार, दिल्ली

आपके पक्ष में जनपद-बागपत की तहसील, खेकडा के ग्राम-साकरौद खादर के गाटा संख्या 620, 634 रकबा 7.00 है० में दिनांक 20.12.2023 से 19.06.2024 तक शर्तो के अधीन उपखनिज बालू की खनन अनुज्ञा स्वीकृत है।

उक्त खनन अनुज्ञा क्षेत्र के संबंध में कार्यालय पत्र दिनांक 21.03.2024 के क्रम में दिनांक 23.04.2024 को क्षेत्रीय लेखपाल, सर्वे ग्राम-साकरौद खादर तथा खान निरीक्षक, बागपत द्वारा स्वीकृत खनन क्षेत्र की जांच दिनांक 23.04.2024 को की गयी जिसमें पाया गया कि आपके द्वारा जिओ कार्डिनेट 28°50'47.33"N 77°12'52.64"E के आस-पास यमुना नदी की ओर 42 मीटर लम्बाई, 34 मीटर चौड़ाई तथा औसत 0.25 मीटर गहराई में 357 घनमीटर बालू का अवैध खनन व परिवहन किया गया है जोकि अनुज्ञा पत्र शर्तो का उल्लंघन है। जिस पर 357 घनमीटर साधारण बालू की रायल्टी 65/-रु० प्रति घनमीटर की दर से 23,205/-रु० तथा खनिज मूल्य रायल्टी का पॉच गुना अंकन 1,16,025/-रु० तथा उ०प्र० उपखनिज (परिहार) नियमावली-2021 के नियम 58 के अन्तर्गत अर्थदण्ड अंकन 2,00,000/-रु० तथा नियम 64(2) के तहत शास्ति रु० 50,000/-रु० इस प्रकार कुल धनराशि अंकन 3,89,230/-रु० (तीन लाख नवासी हजार दौ सौ तीस रु० मात्र) की देयता आप पर बनती है।

अतः आपको निर्देशित किया जाता है कि उपरोक्तनुसार देय धनराशि अंकन 3,89,230/-रु० (तीन लाख नवासी हजार दौ सौ तीस रु० मात्र) 15 दिवस के अन्दर निर्धारित लेखाशीर्षक में जमा कराकर चालान की प्रति सहित उक्त के संबंध में अपने स्पष्टीकरण सहित इस कार्यालय को उपलब्ध कराना सुनिश्चित करें। यदि उक्त देय धनराशि निर्धारित अवधि में जमा करने में विफल होने पर देय धनराशि की वसूली भू-राजस्व की भौति की जायेगी। जिसके लिये आप स्वयं उत्तरदायी होंगे।

अपर जिलाधिकारी(वि०/रा०)/
प्रभारी अधिकारी(खनन),
बागपत।

संख्या व दिनांक उपरोक्तानुसार।प्रतिलिपि:- ✓ जिलाधिकारी महोदय, बागपत को सादर अवलोकनार्थ प्रेषित।

11/5/24
अपर जिलाधिकारी(वि०/रा०)/
प्रभारी अधिकारी(खनन),
बागपत।

सयुक्त निरीक्षण आख्या

निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र० खनिज भवन, लखनऊ के कार्यालय आदेश संख्या 142/एम-(का०आ०)/2023 दिनांक 23.04.2024 एवं जिलाधिकारी बागपत के पत्र संख्या 108 दिनांक 24.04.2024 के अनुपालन में जनपद-बागपत की तहसील-खेकडा के ग्राम-साकरौद खादर में संचालित खनन अनुज्ञा क्षेत्र की जाँच दिनांक 02.05.2024 को अधोहस्ताक्षरी, सहायक पर्यावरण अभियन्ता, प्रदूषण नियंत्रण बोर्ड, मेरठ एवं खान निरीक्षक, बागपत तथा वरिष्ठ सर्वेक्षक, क्षेत्रीय कार्यालय, गाजियाबाद द्वारा अनुज्ञापत्रधारक की उपस्थिति में की गयी। जाँच आख्या निम्नवत् है:-


01	खनन अनुज्ञा-पत्र का विवरण	तहसील खेकडा ग्राम-साकरौद खादर के गाटा संख्या 620, 634 क्षेत्रफल 7.00 है०
02	अनुज्ञाधारक का नाम व पता	SMART MART STORES PRIVATE LIMITED, A-1/1, HARDEVPURI 100FT ROAD, NATHU COLONY CHOWK SHAHDARA, NEW DELHI 1-प्र०० धर्मी चंद शर्मा पुत्र श्यामलाल शर्मा निवासी मं०नं० सी० 42 आनन्द विहार दिल्ली 2-इन्द्र चंद शर्मा पुत्र भूरमल शर्मा निवासी मं०नं०-66ए राम विहार, दिल्ली
03	अनुज्ञा अवधि का विवरण	दिनांक 20.12.2023 से 19.06.2024
04	स्वीकृत अनुज्ञा क्षेत्र का जीओ कॉर्डिनेट	A-28°51'26.23" N 77°12'38.43"E B-28°51'03.67" N 77°12'44.87"E C-28°51'03.05" N 77°12'42.75"E D-28°51'24.53" N 77°12'33.69"E
05	वार्षिक अनुमन्य खनन की मात्रा	140000
06	खनन क्षेत्र में मौजूद पिट्स का विवरण मात्रा	पिट-1. लम्बाई 350 मीटर X औसत चौड़ाई 75 मीटर X औसत गहराई 1.8 = 47250 घनमीटर पिट-2. लम्बाई 260 मीटर X औसत चौड़ाई 47 मीटर X औसत गहराई 1.05 = 12831 घनमीटर कुल खनन की मात्रा 60081 घनमीटर
07	जाँच के समय अनुज्ञाधारक द्वारा क्षेत्र के बाहर तो खनन नहीं किया जा रहा है यदि अनुज्ञाधारक द्वारा स्वीकृत क्षेत्र के बाहर खनन किया गया है तो उसका जीओ कॉर्डिनेट सहित विवरण	निरीक्षण के दौरान अनुज्ञाधारक द्वारा स्वीकृत क्षेत्र से बाहर खनन नहीं किया जा रहा है।
08	वे-ब्रिज में लगे कैमरे की स्थिति, कैमरे सही एंगल पर लगे हैं अथवा नहीं	वे-ब्रिज सही स्थिति में कार्य कर रहा है परन्तु पी०टी० जैड० कैमरा कार्य करते हुए नहीं पाया गया। खनन क्षेत्र में सी०सी० टी०वी० कैमरे कार्य करते हुए पाये गये।
09	अनुज्ञा क्षेत्र में विक्रय बोर्ड लगे हैं अथवा नहीं	खनन अनुज्ञा क्षेत्र में विक्रय बोर्ड लगाया गया है परन्तु उस पर बालू के विक्रय की दर प्रति घनमीटर अथवा प्रति क्यूबिक फिट के अनुसार नहीं दर्शायी गयी है विक्रय बोर्ड पर अंकित मूल्य निम्नवत् पाये गये- 06 टायर ट्रक पर बालू का विक्रय मूल्य-5000 10 टायर ट्रक पर बालू का विक्रय मूल्य-9000 12 टायर ट्रक पर बालू का विक्रय मूल्य-10000 14 टायर ट्रक पर बालू का विक्रय मूल्य-अस्पष्ट 16 टायर ट्रक पर बालू का विक्रय मूल्य-अस्पष्ट
10	सीमा स्तम्भ सही स्थान पर लगे हैं अथवा नहीं	खनन अनुज्ञा क्षेत्र के चारो सीमा स्तम्भ जिओ कॉर्डिनेट के अनुसार सही स्थान पर लगे पाये गये।


Signature

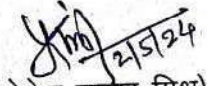
Signature

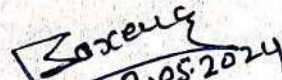
11	अनुज्ञाधारक द्वारा परिवहन के क्षेत्र में मार्ग की स्थिति एवं उस पर पानी का छिड़काव किया जा रहा है अथवा नहीं	बालू खनन क्षेत्र में परिवहन मार्ग सही है तथा अनुज्ञाधारक द्वारा मार्ग पर टैंकर से पानी का छिड़काव होता हुआ पाया गया।
12	स्वीकृत क्षेत्र के अन्दर खनन/परिवहन किये गये उपखनिज बालू की मात्रा का विवरण:	वरिष्ठ सर्वेक्षक द्वारा की गयी पैमाईश के अनुसार अनुज्ञाधारक द्वारा निरीक्षण की दिनांक तक 60081 घनमीटर बालू का खनन/परिवहन किया गया है।
13	अनुज्ञाधारक द्वारा खनन योजना व पर्यावरण स्वच्छता प्रमाण-पत्र के अनुसार कार्य किये जाने के संबंध में आख्या	<p>अनुज्ञाधारक द्वारा</p> <p>01-03 मीटर या जल स्तर से अधिक गहराई पर खनन कार्य नहीं किया जा रहा है।</p> <p>02- जलधारा में सक्शन मशीन/लिफ्टर का प्रयोग नहीं किया जा रहा है।</p> <p>03-मार्ग पर टैंकर से पानी का छिड़काव किया जा रहा है।</p> <p>04-पर्यावरण स्वच्छता प्रमाण पत्र की प्रथम अनुपालन आख्या परियोजना शुरू करने के एक माह के अन्दर प्रेषित की जानी थी जोकि नहीं की गयी।</p> <p>05-बालू खनन में लगाये गये श्रमिकों को रहने के लिए अस्थायी आवास, स्वच्छ पानी एवं प्रकाश की व्यवस्था की गयी है।</p> <p>06-क्षेत्र में बालू खनन से जलधारा परिवर्तित होना नहीं पाया गया।</p> <p>07-क्षेत्र में बालू खनन के कार्य से वायु प्रदूषण, जल प्रदूषण एवं ध्वनि प्रदूषण की समस्या नहीं पायी गयी।</p>

आख्या सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।


(शिवकुमार)
वरिष्ठ सर्वेक्षक,
क्षेत्रीय कार्यालय, गाजियाबाद।


(अनुज कुमार)
खान निरीक्षक
बागपत।


(योगेश कुमार मिश्र)
सहायक पर्यावरण अभियन्ता,
उ०प्र० प्रदूषण नियंत्रण बोर्ड, मेरठ।


2.05.2024
(राघवेंद्र सक्सेना)
भूवैज्ञानिक/क्षेत्रीय अधिकारी,
क्षेत्रीय कार्यालय, गाजियाबाद।